

LOK SABHA DEBATES

SECOND SERIES

VOLUME I, 1957

[10th May to 22nd May, 1957]



FIRST SESSION, 1957.

(Vol. I contains Nos. 1 to 10)

LOK SABHA SECRETARIAT
New Delhi.

CONTENTS

[Debates Volume I—10th May to 22nd May, 1957]

	COLUMNS
No. 1 Friday, 10th May, 1957.	
Homage to Martyrs of 1857	1—2
Nomination to Panel of Chairmen	2
Members Sworn	2—20
Daily Digest	21—22
No. 2 Saturday, 11th May, 1957.	
Members Sworn	23
Re: Motions for Adjournment	24—25
Election of Speaker	26—38
Daily Digest	39—40
No. 3 Monday, 13th May, 1957.	
Members Sworn	41
President's Address	41—60
President's Assent to Bills	60—61
Motions for adjournment—	
Relief to East Bengal Refugees	61—68
Food scarcity conditions in West Bengal	68—71
Removal of certain statues	71—73
Food situation in the country	75
Strike by Burmah-Shell Employees	75—78
Papers laid on the Table	41, 78—80
Petition regarding Indian Posts and Telegraphs Act and Rules framed thereunder	
Coal Bearing Areas (Acquisition and Development) Bill	80—82
Introduced	82—82
Daily Digest	83—86
No. 4 Tuesday, 14th May, 1957.	
Member Sworn	87
Question of Privilege	87
Oral Answers to Questions—	
Starred Questions Nos. 1, 3, 4, 6 to 11, 13 to 16, 18 to 20, 22 and 23	87—120
Short Notice Question No. 1	120—122
Written Answers to Questions—	
Starred Questions Nos. 5, 17 and 21	122—123
Unstarred Questions Nos. 1, 2, 4 to 16	123—122
Motion for adjournment—	
Government's decision on Report about Mahbubnagar Railway Accident	131—136
Panel of Chairmen	136
Papers laid on the Table	137—140
Calling attention to matter of urgent public importance—	
Rise in food prices	140—148
Election to Committees	148—151
Indian Council of Agricultural Research	148
National Food and Agricultural Organisation Liaison Committee	149

Indian Central Oilseeds Committee	150
Indian Central Tobacco Committee	150—81
Railway Budget—1957-58—presented	151—68
Business of the House	168
Motion on address by the President	168—292
Daily Digest	293—98

No. 5 Wednesday, 15th May, 1957.

Member Sworn	299
Oral Answers to Questions—	
Starred Questions Nos. 24 to 46	299—335
Written Answers to Questions—	
Starred Questions Nos. 6-A and 47 to 62	336—46
Unstarred Questions Nos. 18 to 32	346—55
Papers laid on the Table	355
Motion on Address by the President	356—464
Presentation of General Budget, 1957-58	464—505
Finance (No. 2) Bill, 1957—Introduced	505
Wealth Tax Bill, 1957—Introduced	505—06
Expenditure Tax Bill, 1957—Introduced	506
Railway Passenger Fares Bills, 1957—Introduced	506
Provisional Collection of Taxes (Temporary Amendment) Bill, 1957—Introduced	507—08
Daily Digest	509—12

No. 6 Thursday, 16th May, 1957.

Member Sworn	513
Oral Answers to Questions—	
Starred Questions Nos. 63 to 82 and 92	513—49
Short Notice Question No. 2	549—52
Written Answers to Questions—	
Starred Questions Nos. 83 to 86 and 89 to 108	552—63
Unstarred Questions Nos. 33 to 50	563—70
Motion for Adjournment—	
Price of Sugarcane	571—73
Papers laid on the Table	573—74
Statement re Dispute between Burnah Shell Oil Storage and Distributing Company Ltd., and Petroleum Workers' Union.	574—76
Motion on Address by the President	576—718
Daily Digest	719—82

No. 7 Friday, 17th May, 1957.

Member Sworn	723—767
Oral Answers to Questions—	
Starred Questions Nos. 109 to 114, 116 to 120, 123 to 127 and 129 to 133	723—57
Written Answers to Questions—	
Starred Questions Nos. 115, 122, 128 and 134 to 138	758—63
Unstarred Questions Nos. 51 to 60	763—67
Point of Information	767
Papers laid on the Table	768—70
Business of the House	770—71
Election to Committees	771—74
Court of Aligarh Muslim University	771—72

Court of University of Delhi	772-73
Court of Banaras Hindu University	772-73
Samsad (Court) of Visva-Bharati	773-74
Election of Deputy Speaker	774-84
Industrial Disputes (Amendment) Bill— Introduced	784
Statement re Industrial Disputes (Amendment) Ordinance	784-85
Motion on Address by the President	785—806, 843—53
Coal Bearing Areas (Acquisition and Development) Bill	806-42
Motion to consider	806
Resolution re appointment of a Second Pay Commission	853 54
Death of Shri H.G. Pant	854
Daily Digest.	855—58

No. 8 Monday, 20th May, 1957.

Member sworn	859
Oral Answers to Questions—	
Starred Questions Nos. 138-A, 169, 139 to 144, 152, 153, 147 to 151 and 154 to 157	859—95
Short Notice Question No. 3	895—98
Written Answers to Questions—	
Starred Questions Nos. 146, 153, 158 to 166, 168, 170 to 178, 180 to 186	899—911
Unstarred Questions Nos. 61 to 98	911—28
Papers laid on the Table	928-29
Message from the President	930
Statement re Finance (No. 2) Bill, 1957	930—33
Estimates Committee—	
Sixty-eighth Report	933
Public Accounts Committee—	
Twenty-fifth Report	934-35
Calling attention to matter of urgent public importance—	
Token strike by Naval Dockyard Workers, Bombay	935—37
Life Insurance Corporation (Amendment) Bill—	
Introduced]	938—40
Reserve Bank of India (Amendment) Bill—	
Introduced	940
State Bank of India (Amendment) Bill—	
Introduced	940
Statement re Life Insurance Corporation (Amendment) Ordinance	940—42
Coal Bearing Areas (Acquisition and Development) Bill	942—98
Clauses 2 to 28 and 1	942—95
Motion to Pass	995
Provisional Collection of Taxes (Temporary Amendment) Bill	999—1017
Motion consider	199
Clauses 1 and 2	1017
Mbtion to pass	1017
Industrial Disputes (Amendment) Bill	1017—88
Motion to consider	1017
Clauses 2 to 4 and 1	1069—87
Motion to Pass as amended	1087
Daily Digest.	1089—94

No. 9 Tuesday 21st May, 1957.

Oral Answers to Questions—

Starred Questions Nos. 187 to 194 and 196 to 205. 1095—1128

Written Answers to Questions—

Starred Questions Nos. 195, 206, 208 to 210 and 212 to 229 1129—40

Unstarred Questions No. 91 to 133 1140—62

Death of Shri T. Prakasam 1162—64

Papers laid on the Table 1164

Statement re Demands for Excess Grants, 1953-54 1164

Calling attention to matter of urgent public importance—

Sugarcane prices 1164—67

Election to Committees 1167—68

Central Advisory Committee of the National Cadet Corps 1167—68

All India Institute of Medical Sciences 1168

Railway Budget—General Discussion 1168—1306

Daily Digest 1307—12

No. 10 Wednesday, 22nd May, 1957.

Members Sworn 1313

Oral Answers to Questions—

Starred Questions Nos. 230 to 234, 236 to 248, 250 and 252 to 261. 1313—50

Short Notice Question No. 4. 1350—53

Written Answers to Questions—

Starred Questions Nos. 231, 235, 247, 249, 251 and 263 to 280 1353—68

Unstarred Questions Nos. 134 to 169. 1368—88

Motion for Adjournment—

Harassment of Scheduled Caste converts to Buddhism. 1388—89

Papers laid on the Table 1389—90

Calling attention to Matter of urgent public importance—

"Go-slow" action of telegraph workers 1390—93

Central Sales Tax (Amendment) Bill—

Introduced. 1393—95

Railway Budget—General Discussion 1395—1502

Resolution re Thermo-nuclear Test Explosions 1502—78

Daily Digest. 1579—84

Index (1—128)

N. B. The Sign † above a name of a Member on Questions, which were orally answered, indicates that the Question was actually asked on the floor of the House by that Member.

LOK SABHA

Thursday 16th May, 1957

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair.]

MEMBER SWORD

Shri Dasaratha Deb (Tripura).

ORAL ANSWERS TO QUESTIONS

हिन्दी तथा अन्य प्रादेशिक भाषाओं में पुस्तकें

*६३. श्री श्रीनारायण दास : क्या शिक्षा तथा वैज्ञानिक गवेषणा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार किसी ऐसी योजना पर विचार कर रही है जिससे लेखकों और प्रकाशकों को हिन्दी तथा अन्य भारतीय भाषाओं में अच्छी पुस्तकें लिखने एवं प्रकाशित करने के लिये प्रोत्साहन मिलेगा; और

(ख) यदि उपरोक्त भाग (क) का उत्तर स्वीकारात्मक हो, तो उस योजना की मुख्य मुख्य बातें क्या हैं?

शिक्षा मंत्रालय तथा वैज्ञानिक गवेषणा मंत्रालय में राज्य मंत्री (डा० का० ला० श्रीमाली) : (क) ऐसी दो योजनाएं पहले ही से चालू हैं।

(ख) एक विवरण सभा पटल पर रख दिया गया है। [देखिये परिशिष्ट १, अनुबन्ध संख्या २३]

श्री श्रीनारायण दास : ये जो दो योजनायें रखी गयी हैं ये किसी निवारित अवधि के लिए रखी गयी हैं या यह विचार है कि बराबर चालू रखी जायें?

Gazettes & Debates Section
Parliament Library Building
Room No. FB-025
Block 'G'
Acc. No.... 25682
Dated. 24.04.2015

डा० का० ला० श्रीमाली : आशा तो यही है कि काफी असे तक चलेंगी।

श्री श्रीनारायण दास : ये जो पुस्तकें मांगी जा रही हैं इनका सबसे अच्छा होने का निर्णय सरकारी विभाग द्वारा किया जायेगा या यह निर्णय करने के लिए कोई निर्णयिक नियुक्त किये जायेंगे?

डा० का० ला० श्रीमाली : इसकी जांच करने के लिए कमेटियां होती हैं।

श्री मा० ला० द्विवेदी : मैं जानता चाहता हूँ कि जो बुक ट्रस्ट खोला गया है उसके अन्तर्गत भी इस योजना में कुछ काम होगा और हो गा तो कितना काम होगा और उसके लिए कितनी रकम मांगी गूँगी है।

डा० का० ला० श्रीमाली : ये दोनों सम्बन्धित नहीं हैं। बुक ट्रस्ट अलग चीज़ है, यह स्कीम दूसी चीज़ है।

Shri Keshava: May I know what is the total amount that has been distributed under these schemes, and what is the amount that has been allotted for the regional language of Kannada?

Dr. K. L. Shrimali: I do not have the break-up, but the following are the amounts we spent on the purchase of books for prizes to neo-literates:

1954-55	..	Rs. 32,383
1955-56	..	Rs. 72,512
1956-57	..	Rs. 55,655
1957-58 (till date)	..	Rs. 10,815

And the amounts spent on the purchase of books for prizes to children are as follows:

1955-56	..	Rs. 45,000 (approximately)
1956-57	..	Rs. 35,566
1957-58	..	Nil so far.

पंचित जे० दो० अद्योतिती॒ : राष्ट्र-
निर्माण कार्य की महत्त्वको देखते हुए क्या
करकार इन रकम को पर्याप्त समर्पण है?

स्ना० का० स्ना० अद्योतिती॒ : जी नहीं।
सरकार तो हमेशा इस बात की कोशिश करेगी
कि यह काम जितनी तेजी से आगे बढ़
सकता है बड़े।

Shri D. C. Sharma: May I know how the Government propose to bring about co-ordination between the Sahitya Akademi, the Book Trust and this new scheme which they are formulating?

Admission in Delhi Schools

*64. { **Shrimati Tarkeshwari Sinha:**
Shri Naval Prabhakar:
Shri Radha Raman:

Will the Minister of Education and Scientific Research be pleased to state what specific steps Government have taken recently or propose to take in the near future to remove the difficulty of school-going-children of Delhi who are not able to get admission in any educational institution?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): An Implementation Committee has been set up to ensure admissions of school-going children to schools in Delhi and some new schools have already been opened.

Shrimati Tarkeshwari Sinha: In the Implementation Committee, it was decided to make a survey of the needs of the Delhi school-going children. May I know whether that survey has been completed and if so, may I have any information regarding that?

Dr. K. L. Shrimall: Yes. The survey has been completed. With regard to the other question of the hon. Member, there is need for nearly 29,785 students.

Shrimati Tarkeshwari Sinha: May I know whether the Government propose as promised by the hon. Minister, to open all the schools to

provide education for these 29,000 and more children?

Dr. K. L. Shrimall: I am making desperate efforts and God willing, I will be able to provide accommodation for all these children.

अद्योतिती॒ : क्या मैं जान सकता
हूँ कि इस समय कितने ऐसे स्कूल हैं, जिन में
बच्चों को टैंक्टर में पढ़ाया जा रहा है?

Dr. K. L. Shrimall: I do not have the exact figure just now. There are quite a number of children, who are studying in tents. It is our policy to remove these tents as quickly as possible so that proper buildings may be put up.

Shri Radha Raman: In order to implement the scheme which the Implementation Committee has accepted, may I know whether the Government will be able to provide funds during the current year?

Dr. K. L. Shrimall: I am already in consultation with the Finance Minister and I think a decision will be taken within this week. I am hoping that funds will be available.

Crime in Delhi

*65. **Shri Radha Raman:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have taken any fresh steps to minimise crime in Delhi and whether some changes have also been made in Delhi Police circles with the same object in view; and

(b) if so, the nature of the steps taken and the results so far achieved?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) The Delhi Police circles have been regrouped into three compact Districts; and

(b) Special squads called the flying squad, the missing persons squad and the explosives squad, have been organised recently.

Night patrolling by Foot Constables and mobile and mounted police has been intensified.

Special patrols of policemen both in plain-clothes and in uniform have been organised in the vicinity of bus stops, shopping centres and institutions for girls.

These measures are achieving useful results.

Shri Radha Raman: May I know if the Government is in possession of comparative figures of crime cases before these new steps were taken and thereafter for at least a quarter?

Shri Datar: These squads have been introduced after January, 1957. It is too early to expect results just now.

Shri Radha Raman: May I know whether any expert is imported from foreign countries in order to train the Delhi police to effectively check crimes?

Shri Datar: That is not considered necessary.

Shri C. D. Pande: May I know if after the introduction of these squads, there has been any improvement in the crime situation in the capital?

Shri Datar: There has been improvement in respect of detention and arrests also.

ओम भक्त दंशान: क्या गवर्नमेंट के द्वारा मैं यह बात आई है कि जिस मिसिंग पर्सनल स्वैच्छ की स्थापना की गई है, वह सुन्दर ही मिसिंग हो रहा है और वहें बड़े केसिन का-जैसे कि बाबू आउटरेजिज का-यता नहीं लगाया जा सका है?

ओम भक्त दंशान: यह बात सच नहीं है। मिसिंग पर्सनल स्वैच्छ अब तक १०२० मास्टर्ज को रिकवर कर के उन के गार्जिनज के पास पहुँचा चुका है।

Shri Kasiwal: Last time, the hon. Minister in reply to a Short Notice Question regarding bomb outrages

near Jumma Masjid, had said that certain severe measures will be taken and I presume that one of the measures that is taken in the establishment of the explosives squad. May I know whether this Explosive Squad has been able to unearth the new explosions which have taken place recently near Jumma Masjid?

Shri Datar: So far as those explosions are concerned, the matter is being investigated still. So far as the Explosive Squad is concerned, it has already carried on a drive against unlicensed explosives and has actually been successful in seizing 6,175 maunds of explosive material during the last three months.

High Powered Committee on Public Expenditure

60. Shri H. C. Mathur: Will the Minister of Finance be pleased to state:

(a) whether the High-Powered Committee constituted to enquire into the question of public expenditure has submitted any report; and

(b) if so, the nature thereof?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) Not yet.

(b) Does not arise.

Shri H. C. Mathur: May I know what stood in the way of the appointment of this committee?

Shri B. R. Bhagat: The committee has been appointed, but it has not submitted any report.

Shri H. C. Mathur: May I know whether the teams proposed to be appointed have already been appointed, and if so, the personnel of the teams and the projects and the States which have been covered by these teams?

The Minister of Finance (Shri T. T. Krishnamachari): The committee has been appointed. We have got a committee on Plan projects, whose membership is as follows: The Union Ministers of Home Affairs, Finance,

Irrigation, Planning (now Labour, Employment and Planning), the Deputy Chairman of the Planning Commission, two Chief Ministers of States and the Union Minister concerned with the project; the Prime Minister has since nominated the Chief Minister, UP, and the Chief Minister, Bombay, for community projects and national extension service blocks only; the Chief Minister of West Bengal and the Chief Minister of Andhra Pradesh for building projects only; the Chief Minister of Bihar, and the Chief Minister of Mysore for irrigation and power projects. The Union Minister of Home Affairs is the chairman of the committee.

Shri H. C. Mathur: My question has not been followed. It had been stated on the floor of this House that the objective of this committee would be to appoint certain teams of officials and non-officials to go and inspect and examine the expenditure on various projects at the Centre and in the States. My question is whether these teams have been appointed, and if so, the personnel of these teams and the projects and the States covered by these teams?

Shri T. T. Krishnamachari: If the hon. Member had not mixed up the two things together, I could have given the answer. The answer to the question is 'Yes'.

Mr. Speaker: The hon. Minister may merely say whether the teams have been appointed. We need not go into the details of their work, their personnel and so on.

Shri T. T. Krishnamachari: One team has been appointed for community projects and national extensive service blocks under the chairmanship of my hon. friend Shri B. G. Mehta. Another team has been appointed for irrigation and power under the chairmanship of Shri N. V. Gadgil. For one project, namely the Lakkavalli project, a separate team has been appointed under the chairmanship of Shri G. N. Pandit, formerly Superintending Engineer, Bombay.

Shrimati Tarkeshwari Shaha: May I know whether the same committee will be empowered to examine the question of public expenditure in relation to the foreign resources, and also whether this committee has been asked to fix a priority in terms of foreign resources?

Shri T. T. Krishnamachari: I am afraid we have not yet applied our mind to this aspect of the problem.

Shri R. Ramanathan Chettiar: May I know whether it is within the scope of this committee to examine the expenditure of some of the Ministries of the Government of India and suggest ways and means of pruning the expenditure without impairing efficiency?

Shri T. T. Krishnamachari: It will be within the scope of this committee to look into matters concerning their work, if it affects any Ministry. But I do not think the committee will go further than that.

Shri H. C. Mathur: May I know whether the Reorganisation Union of the Finance Ministry has submitted its final report to this committee, and if so, its major recommendations?

Mr. Speaker: Does that arise out of this question?

Shri T. T. Krishnamachari: The question that the hon. Member is asking is outside the scope of the original question. Of course, there is a Reorganisation Unit in the Finance Ministry; it is working; its work is continuous, because it is going into particular works of particular Ministries, finding out the workload on the part of groups of officials and it is reporting. It is a continuous work. We have a Reorganisation Unit: we have an Economy Unit, and we have an Organisation and Methods Division. These have to work continuously.

Mr. Speaker: Next question.

Shri H. C. Mathur: On a point of personal explanation Sir. The

Finance Minister says that my question is out of the scope of the original question.

Mr. Speaker: Order, order. I have called the next question.

Shri H. C. Mathur: I have to offer an explanation on this point. As a matter of fact, the hon. Minister is contradicting his own colleague.

Mr. Speaker: Next question.

Re-Finance Corporation

67. { **Shri Kasliwal:**
Shrimati Tarkeshwari Sinha:
Shri L. N. Mishra:

Will the Minister of Finance be pleased to state:

(a) whether it has been decided to set up a Re-Finance Corporation;

(b) if so, what is the nature and extent of the scheme; and

(c) whether any banks have been invited to participate in this Corporation?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (c). The proposal to set up a Corporation to provide medium-term loan assistance to industries in the private sector is still under consideration. The details which are being worked out will be announced shortly.

Shri Kasliwal: It appears from press reports that out of the 15 banks which are going to be associated with this Re-finance Corporation, some of the scheduled banks are not giving as much response to it as was expected. There are further reports to the effect that more banks propose to give a cold shoulder to the scheme. How far are such reports correct?

Shri T. T. Krishnamachari: The details are being worked out. Banks have been asked to express their views on the matter. We have not got the final picture before us yet.

Shrimati Tarkeshwari Sinha: May I know whether Government have fixed

any quota of capital to be provided by the Reserve Bank of India, the State Bank of India and the Life Insurance Corporation, and private banks?

Shri T. T. Krishnamachari: Yes, we have a tentative quota. That is also being discussed.

Shri L. N. Mishra: What is the rate of interest that the Corporation will charge from the parties?

Shri T. T. Krishnamachari: As I have said, all these proposals that we have put before the banks, which are discussing this matter, are tentative. Our mind runs in the direction of about 6 1/2 per cent as being the rate of interest which the banks might charge from their constituents. But I think the Corporation will charge 5 per cent.

Shri Mohiuddin: Are Government aware that there are a large number of banks which have medium-term loans outstanding for a very long period, which are now doubtful? May I also know whether necessary precautions will be taken to see that these medium-term loans, which have been renewed from time to time, are not passed on to the Re-finance Corporation?

Shri T. T. Krishnamachari: The first part of the question relates to a practice—undoubtedly not a very healthy practice, but, none-the-less, a practice which banks do indulge in, namely, while loans are supposed to be ostensibly for short-term, they are extended from time to time and constitute long-term loans. We do find that the present stringency in the banks' liquidity position is partly due to the fact that the loans that they have advanced are not quite so liquid. So far as the Re-finance Corporation is concerned, it will have to deal with projects; most of these projects will be new ones or in such stage as would near completion if some help is given. I do not think the Re-finance Corporation will interest themselves in regard to past loans, unless it be that they are of a recent character.

Shri Ramanathan Chettiar: May I know whether, among the 14 scheduled banks mentioned in the hon. Finance Minister's speech yesterday, any banks from South India are included?

Shri T. T. Krishnamachari: I have not been keeping in touch with these negotiations to such a precise degree. I should await the report from the Reserve Bank which is in a position to answer a question of this nature.

Shri L. N. Mishra: May I know the amount of US aid that is proposed to be availed of for this Corporation?

Shri T. T. Krishnamachari: Rs. 26 crores.

Municipal Board in Andaman and Nicobar Islands

*68. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 389 on the 26th November, 1956 and state the progress made to implement the decision regarding the formation of a Municipal Board in Andaman and Nicobar Islands?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The Andaman and Nicobar Islands (Municipal Boards) Regulation, 1957 (No. 1 of 1957) was published in the Government of India Gazette on the 11th March, 1957 after obtaining President's assent. It is being published now in the Andamans Gazette for general information, and will come into force on the 1st June, 1957. Decision has also been taken by the Andamans Administration to constitute a Municipal Board at Port Blair from the 15th August, 1957. Meanwhile, steps are being taken by them to finalize administrative arrangements such as framing of rules, delimitation of Municipal wards and preparation of electoral rolls, etc.

Shri D. C. Sharma: May I know if only one Municipal Board will be established at Port Blair or will there be a network of local self-governing institutions all over, of various grades, as obtains in our country?

Shri Datar: The area populated is very small. All the same, after observing the experiment of the Municipal Board at Port Blair, Government will consider the question of establishing them at Maya Bandar and at another place in the Nicobar Islands.

Shri D. C. Sharma: May I know whether the result of the experiment of local self-government which has been so pronounced in India will not help us in coming to a conclusion and will these local self-governing institutions be placed outside the scope of the experiment on this Island?

Shri Datar: I have not been able to follow the latter part of the question.

Mr. Speaker: The hon. Member should put a question and not make a suggestion.

Shri D. C. Sharma: Local self-government in India has been a success and has been in existence for a long time. Will not this successful experiment make us bold to think that we should try them straightforward and not wait for any experiment?

Shri Datar: I have already answered this question. Port Blair is the area mostly populated, nearly 20,000; and, in other places the population is extremely small and, therefore, Government are further considering this question.

Shri S. C. Samanta: May I know the population that is intended to be included in the proposed Municipal Board and whether any demarcation of the area for the Municipal Board has been made?

Shri Datar: The town of Port Blair and a number of villages roundabout it are to constitute the area of this Municipal Board.

Shri Dasappa: May we know whether it is going to be purely non-official in character and whether the franchise will be adult franchise?

Shri Datar: It will be on the basis of adult franchise and there would be nominated and elected members.

Mr. Speaker: Next question.

Shri Dasappa: May I know the proportion of.....

Shri Datar: That has been made clear in the reply....

Mr. Speaker: I have already called the next question.

Neiwei Lignite Project

*69. **Shri S. V. Ramaswami:** Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 52 on the 22nd March, 1957 and state:

(a) whether all the machinery for extracting lignite at Neiwei has arrived; and

(b) if so, whether the extraction has commenced during this month as was stated in the previous reply?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) Practically, all the conventional items of earth moving machinery ordered have arrived at the site. The first unit of the specialised mining machines will be shipped early in 1958 and the last unit, late in 1959.

(b) Earth moving operations in the first mine cut will be inaugurated on the 20th May, 1957 with the conventional machinery. Actual extraction of lignite is expected to start by the middle of 1960.

Shri S. V. Ramaswami: May I know what is the time schedule for starting the thermal station and the fertilizer plant and the briquetting plant?

Mr. Speaker: How does it arise out of this question? The hon. Member might have added that question also.

Shri S. V. Ramaswami: The question deals with the lignite project and it is difficult to separate.

Sardar Swaran Singh: The lignite seam in the first cut is expected to be exposed early in 1960 and by the middle of that year the quantity required for the first unit of the

thermal power station will be mined; and the full production of the mine will be reached by the end of 1960.

So far as the thermal station is concerned, the first unit is expected to be commissioned by the middle of 1960 and the remaining unit or units by the end of that year.

So far as the fertiliser plant is concerned, the erection of the plant is expected to be completed in all respects and production commenced by the middle of 1961.

Shri Tangamani: May I know if the lignite that is going to be extracted will be used for domestic purposes or industrial purposes? If it is going to be used for industrial purposes, may I know whether there is any proposal for utilising it for any steel plant which may come up in Salem?

Mr. Speaker: Any future steel plant.

Sardar Swaran Singh: The first use of the extracted lignite will be for the thermal power station and once electricity is generated it can be used both for domestic purposes as also for industrial purposes. There is a great demand for electric power in that area for small-scale industries, for agricultural purposes and for a number of other things. So far as the part relating to fertiliser is concerned, obviously, fertiliser will be for agricultural purposes. The briquettes will be used as fuel both for industrial and domestic purposes.

सेठ अचल सिंह : क्या माननीय मंत्री मद्रेडय बताने की कृपा करेंगे कि इप स्कीम पर कितना रुपया लग्ज करने का एस्टीमेट है?

Sardar Swaran Singh: So far as the mining part of the project is concerned, the estimated cost is about Rs. 17 crores. With regard to the fertiliser and thermal power plants, firm figures are not available but the total expenditure is of the order of Rs. 50-60 crores.

Shri Tangamani: I wanted to find out whether it is going to be used for industrial purposes, particularly for the steel plant at Salem, in view of the statement made by a Minister on the floor of the Madras Assembly that it was going to be used only for domestic purposes.

Mr. Speaker: It appears that some Minister stated in the Madras Assembly that all this lignite would be used only for domestic purposes. Is there any prospect of its being utilised for any future steel plant that is going to be established at Salem? That is what the hon. Member wants to know.

Sardar Swaran Singh: I would like to study the statement supposed to have been made by the Madras Minister before I could offer any useful comment thereon. But, so far as the utilisation of the power is concerned, I have tried to explain it here.

Shri T. B. Vittal Rao: The hon. Minister has said that the mining plant will go into full swing by the end of 1960. What would be the output? Will it be the original target of three million tons per annum?

Sardar Swaran Singh: I think our target is 3.5 million tons.

Shri T. B. Vittal Rao: Will it go into full production by 1960 to produce 3.5 million tons?

Sardar Swaran Singh: No, Sir; a little later, I think.

Shri Thanu Pillai: May I know the value of machinery imported and the names of countries from which they were imported?

Sardar Swaran Singh: The value of the machinery that has already been received is of the order of Rs. 5.5 crores and I have not got readily the names of countries from which they were imported.

Shri S. V. Ramaswami: May we know the employment potential of the integrated scheme?

Sardar Swaran Singh: That does not arise out of this.

Mr. Speaker: They ask for machinery and go to employment. Next question.

Uniform Coal Price

"70. Shri T. B. Vittal Rao: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) at what stage is the proposal to have uniform price for coal all over the country;

(b) when the proposal is likely to be finalised; and

(c) the reasons for the delay?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) to (c). Government would like to study the recommendations of the Rail-Sea Coordination Committee and the Railway Freight Structure Enquiry Committee before proceeding further.

Shri T. B. Vittal Rao: May I know if the Government proposes to enlarge the terms of reference of the Committee which has been appointed recently to go into the price structure of coal by including this subject as well?

Sardar Swaran Singh: No, Sir, that is not the intention.

Shri Barman: May I know whether the coal-bearing States of Bihar and Bengal have been consulted in the matter and if so, what their views are?

Sardar Swaran Singh: Consult them for what? I do not follow. All that I have said is that we are studying the reports of the Rail-Sea Co-ordination Committee and the Railway Freight Structure Enquiry Committee. Surely, all interests including the interests pointed out by the hon. Member will be consulted before a final decision is taken.

Shri H. N. Mukherjee: Will the Minister please tell us if his attention

has been drawn to an article published by the Director of the Fuel Research Institute some months ago justifying the increase in the price of coal and if so, whether he approves officials writing publicly on this kind of a subject before the Government has made up its mind?

Sardar Swaran Singh: I must confess that I have not studied that article and it will be very difficult for me to say as to whether what he has done is correct or incorrect unless I have studied it.

Shri Barman: May I know from the hon. Minister whether this policy of having a uniform coal price will also affect domestic and industrial users throughout the whole of India or whether it will be confined only to particular departments of Government?

Sardar Swaran Singh: It will be a big decision and a major decision. Its implications in all its respects will have to be carefully examined before a final decision is taken, either accepting a suggestion of that type or even rejecting a suggestion of that type.

Higher Technological Institute

*71. **Shri A. K. Gopalan:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether the Government of India have taken any decision regarding the location of the Higher Technological Institute proposed to be set up with the help of the West German Government; and

(b) if not, the reason for the delay?

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): (a) The matter is under consideration and a decision will be taken as soon as possible.

(b) There is no delay since the firm offer of technical assistance has been received from the German Government only recently.

Shri V. P. Nayar: In view of the highest incidence of educated unemployment in Kerala State, may I know whether the claims of Kerala State will be considered for the location of this Higher Technological Institute?

Shri M. M. Das: So far as the location of the Southern Higher Technological Institute is concerned, a decision has been taken by the All India Council for Technical Education that Madras is the place where the Southern Higher Technical Institute will be located.

Shri T. B. Vittal Rao rose—

Mr. Speaker: I think a number of questions on this subject have already been answered.

Shri T. B. Vittal Rao: All unsatisfactorily answered, Sir. I want to know whether the co-operation of the West German Government will be utilised for the technological institute in the northern region or in the southern region?

Shri M. M. Das: That question has yet to be decided.

Shri T. B. Vittal Rao: Has the location for the Southern Higher Technological Institute been decided?

Shri M. M. Das: Yes. I have already stated that the All India Council for Technical Education has accepted the recommendation of the Southern Zonal Council that Madras should be the place where this institute should be located.

Shri T. B. Vittal Rao: The decision was taken a year ago. May I know...

Mr. Speaker: These questions were put, I remember, and answered a number of times.

Shri Biren Roy: Is Kharagpur one of the locations suggested for the purpose?

Shri M. M. Das: There is already a Higher Technological Institute at Kharagpur.

Shri T. B. Vittal Rao: May I know what is the delay?

Mr. Speaker: These questions have been asked many times. We will go to the next question.

International Monetary Fund

"72. Shri L. N. Mishra: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the International Monetary Fund has given short term accommodation to India to tide over foreign exchange deficit; and

(b) if so, how much of it has been utilised so far?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) We have so far drawn \$ 127.5 million.

Shri L. N. Mishra: May I know the amount of foreign exchange offered to us and how it compares with the demand made by us?

Shri T. T. Krishnamachari: There is no question of any dollar exchange being offered to us. It is drawn in dollars and it has gone into our foreign exchange pool.

Shri L. N. Mishra: May I know whether it is a fact that under the terms of the agreement we were entitled to get something more than was actually offered to us? May I also know what are the special difficulties in demanding more help from the IMF?

Shri T. T. Krishnamachari: Well, Sir, we can draw up to 200 million dollars, and according to our arrangements 72 and odd million dollars could be made use of up to March, 1958. We are not drawing on it.

Shri E. Ramanathan Chettiar: May I know how much India has received from the International Monetary Fund since its inception?

Shri T. T. Krishnamachari: There is no question of receipts. We did

borrow from them for getting over temporary difficulties in regard to our foreign exchange position, I think about 100 million dollars, which we returned. If I remember aright, this is the second time we are taking advantage of the facilities offered by the IMF. It must be understood that these facilities are only for temporary imbalance in the foreign exchange position and could not be used as a permanent part of our outfit for getting over foreign exchange difficulties.

Shri H. N. Mukerjee: Has Government's attention been drawn to a statement in the Press a few months ago to the effect that the International Monetary Fund had wanted us to tone down the tempo of our Plan and, if that is a correct report, has Government apprised the Fund of our position in the matter?

Shri T. T. Krishnamachari: I cannot recollect any such mandate from the IMF, nor do I recognise their claim to give us a mandate as such. It is likely that they might have commented on certain aspects of our Plan. That so many people do, and what we do ultimately with our Plan depends on this House and nobody else.

Shrimati Tarakeshwari Sinha: As this amount has only been advanced to tide over the short-term difficulties that have arisen in our foreign exchange resources, may I know when and how this will again be deposited in the International Monetary Fund?

Shri T. T. Krishnamachari: I am afraid I could not catch the last portion of what the hon. Member said.

Shrimati Tarakeshwari Sinha: What I wanted to ask is this. This amount has only been allotted to India for getting over the short-term difficulties of foreign exchange. May I know whether the Government have made any commitments about returning it and depositing it in the International Monetary Fund again?

Shri T. T. Krishnamachari: The commitment is that it will be returned as soon as our short term difficulties are over.

Shri L. N. Mishra: May I know the amount of aid that we are entitled to get from the International Monetary Fund under the terms of the agreement?

Shri T. T. Krishnamachari: There is no question of aid. Here, our contribution is put down at 400 million dollars for the International Monetary Fund and we can draw on it subject to the International Monetary Fund and the other countries agreeing, to get over our temporary imbalance. It is no question of aid. It is only a question of getting over a temporary imbalance in the balance of payment position.

Oil in South India

*73. **Shri Narasimhan:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that German experts conducted an investigation recently in South India regarding occurrence of oil;

(b) if so, the areas visited by them; and

(c) their conclusion and recommendations?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) to (c). Yes, Sir. Three German oil experts arrived in India towards the middle of January, 1957 and visited different locations which are of interest from the point of view of oil exploration. They conducted preliminary geological investigations and collected fossils in the South in the following area, viz., Travancore Coast, Madras Coast, Tiruchirappalli and Godavari basin. Their final report is awaited.

Shri Narasimhan: May I know what steps have the Government taken on the reports so far obtained regarding the possible occurrence of oil in the east coast, and to get at more facts and arrive at conclusions?

Shri K. D. Malaviya: What I answered just now is one step. Some German oil experts were recently here and we are now studying their preliminary reports, and the Oil and Natural Gas Commission may be in a position to make a more concrete use of the report that has been got from the German experts.

Shri Narasimhan: In the Government's oil prospecting programme, what priority is given to this area?

Shri K. D. Malaviya: I am afraid I am not able to say anything about priority decisions.

Shri Amjad Ali: The Minister said in his reply that only preliminary investigations were made, but was that confined to gravimetric or aero-magnetic survey? That did not go to the Geological Survey at all.

Shri K. D. Malaviya: No, Sir. No magnetic or gravimetric investigations have yet been contemplated. It is only the preliminary geological examination by those German experts, that has been finished. We are still waiting for the detailed report about those geological investigations.

Shri B. S. Murthy: May I know what are the findings in the preliminary report?

Shri K. D. Malaviya: The report is being examined by the Oil and Natural Gas Commission at Dehra Dun. It will take sometime before we can say anything about it.

Shri Mahendra Pratap: Does Government know that there is a very old technical college at Mathura-Brindaban which I started in 1909. I have also had special connections with Germany. Is it not better that the Prem Maha Vidyalaya be chosen as the technical college with the help of the German technicians?

Mr. Speaker: It is a suggestion for action.

Shri Thirumal Rao: Will the hon. Minister please let me know if the

investigations carried on in the Godavari Delta area are encouraging and further investigations are likely to be made there?

Shri K. D. Malaviya: No investigation has so far been undertaken in the east coast or in the west coast of our country. It is only a geological, superficial examination by some geological experts from Germany. We are still waiting for the full assessment and interpretation by our own experts.

Shri C. R. Narasimhan: May I know whether experts other than the Russians and Germans visited the area at any time?

Shri K. D. Malaviya: Our own experts have visited the area.

Shri Goray: May I know what were the areas surveyed?

Shri K. D. Malaviya: I have only mentioned the areas which the German experts visited.

बन्दरों की मृत्यु

७४ ओर रघुनाथ सिंह: क्या गृह-कार्य में यह बनाने की कृपा करेंगे कि:

(क) क्या यह सच है कि इन बर्याच के प्रत्यक्ष सप्ताह में दिल्ली में बहुत बड़ी संख्या में बन्दर मरे हुए पाये गये; और

(ल) यदि हो, तो ये बन्दर अपनी ओत से मरे अथवा किसी ने इनका मारने की कोशिश की थी?

गृह-कार्य मंत्रालय में राज्य मंत्री [श्री दातार]: (क) जो हैं।

(क) उस इलाके के जिन्दा और मरे हुए बन्दरों की जांच करने के बाद डाक्टरों द्वारा ही है कि अपर्याप्त भोजन, आन्तरिक संक्रामक रोग (आंतों तथा पेट में सूजन) तथा ग्रोलान्जिट से भीसम खराब हो जाने के कारण ही उनकी मृत्यु हुई।

I will read the English answer also.

(a) Yes.

(b) Medical experts have reported after observation of the live monkeys found in the area, and autopsy of dead monkeys, that the fatality among the monkeys was due to insufficient diet superadded by intercurrent infection (gastro-enteritis) and adverse climatic conditions created by severe hailstorm.

Shri Supakar: May I know on how many monkeys post mortem examination was held?

Shri Datar: In all 50 monkeys died.

Shri Kamalnayan Bajaj: May I know whether those who are responsible for the under-nourishment of these monkeys will be taken to task?

Shri Datar: Investigation is going on.

अंग्रेजी-हिन्दी शब्द-कोष

७५ श्री नवन श्रीभाकर: क्या शिक्षा तथा वैज्ञानिक गवेषणा मंत्री १६ नवम्बर १९५६ के नार्याकिन प्रश्न में स्वयं १२१ के उत्तर के मध्यवन्ध में यह बनाने की कृपा करेंगे कि:

(क) अंग्रेजी-हिन्दी शब्द-कोष बनाने में अब वित्तना बर्बं हो चुका है; और

(ब) इसके कब तक प्रकाशित होने की मंभावना है?

शिक्षा तथा वैज्ञानिक गवेषणा मंत्रालय में राज्य-मंत्री (डा० का० सा० श्रीकाशी): (क) १,००,००० रु०।

(क) पाला है कि पांडुलिपि १६५७ के अन्त तक तैयार हो जायेगी; उसके बाद शब्द कोष प्रकाशन के प्रश्न पर विचार किया जायेगा।

श्री नवन श्रीभाकर: इसके संकलन में किस लिंग विवेचनों की सहायता की जाई है?

डा० का० ला० श्रीमानी: एक तो को-प्राइनिटिंग कमिटी है जिसके कि सदस्य हैं डाक्टर हवार्डी प्रसाद द्विवेदी, डाक्टर सिंदेश्वर बर्मा, डाक्टर यदुवंशी and a representative of the Society whose work was under examination. इसके प्रलापा एक एडिटोरियल बोर्ड है जिसमें करीब १२ सदस्य हैं और यह बड़े प्रतिष्ठित हिन्दी के विदान हैं। क्या आप उनके नाम सुनना चाहेंगे ?

श्री नवल प्रभाकर: नामों को रहने वीजियं लेकिन क्या मैं यह जान सकता हूँ कि इस शब्दकोश के प्रकाशन का कार्य किसी संस्था को सौंपा जायगा या सरकार स्वयं करेगी?

डा० का० ला० श्रीमानी: इस शब्द-कोश का प्रकाशन सरकार स्वयं करेगी।

श्री नवल प्रभाकर: क्या मैं यह जान सकता हूँ कि यह जो शब्दकोश का निर्माण हो रहा है उसमें अंग्रेजी शब्दों के पर्यायवाची शब्द होंगे या उनकी व्याख्या होंगी?

डा० का० ला० श्रीमानी: यह स्टेन्डर्ड इंगिलिश हिन्दी डिक्षनरी तैयार हो रही है और इसमें हिन्दी के शुद्ध इविवलेंट्स शब्द होंगे।

Shri R. Ramanathan Chettiar: May I know whether the Government will consider the question of the compilation of the dictionaries of other regional languages also?

Dr. K. L. Shrimall rose—

Shri P. K. Deo: Is it not a fact that some of the Hindi words are more difficult to understand than their English counterparts?

Mr. Speaker: Is the hon. Member referring to the new dictionary that is being compiled? The dictionary is not yet out.

Shri R. Ramanathan Chettiar: The hon. Deputy Minister has not replied to my question about dictionaries of other regional languages.

Dr. K. L. Shrimall: The Ministry of Education has direct responsibility for the propagation of Hindi. We will certainly consider if there are any proposals for other languages also.

Hindustan Steel Ltd., Rourkela

*76. Shri P. K. Deo: Will the Minister of Steel, Mines and Fuel be pleased to lay a statement on the Table showing:

(a) the number of acres of land that have been acquired for the Hindustan Steel Ltd. at Rourkela;

(b) the number of persons displaced from the land;

(c) how much compensation has been paid for the land acquired and at what rate; and

(d) how many of such displaced persons have been rehabilitated in the different settlement camps?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) 18,813 acres of land have been acquired till end of April, 1957.

(b) About 1,400.

(c) A sum of Rs. 84 lakhs has so far been advanced by the Company to the Government of Orissa for the payment of compensation. The rate of compensation paid varies from Rs. 200/- to Rs. 900/- per acre according to the quality of the land.

(d) Out of about 1,400 persons displaced, 1,290 persons have been rehabilitated in the resettlement colonies by the State Government.

Shri P. K. Deo: Is it a fact that great discontentment prevails among the displaced persons regarding the rate of compensation and the way they are evicted from their lands?

Sardar Swaran Singh: I am not aware of it. Actually our reaction is that the payment of compensation has been quite adequate.

Shri Supakar: May I know how many persons have been actually paid?

Sardar Swaran Singh: I have not got the information because the actual disbursement is made by the Government of Orissa.

Shri Supakar: May I know whether the Government of India is satisfied that these people are actually paid their compensation and properly rehabilitated before they are asked to vacate?

Sardar Swaran Singh: On the question of satisfaction of the Government of India, the Government of Orissa report to us to the effect that compensation has been paid and adequate steps have been taken for their rehabilitation. If there is any more suggestions to be made in this connection, I am prepared to consider it.

Oil and Petrol Production

77. Shri Bishwa Nath Roy: Will the Minister of Steel, Mines and Fuel be pleased to state whether the import of oil and petrol is decreasing in view of their increased production in India?

The Minister of Mines and Oil (Shri K. D. Malaviya): The import of petrol has decreased considerably as a result of the setting up of refineries in the country as the following figures show:

Year	Figures in Gallons
1953-54	269,674,238
1954-55	215,764,975
1955-56	75,387,825
1956-57 (April to Dec. '56	28,571,613

Crude oil is being imported for the refineries as there is no increase in the production of indigenous crude.

Shri Bishwanath Roy: In view of the expected increase in production of petrol and oil in the second Five Year Plan period may I know whether by the end of the plan period, imports would be stopped?

Shri K. D. Malaviya: Yes, Sir, we hope we may not have to import motor spirit by the end of the plan period.

Shri Bishwanath Roy: May I know whether as a result of the new taxation policy declared yesterday, imports would be affected in any way?

Shri K. D. Malaviya: The Finance Minister would be in a better position to answer that question.

Shri Amjad Ali: Is the hon. Minister aware that some oil fields at Moran, Digboi and Naharkattia are awaiting drilling operations?

Shri K. D. Malaviya: I am aware that the oil fields at Moran, Digboi and Naharkattia are awaiting production.

Shri Biren Roy: May I know how much of crude oil is imported from Middle-East and whether any arrangements are being made for payment to those countries in rupee currency?

Shri K. D. Malaviya: The quantity of crude oil that was imported in 1956-57 was 3·6 million tons. As against this production of our own was only 3·79 lakhs. As to the amount of foreign exchange involved in these imports, I am afraid, I would require notice.

Shrimati Renu Chakravarty: May I know what will be the amount of crude oil which will be produced by the end of the second Five Year Plan period?

Shri K. D. Malaviya: So far as production of crude oil in the country is concerned by the end of the second Plan period, we do hope and we are trying our level best, to increase production. Production in some areas has already increased which is now switched on to the Digboi refinery. As to the exact figure of expansion of production, it is a little premature for me to commit myself.

Shri Narayananarkutty Menon: Is it a fact that we are paying higher prices for petroleum products imported from the Middle-East countries than the Far-East countries do?

Shri K. D. Malaviya: I am not aware of it.

Shri V. P. Nayar: The hon. Minister referred to crude oil. I want to know the position with respect to lubricating oil because India's refineries are not manufacturing them at present.

How are we proceeding with lubricating oil?

Shri K. D. Malaviya: I will require notice for that.

श्री तिहासन तिहः : अभी माननीय मंत्री ने बताया कि बाहर से कूड़ आइल भाता है और उसका यहां पर पेट्रोल बनाया जाता है। मैं जानना चाहता हूँ कि जो पेट्रोल बाहर से भाता है और जो यहां पर बाहर से प्रायः हुए कूड़ आइल से बनाया जाता है उन दोनों की कीमतों में क्या कूछ फक़ है?

श्री कौ० वै० मालवीयः जब तक बुनियादी तौर पर हमारे देश में ही कूट आइल अधिक मात्रा में नहीं बनने लगता मुझे डर है कि यह जो आखिरी रकम हम देने हैं उसमें कफी रियायत हम को मिल सकेगी या नहीं। यह एक अप्रिय सत्य है लेकिन वामतविक बात यही है।

Research in Engineering and Technology

***78. Shri Supakar:** Will the Minister of Education and Scientific Research be pleased to state:

(a) the number of Universities and Engineering Colleges in India where it is proposed to organise research in Engineering and Technology during the second Five Year Plan period; and

(b) the amount proposed to be spent for the above work?

The Deputy Minister of Education and Scientific Research (Shri M. M. Das): A statement giving the required information is laid on the Table of the House. {See Appendix I, annexure No. 24}.

Shri Supakar: Out of these eight institutions that have been mentioned in the list, may I know in how many of them any research is actually being carried on at present?

Shri M. M. Das: Certainly, Sir. The applications of these institutions for research have been accepted and some money has been paid to them; and actually some research is going on in these institutions.

Shri Supakar: May I know what amount is actually being paid to each of these institutions?

Shri M. M. Das: We have paid each of these institutions Rs. 20,000 (non-recurring) upon each subject of research.

Shri Supakar: May I know how many and which of these institutions are carrying on research—there are eight institutions mentioned here.

Shri M. M. Das: The list has been given here in the statement, and it has been said that the institutions which have been mentioned in the statement have applied, their applications have been received, money has been paid, and they are carrying out research.

Shri T. B. Vittal Rao: In the long statement laid on the Table of the House, covering about three pages, it is stated that research is being done in hydrodynamics, chemical engineering, etc. But there is no research for mining. May I know whether Government propose to have research done in mining?

Shri M. M. Das: We have received applications for financial assistance for carrying out research from nine other Universities and eleven non-university technical institutions. Their applications are under consideration.

Mr. Speaker: Are there any applications for mining research?

Shri M. M. Das: I want notice, Sir.

Suez Canal Blockade

*79. Pandit D. N. Tiwary: Will the Minister of Finance be pleased to state the extra amount that Government

had to pay by way of freight or compensation to the ship-owners due to the blockade of Suez Canal?

The Deputy Minister of Finance (Shri B. R. Bhagat): The information required will be collected and laid on the Table of the House.

Pandit D. N. Tiwary: Even after the lapse of nearly a year the information has not been collected as yet. What are the reasons?

The Minister of Finance (Shri T. T. Krishnamachari): The point is it is very difficult to get this information. Even if we are able to get some data it would be largely a matter of estimate. We are trying to do our very best. But it is not a handy thing. It is not a question of Government itself engaging in that trade and having statistics; it has to be collected from various sources. I realize in answering a question of this nature we are entering into a commitment which is difficult to discharge, but I think the hon. Member would realize that the facts are not with us and that we have to collect them from other sources.

Pandit D. N. Tiwary: May I know how many ships come by the circuitous way and what extra freight we have to pay?

Shri T. T. Krishnamachari: Again, it is a question which I could not answer off-hand. The hon. Member knows that today, or until recently—until U.K. announced its decision—except U.K., the other ships started coming through the Suez Canal. It is not a matter in which we are directly concerned. We will try to get as much information as possible for the hon. Member. But I would again submit that the hon. Member must realize it is not an information which we have to carry in our day-to-day work.

Electoral Rolls

***80. Shri S. C. Samanta:** Will the Minister of Law be pleased to refer to the decisions taken at the Conference of All India Political Parties with

the Election Commission on 13th November, 1956 at New Delhi and state:

(a) whether it was settled in the Conference that candidates who purchase a copy of the electoral roll may be refunded the cost thereof in case they actually contest the elections; and

(b) if so, whether Rules have been amended and necessary orders have been issued to refund the cost?

The Minister of Law (Shri A. K. Sen): (a) Yes, Sir. That was the recommendation of the conference.

(b) No, Sir. The Government of India could not agree with the recommendation.

Shri S. C. Samanta: May I know whether any other recommendations that were put forward or decided upon by the conference have not been accepted by the Government?

Shri A. K. Sen: I want notice of that. At the present moment, that does not, in my view, arise out of the question.

Shri V. Raju: Is it not a fact that certain political parties were issued free electoral rolls and as such, it constitutes a sort of subvention to certain political parties?

Shri A. K. Sen: What happened was, it was decided by the Government, in deference to the recommendations of the conference, that free electoral rolls for each constituency would be supplied to every party to which a symbol was allotted by the Election Commission.

Shri V. Raju: As only some political parties were issued symbols and other political parties, does it not tantamount to subvention to some political parties?

Mr. Speaker: These are all arguments.

Shri V. Raju: Or discrimination?

Mr. Speaker: The very fact that it has not recognised some political parties is itself discrimination.

Shri S. C. Samanta: May I know whether the proposal that every year the draft electoral roll will be supplied to each political party or to each Member of Legislature has been accepted or not?

Shri A. K. Sen: As I have already said, it was decided by the Government to supply free electoral rolls to every political party to whom a symbol was allotted by the Election Commission and that decision stands until it is revoked.

State Social Welfare Boards

* 81. **Shri Bibhuti Mishra:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether it is a fact that a Conference of the Chairmen of all the States Social Welfare Boards was held in New Delhi in second week of April 1957; and

(b) if so, the main decisions of the Conference and how far they are being given effect to?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) Yes, Sir.

(b) A statement giving the requisite information is laid on the Table of the Sabha. [See Appendix I, annexure No. 25].

ओं विभूति विभः: इस स्टेटमेंट में लिखा है—

The Board will undertake the work relating to the welfare of women, children and the physically handicapped....

मैं यह जानना चाहता हूँ कि किजिकली हैंडिकॉप के लिए बोर्ड क्या काम करेगा।

डॉ कांतो लालो झीमाली: बैलेन्सर बोर्ड का काम यह है कि जितने भी फिजिकली-हैंडिकॉप बच्चे हैं, उन की विकास सम्बन्धी और दूसरी कठिनाइयों के विषय में विचार करे और जिस तरह हो सके, उन की मदद करे।

ओं विभूति विभः: क्या गवर्नमेंट के सामने कोई स्पष्ट स्तीम है या नहीं कि उनके लिए क्या काम किया जायगा?

डॉ कांतो लालो झीमाली: किजिकली हैंडिकॉप बच्चों के लिए विशेष प्रकार के स्कूल, पाठ्यविधि और प्रबन्ध होते हैं। बोर्ड इन सब बातों पर विचार कर के, इस विषय में जो भी सहायता दी जा सकेगी, उस का प्रबन्ध करेगा।

ओं विभूति विभः: सरकार ने इस काम के लिए कितना रुपया व्यय करने के लिए रखा है?

डॉ कांतो लालो झीमाली: मानवीय सदस्य ने कार्करेंस के बारे में प्रश्न पूछा था अगर वह ज्यादा इतिलाजाहत है, तो नोटिस दें।

Shrimati Ila Palchoudhuri: The main difficulty experienced at this conference being the quick examination of schemes for help offered to the Board, may I know what are the steps taken to eliminate these difficulties?

Dr. K. L. Shrimall: The full statement is laid on the Table of the House which gives all the information regarding the decisions taken at this conference.

Indian Museum, Calcutta

* 82. **Shri H. N. Mukerjee:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether any decision has been taken regarding the provision of ample space for better and scientific display of the valuable exhibits in the Indian Museum, Calcutta; and

(b) whether it is a fact that the construction, already officially approved, of a fire proof building in the Museum compound for housing certain zoological exhibits has not been proceeded with?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) Steps have been taken to provide additional space.

(b) No, Sir.

Shri H. N. Mukerjee: In view of the fact that the Indian Museum has the largest and most representative collection in the country and is visited by an enormous number of people from all parts of the country, will the Government give an assurance that there is no intention to refuse its developmental requirements and reduce its importance in the cultural set-up?

Dr. K. L. Shrimali: No. Government have no intention to reduce its importance. In fact, they would like to increase its importance.

Shri H. N. Mukerjee: May I know if it is not a fact that the Planning Commission's allocations for different museums and their development are, on account of certain delay in connection with the Indian Museum, likely to be diverted elsewhere to the detriment of the Indian Museum's legitimate needs?

Dr. K. L. Shrimali: I am not aware of it. I will look into the question.

Shri S. V. Ramaswami: May I request that in view of its importance, Q. 92 may be answered?

Mr. Speaker: Does the hon. Member mean the question relating to sterling balances? The Question Hour is over. If the Minister is willing to answer, I have no objection.

Shri T. T. Krishnamachari: I do not mind. But I have said all that I possibly can say yesterday. I do not mind answering the question, if that is the direction of the Chair.

Mr. Speaker: I am not interested one way or the other. If the Minister thinks that something more has to be said regarding this matter, I have no objection to allow him to say it.

Shri T. T. Krishnamachari: I have got the answer. I shall read it out if the Chair permits me to do so.

Mr. Speaker: I have no objection.

Sterling Balances

*92. { **Shri S. V. Ramaswami:**
Shri L. N. Mishra:
Shrimati Tarkeshwari Sinha:

Will the Minister of Finance be pleased to state:

(a) the present position of India's sterling balance;

(b) the rate at which it is being withdrawn per month;

(c) the steps Government have taken to stem the drain; and

(d) how far they have proved effective?

The Minister of Finance (Shri T. T. Krishnamachari): (a) On the 3rd May, 1957, the sterling balances amounted to Rs. 496:42 crores.

(b) About Rs. 24 crores a month on the average since May 1956.

(c) and (d). I would invite a reference to my budget speech of yesterday and the White paper thereon.

Shri S. V. Ramaswami: Are there any special reasons for this pressure on the sterling balances now?

Shri T. T. Krishnamachari: I had dealt with it yesterday in my budget speech. I would like my hon. friend to read it.

Mr. Speaker: The hon. Member heard the whole story yesterday.

Shrimati Tarkeshwari Sinha: In view of the fact that a major portion of the sterling balances is going away in the import of capital goods and machinery, may I know how we are

going to check this flow without affecting the import of capital goods and machinery in the near future?

Shri T. T. Krishnamachari: The hon. lady Member has stated the problem and also answered it.

Shrimati Tarekshwari Sinha: But the Minister has not answered it.

Mr. Speaker: He says that the hon. Member herself has answered the question.

We shall now take up the short notice question.

Shri S. M. Banerjee: I wish to say that I had given notice calling the attention of the Defence Minister.....

Mr. Speaker: Order, order. We are now taking up the short notice question.

Short Notice Question and Answer

Pakistan propaganda against India

S. N. Q. No. 2 Shri Raghunath Singh: Will the Prime Minister be pleased to state whether it is a fact that on the basis of an alleged secret Indo-Soviet plot, Pakistan press has started vicious propaganda against India to the effect that India has secretly negotiated with Russia the political division of Afghanistan?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): The hon. Member has sent this question in Hindi. But he has put the question in English now.

Shri Raghunath Singh: I was supplied with the English version only.

Shri Jawaharlal Nehru: I do not mind. I can answer it in either or in both.

Mr. Speaker: The best thing is to answer it in English.

Shri Jawaharlal Nehru: The statements appearing in some newspapers

in Pakistan about some secret plot are entirely without the least substance or foundation. India has no secret plots or arrangements, formal or informal, with any country. The only kind of treaties we have made with other countries are treaties of friendship or cultural or trade treaties, which have been published. There have not been at any time any talks with any country about any secret arrangements.

The allegation made in the Pakistan press is fantastic and apparently it was intended to create ill-will between India and neighbouring countries with whom India is on terms of close friendship.

Shri B. S. Murthy: Is there any remedy to cure the Pakistan press of these periodical vicious attacks?

Shri Jawaharlal Nehru: There may be a remedy, but it is not in our hands.

Shri Joachim Alva: May I know the formal or informal provisions of the Nehru-Liaquat Ali Pact in regard to a case wherein lying propaganda is involved on either side? Is this a case of that type?

Shri Jawaharlal Nehru: I do not remember the exact wording. But I think the hon. Member is correct in saying that there was a reference in that document to attempts being made in both countries to calm down the atmosphere, so as not to do anything which would needlessly excite people.

Shri Sadhan Gupta: May I know whether this kind of propaganda has had any adverse effect in Afghanistan, and if so, whether any steps have been taken by our Embassy at Kabul to counteract this propaganda?

Shri Jawaharlal Nehru: I cannot say what effect it might have had in the minds of some people there. I do not think that responsible people in Afghanistan attach any importance to this kind of thing. As for steps taken by us, our Embassy there always explains anything that is necessary.

do not know exactly about this particular thing, but it was so fantastic and so ridiculous that we did not think it necessary to contradict it in the Press. But as the hon. Member put a question, I had better answer it.

Shri Hem Barua: Have our Government drawn the attention of the Pakistan Government to this slanderous propaganda which is against the terms of the Nehru-Liaquat Pact?

Shri Jawaharlal Nehru: It is not only a question of the so-called Nehru-Liaquat Ali Pact, but also of various agreements arrived at under the auspices of the United Nations Commission for India and Pakistan, where it is laid down specifically that there should not be attempts of this kind to increase tension between the countries, to which Pakistan agreed and we agreed. That has been repeatedly broken by Pakistan. We have drawn their attention to this on many occasions.

Shri R. R. Chettiar: Will Government bring it to the notice of the Pakistan authorities in order to prevent such misleading reports appearing in the Pakistan Press?

Shri Jawaharlal Nehru: No, Sir. We do not propose to bring this matter before them. We have done so on many occasions.

Shri Hem Barua: Is anything being done to counteract the evil effects of this propaganda in other countries of the world in the international sphere? The Pakistan Press is indulging in slanderous propaganda against us. The germs of this propaganda reach the international sphere—I mean other countries—and some sort of feeling is created there. Do we try to counteract the evil effects of this propaganda in those countries as well?

Shri Jawaharlal Nehru: We try to counteract it in the sense of putting the true facts and contradicting wrong statements. That, of course, is done. But what effect it produces in the minds of others often depends on those

minds being conditioned previously in a particular way.

Shri Hem Barua: Are those conditions in our favour?

Mr. Speaker: We will proceed to the next item of business.

WRITTEN ANSWERS TO QUESTIONS

Plantation Companies

*83. **Shri Warior:** Will the Minister of Finance be pleased to lay on the Table a statement showing

(a) the profits made by the foreign-owned and also foreign operated Plantation Companies in India during 1954-55, 1955-56 and 1956-57; and

(b) the amount remitted overseas during each of these years?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b). The information is being collected and will be laid on the Table of the House as soon as possible.

Foreign Sweepstakes, and Lotteries

*84. **Shri Wodeyar:** Will the Minister of Home Affairs be pleased to state:

(a) the number of foreign bodies that are running or operating race-sweepstakes and sport pools raffles and lotteries and other prize competitions in India; and

(b) the foreign exchange lost or gained in this score annually?

The Deputy Minister of Home Affairs (Shrimati Violet Alva): (a) and (b). Information is being collected and will be laid on the table of the House when received.

Production of Mica

*85. **Shrimati Ila Falchoudhary:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether it is a fact that production of Mica in India has increased in recent years;

(b) if so, to what extent;

(c) whether it is also a fact that export of Mica has decreased;

(d) if so, the reasons therefor; and

(e) the steps taken by Government to improve the situation?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) to (d). The production and export of mica have increased in recent years. The comparative figures of production and export of mica are given in the statement placed on the Table of the House. [See Appendix I, Annexure No. 26]

(e) An Export Promotion Council for Mica has been set up to maintain and develop mica export trade.

पीतल की दुष्प्रियता

श्री भक्त दर्शनः क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को मालूम है कि पीतल की दुष्प्रियतों के न चलने के कारण जन साधारण को बड़ी कठिनाई हो रही है;

(ल) यदि हां, तो क्या इस कठिनाई के वास्तविक कारणों का पता लगाने का प्रयत्न किया गया है; और

(ग) यदि हां, तो इस कठिनाई को दूर करने के लिये कौन से उपाय किये जा रहे हैं?

वित्त उपराज्यकारी (श्री खो. राठ भट्ट):

(क) सरकार को मालूम है कि देश के कुछ भागों में कुछ लोग पीतल की दुष्प्रियता नहीं ले रहे।

(ल) जी हां।

(ग) लोगों की जानकारी के लिए प्रधिसूचित कर दिया गया है कि पीतल की दुष्प्रियता भव भी चलनसार सिक्का है और आवश्यकता पड़ने पर इसके बदले में मारतीय रिजर्व बैंक के कार्यालयों, राज्य बैंक के साथ कार्यालयों और राजकोषों से सम-मूल्य की छोटी रेखांकी प्राप्त की जा सकती है।

Transfer of All India Service Officers to States

***89. Shri Harish Chandra Mathur:** Will the Minister of Home Affairs be pleased to state:

(a) whether Union Government have considered the recommendations made by the States Re-organisation Commission that regular transfers to and from the Centre and the States in respect of personnel belonging to the All-India Services should as far as possible be arranged; and

(b) whether States Governments' agreement in this matter has been obtained and any satisfactory working arrangement decided upon?

The Deputy Minister of Home Affairs (Shrimati Violet Alva): (a) Yes.

(b) The tenure system of appointment of All-India Services Officers has been in vogue for a long time, and no fresh consultation with the State Government on the principle of tenure is necessary. The system could not be fully worked, however, in recent years mainly on account of the considerable increase both in number and complexity of the Central Government requirements. A scheme has now been prepared in consultation with the State Governments which will make a more regular rotation of officers possible.

Oil Exploration at Jwalamukhi

***90. Shri Kasliwal:**
 Shri D. C. Sharma:
 Shri Bhakt Darshan:
 Shri Bibhuti Mishra:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether a test drill for exploring oil has recently been installed at Jwalamukhi; and

(b) if so, the time by which the result will be known?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) Yes, Sir.

(a) whether Government have accepted the recommendation of the All India Educational Editors' Conference (recently held in Delhi) for arranging short term refresher course in journalism; and

(b) whether any permanent Institution will be established for the purpose?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) The recommendation is now under consideration of the Government of India.

(b) The Conference has not recommended the establishment of any permanent Institution. However, the matter will be examined in connection with the recommendation mentioned in Part (a) of the Question.

तात्पर्य निर्वाचन

*६६. श्री फैसल मिश्र: क्या फैसल मंत्री यह बताने की शुरा करेंगे कि :

(क) क्या यह सब है कि कुछ निर्वाचन-क्षेत्रों में लोक-सभा और विधान मण्डलों के उम्मीदवारों के निर्वाचन के लिये मतदान एक ही दिन में समाप्त हो गया जब कि कुछ और और में दो सप्ताह तक चलता रहा; और

(ल) यदि हाँ, तो इसके करण क्या हैं।

विधि मंत्री: (अ) ए० को० सेव) (क) जी हाँ।

(ल) मुझे निर्वाचन आयोग से जात हुआ है कि कुछ निर्वाचन क्षेत्रों निर्वाचन सम्बन्धी कर्मचारियों की कमी, परिवहन और संचार तथा पुलिस प्रबन्ध सम्बन्धी कठिनाइयों आदि जैसी कुछ प्रशासनिक कठिनाइयों के कारण मतदान कई दिनों तक कराना पड़ा।

Excavations at Chandraketugarh

*१००. श्री H. N. Mukerjee: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether Government are assisting the reported excavation by Cal-

cutta University at Chandraketugarh—23 miles from Calcutta—where remains of the 3rd Century B. C. and subsequent period, have been found; and

(b) the expert findings so far regarding the nature of the site and the trial diggings?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimall): (a) Permission has been accorded by the Department of Archaeology to the Calcutta University to conduct excavations at one or two selected sites within the fort. No financial or technical assistance has, however, been given.

(b) The University of Calcutta has been asked to submit the report which is awaited.

Decimal Coinage

*१०१.	Shri Shree Narayan Das: Shri A. K. Gopalan: Shri Sadhan Gupta: Pandit M. B. Bhargava: Shri Bhakti Darshan: Shri N. Keshava: Shri Bibhuti Mishra: Shri Wodeyar: Shri H. N. Mukerjee: Shri Supakar: Shri Mool Chand:
-------	---

Will the Minister of Finance be pleased to state:

(a) whether Government have received reactions from the public in general, State Governments and other non-official organisations in particular, as to the difficulties experienced by the public as a result of the introduction of decimal coinage;

(b) if so, the nature of such difficulties; and

(c) the steps taken to remove them?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) Yes, sir.

(b) The difficulties reported have been of a varied nature. Among the

more important were those against the adjustments in postal rates, State Transport fares in certain areas and increase in the price of small units of certain goods sold by shopkeepers etc.

(c) The D.G. P&T and West Bengal Government have already taken local action to meet the complaints in Calcutta. Furthermore, the posts & Telegraphs Department soon expect to have only new denomination postage stamps and stationery on sale and this will stop the difficulty experienced. The complaint about increased prices charged by private parties is not related directly to the coinage reform. It is expected that the ordinary processes of demand and supply will soon ensure better balance in prices. The three Government of India Mints are working to full capacity to produce coins of the new denominations and Government are confident that as soon as the supply of these is plentiful the complaints which are already dying down will disappear altogether.

Life Insurance Business

103. Shri Harish Chandra Mathur:
Shri D. C. Sharma:
Shri Bhakt Darshan:
Shri Anirudha Sinha:
Shri Radha Raman:
Kumari Mothey Veda Kumari:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 268 on the 21st November, 1956 and state:

(a) the extent to which the life insurance business has gone down from month to month since nationalisation;

(b) the reasons for the same; and

(c) what action, if any, Government propose to take to arrest the decline and to step up and stimulate business?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) to (c). A statement is laid on the Table of the

House. (See Appendix I Annexure No. 27).

Budget Leakage Case

*103. Shri D. C. Sharma: Will the Minister of Home Affairs be pleased to refer to the reply given to Unstarred Question No. 45 on the 26th March, 1957 and state the progress, upto-date, of the proceedings in the criminal case filed in connection with the leakage of taxation proposals contained in the Budget for 1956-57?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The case is still pending in the Court.

Return of U.S. Lend-Lease Silver

*104. Shri S. V. Ramaswamy:
Shrimati Tarkeshwari Sinha:
Shri Raghunath Singh:

Will the Minister of Finance be pleased to state:

(a) the extent of our liability to repay silver to U. S. A. and to what extent we have honoured our obligation; and

(b) whether any negotiation is afoot to create a Fund in India in respect of the balance of silver due to U. S. A. to finance the Second Five Year Plan on the lines of the recent Indo-U. S. agreement on agricultural produce loan?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) The extent of India Government's liability to return silver to the U.S. Government is for approximately 172 million ounces. The date for the return of the silver was 28th April, 1957, and the following arrangements have been agreed to between the two Governments:

(i) The Government of India is to make immediate arrangement for the shipment of approximately 50 million fine ounces of silver of the requisite fineness in the form of bars to the U.S. Government.

(ii) The balance of the silver amounting to approximately 122 million fine ounces will be made available in the form of quaternary alloy coins to the U.S. Government. The alloy silver will be taken over by the U.S. Government through their Embassy in New Delhi and all costs of handling, transportation and refining will be on the account of the U.S. Government. That Government will retain all the metals recovered in the refining process.

The first instalment of the shipment of the 50 million fine ounces of silver was sent on the 24th April, 1957 when approximately 3 million fine ounces of silver were shipped. The balance of the silver will be shipped as and when shipping space is available.

(b) No. Sir.

Man-power Directorate

*105. { Shrimati Tarkeshwari Sinha
Shri D. C. Sharma:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 1222 on the 17th December, 1956 and state the progress made so far with regard to the establishment of a Man-power Directorate in the country?

The Minister of State in the Ministry of Home Affairs (Shri Datar): The Directorate of Manpower was set up in the Ministry of Home Affairs in November, 1956. Each Ministry of the Government of India has appointed a Manpower Officer to deal with its manpower problems and maintain liaison with the Directorate. Similarly, most of the State Governments have also designated their Manpower Officers. It is also proposed to set up Inter-State Committees at Zonal level, to consider as to how the states within each zone can help each other in solving their problems.

A comprehensive programme of manpower studies and action has been prepared for the current year and is in the process of being finalized.

H. T. 2 Trainer Aircraft

*106. Shri Radha Raman: Will the Minister of Defence be pleased to state:

(a) how many H. T. 2 Trainer Aircrafts Government are manufacturing annually;

(b) whether any foreign country has purchased these aircrafts from us;

(c) if so, their names and the number purchased;

(d) whether Government propose to restrict their supply to other countries in view of our own requirements; and

(e) what other types of aircraft Government contemplate to manufacture in India under the Second Five Year Plan period and the number thereof?

The Deputy Minister of Defence (Sardar Majithia): (a) The present rate of production of H.T. 2 Aircraft at Hal is about 24 per year.

(b) No. Sir.

(c) Does not arise.

(d) No. Sir.

(e) It will not be in the public interest to disclose type and number of aircraft proposed to be produced.

हिन्दी टाइपराइटरों का भान-निर्बारण

*107. श्री भक्त वर्मन : क्या शिक्षा तथा वैज्ञानिक गवेषणा मंत्री हिन्दी टाइपराइटरों के की-बोर्ड का भान-निर्बारण करने के लिये नियुक्त की गई विद्योप समिति के प्रतिबोदन के सम्बन्ध में सरकार द्वारा किये गये निर्णय को बताने वाला विवरण सभा-पट्ट पर रखने की कृपा करेंगे ?

शिक्षा मंत्रालय तथा वैज्ञानिक गवेषणा मंत्रालय में राज्य मंत्री (शा० का० शा० अंतर्वाची) : प्रामाणिक हिन्दी टाइपराइटर के जिस कुंजी-पट्ट की सिक्कारिया समिति ने की थी, उसे भारत सरकार ने भान लिया है ।

Ford Foundation Grant

108. **Shri Bibhuti Mishra:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Ford Foundation has given a grant of 500,000 dollars to India for the National Council of Applied Economic Research for research and study of Indian economic and technical problems; and

(b) if so, how the grant is being utilised?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) and (b). Yes; this Council, which is a non-official organisation, has received a grant directly from the Ford Foundation. It has, however, been ascertained that the grant is for a period of 5 years towards expenses in its formative period.

Outstanding Loan to States

33. **Shri Harish Chandra Mathur:** Will the Minister of Finance be pleased to state:

(a) the amount of Central loan outstanding against (i) various States and (ii) other institutions as on the 31st March, 1957;

(b) whether any instalments have fallen due but remain unpaid; and

(c) the rate of interest charged?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) The accounts for the year 1956-57 have not yet been closed. On the basis of the Revised Estimates for that year the amount of outstanding interest bearing loans as on the 31st March, 1957 would be:—

(i) States Rs. 1030 crores

and (ii) Others Rs. 157 crores.

(b) Presumably the Hon'ble Member is referring to the instalments for the repayment of loans. Apart from delays in repayments in stray cases no major defaults have come to notice.

(c) The rates of interest vary in each case as they depend upon the period of the loan and the market rates prevailing at the time it is sanctioned.

Expenditure on Second General Elections

34.

34.	Shri Shree Narayan Das:
	Shri D. C. Sharma:
	Shri Bhakt Darshan:
	Shri Bibhuti Mishra:

Will the Minister of Law be pleased to state:

(a) the total expenditure incurred by the Central Government and the various State Governments in conducting Second General Elections; and

(b) whether a statement giving the break up of the expenditure under different important heads will be laid on the Table?

The Minister of Law (Shri A. K. Sen): (a) The information is not yet available.

(b) A statement will be laid on the Table of the House in due course.

Maithili as Regional Language

35. **Shri Shree Narayan Das:** Will the Minister of Home Affairs be pleased to state:

(a) whether any representation on behalf of the Maithili speaking public of North Bihar for the inclusion of Maithili in the Eighth Schedule of the Constitution has been received recently; and

(b) if so, the decision taken thereon?

The Minister of State in the Ministry of Home Affairs (Shri Datar):

(a) Yes. Some representations have been received on the subject.

(b) It was considered that on the basis of the representations which had not been received through the State Government, a case for the inclusion of Maithili language in the Eighth Schedule which involves an amendment of the Constitution was not established.

Pakistani Nationals in India

36. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether the movements of visitors from Pakistan are effectively controlled in the interest of the security of India;

(b) the total number of Pakistanis who have overstayed during 1957 so far; and

(c) the action taken against them?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) to (c). Legislation has recently been enacted to exercise effective control over the movements of Pakistani nationals where it is necessary in the interest of security of the country and to take action against those who have overstayed the period of authorised residence. Information as to the exact number of persons who have overstayed will be known only after the new law has been in force for some time.

Synthetic Oil Plant

38. **Shri D. C. Sharma:** Will the Minister of Steel, Mines and Fuel be pleased to refer to the reply given to Starred Question No. 632 on the 30th November, 1956 and state at what stage is the proposal for installing a Synthetic Oil Plant?

The Minister of Mines and Oil (Shri K. D. Malviya): The proposal is still under examination by the Government.

Steel Plants in the Public Sector

39. **Shri D. C. Sharma:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the proposal to co-ordinate the work of all the three steel plants in the Public Sector has since been considered; and

(b) if so, the constitution of the proposal?

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): (a) and

(b). Attention of the Hon'ble Member is invited to the reply given by my predecessor to his question No. 807 on the 4th December, 1956. Since then, it has been decided to place the three steel plants under the common management of Messrs. Hindustan Steel (Private) Limited as from the 1st April, 1957.

Setting up of an Oil Refinery

40. **{ Shri D. C. Sharma:**
Shri Hem Barua:

Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether the Experts Committee appointed to decide the location of the fifth oil refinery to be set up by the Assam Oil Company has since submitted its report;

(b) if so, the site recommended; and

(c) whether a copy of the report will be laid on the Table?

The Minister of Mines and Oil (Shri K. D. Malviya): (a) to (c). The report of the Refinery location Committee is still under examination of the Government. A copy of the report will be placed on the Table of the House in due course.

Election Petitions

{ Shri Radha Raman:
Shri Bhakt Darshan:
Pandit D. N. Tiwary:
Shri Bibhuti Mishra:

Will the Minister of Law be pleased to state:

(a) how many election petitions in respect of recent elections to the Lok Sabha and State Legislatures have been filed throughout India;

(b) whether any petition in respect of 1951-52 elections is still pending; and

(c) if so, the reasons for the delay in its disposal?

The Minister of Law (Shri A. K. Sen): (a) 470.

(b) No.

(c) The question does not arise.

Exploration of Mineral Oil

42. **Shri Radha Raman:** Will the Minister of Steel, Mines and Fuel be pleased to lay on the Table a statement showing:

(a) the names of the countries which have promised assistance to the Government of India for the exploration of mineral oil;

(b) the nature of the assistance promised and the manner in which such assistance will be received from each of them; and

(c) to what extent such assistance has been received so far?

The Minister of Mines and Oil (Shri K. D. Malviya): (a) to (c). A statement giving the required information is laid on the Table of the House. [See Appendix I, annexure No. 28.]

Grants for Secondary Education

43. **Shri D. C. Sharma:** Will the Minister of Education and Scientific Research be pleased to state:

(a) the total amounts granted during 1956-57 to the various States in connection with Secondary Education, State-wise; and

(b) the amounts actually utilised by the States?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) A statement is laid on the Table of the Sabha. [See Appendix I, annexure No. 29.]

(b) The information is being collected from the State Governments and will be laid on the Table of the Sabha in due course.

Breach of Traffic Regulations

44. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the number of police officers who have been challenged for breach

of traffic regulations in Delhi State from the 1st October, 1956 to the 30th April, 1957; and

(b) the action taken against them?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). No police officer was challenged for breach of traffic regulation, but departmental action was taken against six constables.

Institute for the Blind

45. **Shri D. C. Sharma:** Will the Minister of Education and Scientific Research be pleased to state:

(a) whether Government are subsidising any institution for the blind; and

(b) if so, the grants-in-aid made to any Blind society during 1956-57?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) Yes, Sir.

(b) A statement containing the requisite information is attached. [See Appendix I, annexure No. 30.]

Illegal Entry into India

46. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) the number of persons convicted on account of entering India without valid passports during 1956 and 1957 so far; and

(b) the number of persons who have refused to go back to Pakistan after the expiry of their term of imprisonment during the same period?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

Qutab Minar

47. **Shri D. C. Sharma:** Will the Minister of Education and Scientific Research be pleased to state:

(a) the amount spent on the maintenance of the Qutab Minar during 1956-57; and

(b) the amount proposed to be spent during 1957-58?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) Rs. 6,315.

(b) Rs. 7,000.

Evening Classes under Delhi University

48. Shri D. C. Sharma: Will the Minister of Education and Scientific Research be pleased to state:

(a) whether any decision has since been taken with regard to the starting of evening classes under the University of Delhi; and

(b) if so, the location thereof and the time by which they are likely to start?

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): (a) No, Sir.

(b) Does not arise.

Mysore High Court

49. Shri Wodeyar: Will the Minister of Home Affairs be pleased to state:

(a) the number of Judges that functioned in the High Court of Mysore during the year ending the 31st March, 1957;

(b) number of civil and criminal cases and writ petitions pending in the said High Court on the 31st March 1957 and approximate period of their pendency; and

(c) the total number of judges that may be appointed to the said High Court?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Four Judges worked on the Bench of Mysore High Court from 1st April to

31st October, 1956 and again from 24th November, 1956 up to 23rd March, 1957 while three Judges worked during the rest of the year.

(b) The information is being collected and will be laid on the Table of the House.

(c) The strength of the High Court is seven permanent Judges.

Women's Small Savings Scheme

50. Shri M. Shankaralya: Will the Minister of Finance be pleased to state:

(a) the number of organisations working under the Women's Small Savings Scheme in each State; and

(b) the progress made so far?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) The number of agent-organisations working under the Women's Savings Campaign upto the end of March, 1957 is as follows:

1. Andhra Pradesh	27
2. Assam	11
3. Bombay	38
4. Bihar	5
5. Madhya Pradesh	21
6. Madras	13
7. Orissa	9
8. Punjab	8
9. Uttar Pradesh	11
10. West Bengal	7
11. Rajasthan	14
12. Kerala	11
13. Mysore	6
14. Delhi	5
15. Jammu and Kashmir	2
16. Himachal Pradesh	-
Total	188

(b) From October, 1953, when the Campaign was started to the end of March, 1957, Rs. 6.96 crores (approximately) have been collected through the Women's Savings Campaign.

MOTION FOR ADJOURNMENT
Price of Sugarcane

Mr. Speaker: I have received notice of an adjournment motion from Shri Khushwaqt Rai and Shri S. L. Saksena relating to:

"the decision of the Government of India to make payments for sugarcane purchased after 8-5-55 not at the minimum fixed price for the year but on the basis of recovery which will fall down below the average in the month of May on account of drying for which the cane-grower is in no way responsible while higher prices were not paid during the months of January and February when the recovery was the highest and much above the average and this decision will result in causing loss to the extent of crores to the cane-growers for no fault of theirs and is now causing great unrest and resentment in them."

The Minister of Food and Agriculture (Shri A. P. Jain): This is the normal practice that has been followed for several years.

Shri S. L. Saksena (Maharajganj): Only one year.

Shri A. P. Jain: No, four or five years.

Shri S. L. Saksena: Only last year.

Shri A. P. Jain: No, that is wrong.

An Hon. Member: Two years.

Shri A. P. Jain: At a certain time when the heat increases, the sucrose content of the sugarcane goes down, and mills generally refuse to crush the cane. The device which has been followed for several years is that the price of the sugarcane is linked with recovery.

You would recollect that last year this question was raised by Dr. Ram Subhag Singh, and there was a half-hour discussion on the 25th May 1956. Nothing new has been done. In fact, this has been done in the interests of the cane grower because if the

price is not linked with the recovery the factories will not crush the cane and the cane will either stand until the next year when its recovery will further go down or it will go rot. I do not think that this is actually a matter for an adjournment motion. There is nothing new about it and this is a practice which has been followed for long.

Shri S. L. Saksena: Will the hon. Minister consider the advisability of doing it in February or January when it is higher?

Shri A. P. Jain: The House should be aware that there is a formula for giving bonus to the cane growers when the prices are above a certain level. That bonus also takes account of the recovery and if the recovery is higher the bonus is higher.

Shri S. L. Saksena: When is that given?

Shri A. P. Jain: It has been given for 1953-54. Some calculations were made for 1954-55, I believe, and it was known that in that year not many factories—or perhaps no factory—were in a position to give the bonus on account of the prices. That formula is there and a committee was appointed to review that formula and that matter is under consideration.

Shri S. L. Saksena: But there has been no payment in U.P. so far for any year.

Shri Ranga (Tenali): If there has been no payment made in U.P. what is the use of fixing the minimum price of sugar if it is to be linked with the sucrose content?

Shri A. P. Jain: That is the normal practice; but when abnormal conditions prevail, the recovery goes down and the mills are not in a position to crush it. Then, it is linked with the recovery.

Mr. Speaker: I am not allowing this adjournment motion. This is a practice which has been followed. Whether it has been followed all the years or not, it has been admitted by Shri S. L. Saksena that it was followed at least last year.

Oil Storage and

Distributing Company Ltd.,
and Petroleum Workers' Union

Shri A. P. Jain: It has been followed for the last 4 or 5 years.

Mr. Speaker: For the purposes of the adjournment motion, it is enough if it was followed last year—and it has been admitted by Shri S. L. Saksena.

Shri S. L. Saksena: It was protested against last year.

Mr. Speaker: So far as the adjournment motion is concerned, the protest was as old as one year. Therefore, there is no urgency for this. There are other remedies. Not that I am barring other remedies; but adjournment motion is not the remedy. Normally, adjournment motions are to be so serious as to necessitate the suspension of other normal work before the House. Under these circumstances I am not called upon to give consent to this motion for the adjournment of the House.

PAPERS LAID ON THE TABLE

Audit Report (Civil), Part I

The Minister of Finance (Shri T. T. Krishnamachari): Sir, I beg to lay on the Table a copy of the Audit Report (Civil) 1956—Part I, under Article 151(1) of the Constitution. [placed in Library. See No. S-38/57.]

Amendments to Mining Leases (Modifications of Terms) Rules

The Minister of Mines and Oil (Shri K. D. Malviya): Sir, I beg to lay on the Table, under section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, a copy of the Notification No. 29(5)/57-MIV, dated the 6th April, 1957, making certain amendments to the Mining Leases (Modification of Terms) Rules, 1956. [Placed in Library. See No. S-39/57.]

Amendments to Displaced Persons (Compensation and Rehabilitation Rules.)

The Minister of Rehabilitation and Minority Affairs (Shri Mehr Chand Khanna): Sir, I beg to lay on the Table, under sub-section (3) of section

40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of the Notification No. S.R.O. 1487, dated the 11th May, 1957, making certain amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library. See No. S-40/57.]

Medicinal and Toilet Preparations (Excise Duties) Rules

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, published in the Notification No. S.R.O. 891, dated the 23rd March, 1957. [Placed in Library. See No. S-41/57.]

STATEMENT RE: DISPUTE BETWEEN BURMAH SHELL OIL STORAGE AND DISTRIBUTING COMPANY LTD., AND PETROLEUM WORKERS' UNION

The Minister of Labour and Employment and Planning (Shri Nanda): On the opening day of this Session, Shri Anthony Pillai gave notice of an adjournment motion arising out of a strike which had been started by the workers of the Burmah Shell Company. I informed the House that I was willing to intervene in the dispute. Accordingly, I invited representatives of both sides to meet me that afternoon. I will not take up the time of the House with the facts of the dispute. Both parties agreed before me that the dispute was one of interpretation of an earlier agreement and that the question of interpretation should be referred to adjudication. It was also agreed that the strike would be called off immediately and that pending the decision of the adjudicator, the company would maintain the existing position.

I am glad that this dispute has been solved in this manner but looking back on the course of events ever since the dispute started, I cannot help

[Shri Nanda]

voicing the feeling that this interruption of work and the incidents connected with it could very well have been avoided. The prime need of the country is production and the last thing that we can afford is stoppages of work, which result not merely in unnecessary loss to the undertaking and to the community but cause serious hardship for the workers. Government itself has provided machinery for conciliation and for adjudication and the fullest use should be made of this machinery before workers take recourse to a strike. I have been a trade unionist myself and I would be the last person to deny the workers' right to strike but this is a right which should be exercised only after every other avenue has been exhausted. Otherwise the workers themselves may suffer. They will run the risk of losing the goodwill and support of the community at large and will make the task of mediators more difficult. It will of course be my very earnest endeavour to see that every possible facility is extended to the workers for obtaining expeditious redress of their grievances and settlement of disputes. The interests of the community as well as of the workers require, however, that direct action, which bypasses the machinery provided for the purpose, should be discouraged and those who, neglecting to avail themselves of the facilities, resort to such action, should not be treated on a par with others.

I have said that recourse should be had to the formal machinery provided by Government but even more important than the use of such formal machinery, in my judgment, is the attitude which needs to be developed on all sides that disputes should be settled by direct negotiation. To such direct negotiation both sides should bring an attitude of patience and of reasonableness. If, after full and patient discussion, a dispute cannot be solved, then I would ask that recourse be had to voluntary arbitration avoiding both a trial of strength and too

much dependence on official machinery. We have recently amended the Industrial Disputes Act to help settlement by arbitration. The new Section 10(A) of the Act provides that if the parties agree, they may, by written agreement, refer a dispute to an arbitrator and the award of the arbitrator would then be legally binding. I hope this procedure will be developed to the fullest extent and I myself would be prepared to assist by making available to both parties names of panels of arbitrators who would be readily available and from whom choice could be made by the parties without too much fuss or friction.

MOTION ON ADDRESS BY THE PRESIDENT—contd.

Mr. Speaker: The House will resume further consideration of the following motion moved by Shri Thirumal Rao and seconded by Shri M. P. Mishra on the 14th May, 1957, namely:

"That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both the Houses of Parliament assembled together on the 13th May, 1957."

We have spent two days over this and the whole of today will be set apart. I understand the hon. Prime Minister wishes to reply to the debate and he will do so tomorrow.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): I shall not be here tomorrow and so the hon. Home Minister will reply. But, if you wish, I can speak now.

Mr. Speaker: I have no objection. I was informed by the hon. Minister of Parliamentary Affairs that the Prime Minister would reply to this debate.

Shri Jawaharlal Nehru: He has misunderstood.

Shri Goray (Poona): Yesterday, while moving my amendments, by

oversight, I failed to mention the number of an amendment. Will you kindly allow me to move it now?

Mr. Speaker: It will be treated as moved.

Shri Goray: I beg to move:

That at the end of the motion, the following be added, namely:

"but regret that no reference to God has been made in the Address."

Shri Supakar (Sambalpur): May I know whether there will be any further discussion after the Prime Minister's reply or whether it will be over?

Mr. Speaker: No. The hon. Prime Minister is only intervening and the discussion will go on for the whole of this day.

श्री जवाहरलाल नेहरू: अध्यक्ष मर्हेदय...

Some hon. Members: In English.

Shri Jawaharlal Nehru: If the House so wishes I shall add something in English also. I am not making any novel declaration; anyhow, if you, Sir, will permit me I shall speak a few words later in English.

इस बहस में, जो दो दिन से यहां हो रही है, बहुत सारे पुराने महारथी—और कुछ नए भी—जोले हैं, और मुझे खुशी हुई यह देख कर और सुन कर कि तरह तरह के विचार और स्थालात पेश किए गए। आचार्य कृपालानी जी न हस्ते-मापूल चारों तरफ तीर कमान छालाए। हमारे दोस्त, वरेंश्वर प्रसाद जी, ने अपने पुराने बम के गोले जारा इवर उवर किए। और हमारे विरोधी दल के एक नए नेता जी बोले, उनके हथियार मुझे जरा कुछ बांधारू मालूम हुए। मालूम होता था कि अभी तक इलेक्शन की हवा उन के विमान से कुछ पूरी तौर से नहीं हटी है और उन का विचार मालूम होता था कि यह लोक-सभा भी कोई इलेक्शन की भीटिंग है। एक और यह भाए हैं हमारी सभा में, जो कि हमें पुराने लोकों में से गए—एक राज्य साहब, जो उस पर्दे विश्वीक रहते हैं—और वह पुराने

महसूस नहीं किया है कि हिन्दुस्तान भाजाद हो गया है। बल्कि उन्होंने यहां तक कहा कि हिन्दुस्तान भाजाद नहीं है और वह एक टूट है अंगरेजों का, अंगरेजी हकूमत का। अब ऐसे हथालात की निस्बत मेरा कुछ कहना जरा दुश्वार है, क्योंकि जो दिमाग पुरानी दलदल में इतना फंसा हुआ है, उस को वहां से निकालना मेरी कुछत से बाहर है। हमें आजकल की दुनिया को देखना है, न कि पुराने सबक रटना है और पुराने नारे दोहराना है। आज का जमाना नया है—हिन्दुस्तान में भी और उस के बाहर भी। जो दुनिया आज से बीस, तीस या चारीस साल पहले थी, वह खत्म हो गई है। यह इतिहास में लिखा है, जो पड़ना चाहें, वे उस को पढ़ें। इम लोक-सभा का काम है—जिम्मेदारी है—हिन्दुस्तान की आजकल की हकूमत और कल के हिन्दुस्तान का बनाना और इन्तजाम करना।

हमारे राष्ट्रपति के भाषण में चन्द बातों का जिक्र है। लोग शिकायत करते हैं कि उस में बाज बाजों का जिक्र नहीं है, मसलत गोप्या का जिक्र नहीं है, या किसी और मसले का जिक्र नहीं है। यह सही है और वह सही एतराज है, लेकिन उसी के साथ राष्ट्रपति का भाषण कोई सबालों की एक फ़ेहरिस्त नहीं होता है। श्राप ने देखा कि उस में खाने-रीने की चीजों के सूतालिक, गल्ले के सिलसिले में खास तीर से ध्यान दिलाया गया है—और शायद वह भाषण का सब से बड़ा हिस्सा है—, क्योंकि वह हमारे लिए एक अहम सबाल है। इन दो दिनों में जितने लोग यहां बोले हैं, उन का भी ध्यान इवर काफी गया है, क्योंकि वह एक बुनियादी सबाल है। राष्ट्रपति जी ने भी उस के बारे में कहा है और वाक्यात रखे हैं।

आचार्य कृपालानी जी ने कहा कि राष्ट्रपति का भाषण बहुत जान्ते का है। यह तो सही बात है कि वह जान्ते का है और मेरा स्थाल वा कि राष्ट्रपति का भाषण जान्ते का होता चाहिए। जैसे यहां के कोई सम्पर्य—या कै—

[स्थी जवाहरलाल नेहरू]

कभी इधर उधर बहक जाय, यह मुनासिब नहीं है कि राष्ट्रपति भी उस तरह बहके। लोक-समा यह भी जानती है कि राष्ट्रपति का भाषण कोई उन का जाती नहीं होता है, हालांकि वह उनके शुभ मुख से कहा जाता है। वह गवर्नरेंट की तरफ से तैयार होता है।

एक बात भीर हुई, जिससे मुझे कुछ ताकलीफ हुई। श्री डांगे ने राष्ट्रपति के भाषण के बारे में कहा कि वह कुछ प्रान्तीयता में फंस गए। परेशीयल हो गए हैं इसलिए कि उन्होंने बिहार तथा उत्तर प्रदेश के पूर्वी विलों का लिंक किया है और बाकी हिन्दुस्तान को वह भूल गए हैं। मैं समझता हूँ कि यह जो बात उन्होंने कही है, एक नामुनासिब बात कही है और महज नामुनासिब ही नहीं बल्कि बाकात से भी दूर की यह बात है। जो बात राष्ट्रपति जी के भाषण में कही गई है वह सीधी सी बात है और वह यह है कि इन दो जगहों में नुकसान ज्यादा हुआ है और इनमें कोई सन्देह भी नहीं है कि हुआ भी है। इसका यह मतलब नहीं है कि हिन्दुस्तान के दूसरे हिस्सों में, द्रक्षर हिस्सों में दिक्कतें नहीं हैं। वे तो हैं ही। तो सब से अव्वल सवाल जो इस बक्त हमारे सामने है वह गले बोरह की पैदावार का है और लोगों को गलता पहुँचाने का है। मैं इस बारे में अधिक नहीं कहता चाहता क्योंकि मेरे साथी जो कि कूड़ एंड एविकलचर मिनिस्टर हैं, वह आप से काफ़ कुछ इस सम्बन्ध में कहेंगे। लेकिन एक बात जाहिर है जोकि राष्ट्रपति जी के भाषण से भी जाहिर है कि यह सबील बहुत अहमियत रखता है। इस बात की अहमियत केवल इस बक्त के लिए नहीं है—वह तो है ही—लेकिन आंदोलन के लिए भी यह बहुत बड़ी अहमियत रखता है। हमारी आंदोलन की तरकी का दारोमदार इसी पर निर्भर करता है कि हम जेंडी के चरिये हिन्दुस्तान में क्या पैदा करते हैं और कितनी पैदा करते हैं। तो जहां तक इस सवाल की अहमियत का सम्बन्ध है, उसकी अहमियत

में कोई शक नाली बात नहीं है। अब क्यों के दिक्कतें पैदा भाई इसका जवाब मैं यकायक नहीं दे सकता। मैं इस से इन्कार नहीं करता कि कहीं किसी की लापरवाही नहीं हुई है या गलती नहीं हुई है, हो सकता है कि हुई हो। लेकिन यह सबाल ज्यादातर हमारा ही नहीं है। इधर उधर की हकूमतों का भी है। लेकिन एक बात की तरफ मैं आपका और ध्यान दिलाना चाहता हूँ। हिन्दुस्तान अकेला मुल्क ही नहीं है जो स बक्त इस साल—पहले सालों को छोड़ दीजिये उस बक्त भी दिक्कतें आई होंगी—इस दिक्कत में पड़ा है। हमारा पड़ोसी मुल्क चीन है। वह एक बहुत बड़ा मुल्क है और यकीन बहां का इंतजाम बहुत अच्छा है। वह भी काफ़ परेशानी में पड़ा हुआ है इसी सवाल के बारे में और इसी बक्त। हमारे विरोधी दल के भाई यह तो नहीं कहेंगे कि वहां इंतजाम में कोई खलल है, वहां का इंतजाम तो बहुत ही मालूम है। लेकिन वह भी इसी मामले में इसी परेशानी में फंसा हुआ है क्योंकि ये बातें पूरे तोर से काबू में नहीं हैं। माना हम से बोर्डी गलती हुई हो, हमें प्रयत्न आप को सम्मालना चाहिए और मैं प्रयत्न करूँगा कि यहां के मानवियत सदस्य हमें बतायें कि कमा गलती हुई और क्या नहीं हुई। हम उन में माइडर करें और उनके माइडर से जहां सम्भल सकते हैं मैं सम्भलूँ। लेकिन यह मोटी बात समझने की है कि यह बात ऐसी नहीं है कि सोलहों आने काबू में है इस बक्त मैं उम्मीद करता हूँ कि आंदोली जाएगी। चीन भी एक ऐसा ही मुल्क है जिस का दारोमदार बहुत कुछ खेती पर है। लेकिन की पैदावार का दारोमदार बारिश होने पर या कोई दूसरी मुसीबत न होने पर होता है। यह बात हो सकती है कि हम अपनी नहरों को बड़ायें और इस तरह से इसको काबू में लायें। हम तजारत को बढ़ा कर उसको काबू में ला सकते हैं और हमें चाहिए कि हम उन्हें करें। लेकिन कोई जातू भेरे पास नहीं है जिस से यह सब सवाल हल हो जाए। अपने जानके ही है कि

बीचे बिहार में मूरीबत आई, दिल्ली के पास आई और यहां की सारी कसल की कसल खराब हो गई इन गोलों के गिरने से। मैं नहीं चाहता कि मैं किसी चेज़ पर परदा डालूँ। कोई अगर गल्टी हुई है या गफलत हुई है तो उस पर हमें गोर करना चाहिए और आपका पूरा हक है कि हमें आप उस गलती को बतायें और हमारा यह फर्ज़ है कि हम उससे फायदा उठायें। आखिर जो काम हमारे सामने है वह किसी दल विशेष का तो नहीं है और न ही विरोधी दल बालों का है। हमें सब को हिन्दुस्तान के बड़े सवालों को हल करना है और उसके लिए मैं आप से दरखास्त करूँगा, प्रार्थना करूँगा, कि आप ठीक टिप्पणी तो अवश्य करें लेकिन उन सवालों को हल करने के लिए हम से मिल कर कोशिश करें।

मैंने आप के सामने चीज़ की चिसाल दी है। मैं और मिसालें भी। आपको दे सकता हूँ जहां पर इसी मामले की वजह से और पेंडावार कम होने की वजह से बड़ी मूरीबत पेश आई है। पूर्वी यूरोप के देश हैं, साम्यवादी देश हैं, काफ़ी मूरीबत में हैं और पूरे तौर से कोशिश कर रहे हैं इसमें मैं निकलने की लेकिन फ़ेरे हैं और बुरे फ़ेरे हैं। पिछले वर्ष और अब हल्के कहने के उसको समाप्त करने की कोशिश हो रही है। आप को मूल कर आश्चर्य होगा कि पूर्वी यूरोप के देशों में एक बड़े साम्यवादी देश में जब उनमें महीने या साल भर हुए मूरीबत आई तो वहां उनको सलाह दी गई और उन के बड़े प्रादमियों ने अर्थ सास्त्र के जो आचार्य हैं, उन्होंने सलाह दी कि तुम हिन्दुस्तान को नकल करो, तुम हिन्दुस्तान की चंचलीय योजना को देखो कि वह क्या कर रहा है। इस के कहने से मेरा मतलब यह नहीं है कि मैं कोई जवाब दे रहा हूँ उन गलतियों का जो कि हम से हुई हैं। मैं तो आप को वह तस्वीर दिखा रहा हूँ, अब आप उस तस्वीर की एक एक बात को पकड़ लें और नुकताबीनी करें, वह तो ठीक है लेकिन हमें जरा पूरी तस्वीर को भी देखना होता है। आखिर मैं

हिन्दुस्तान के सामने भीर एशिया के और भीर मूल्क हैं उन के सामने क्या सवाल है? उन सब के सामने एक जबर्दस्त सवाल है कि मूलक जो कि एक गरीबी के दलदल में फ़ंसा हुआ है उस को उस दलदल में से निकालना है। अब एक मूल्क जिसमें कि बेशुमार प्रादम्भ रहते हों, कोई जरिया नहीं है और मुझे इहन नहीं है कि हिन्दुस्तान में या कहीं और यह बातें जल्दी से तेज़ी से या जादू से हो जायें। कितने ही आप क्रान्तिकारी तरीके करें, फिर भी समय लगता है क्योंकि आखिर मैं गरीबों के दलदल से बाहर हम उन्होंने निकल सकते हैं जब कि देश में शैलत पैदा हो।

मेरे एक विरोधी पक्ष के भाई ने कहा कि समाजवाद महज कुछ नारों या बयानों से आने बाला नहीं है। मैं उन से पूरा हितकाक करता हूँ कि समाजवाद महज नारों या बयानों का नहीं है और मैं चाहता हूँ कि वह भी इस बात को याद रखें कि नहीं है। हमें तो ऐसी एक बड़ी इमारत को नीचे से बनाना है, करोड़ों घरों से बनाना है और उठाना है, दिमासों को बनाना है, और अपने समाज के मंगठन को बदलना है और दूसरी हजारों बातें करनी हैं। ज्यों ज्यों हमारे देश में ज्यादा धन धार्य पैदा करने की शक्ति आती जाय, उस से हम लाभ उठायें और उस का फ़िर ठीक से बटवारा हो। वह हमारे भाई बटवारा कर के समाजवाद को लाना चाहते हैं लेकिन यह बटवारा किस चीज़ का किया जाये? मालूम नहीं किस चीज़ का वह बटवारा करना चाहते हैं? यथा वह देश की गरीबी का बटवारा कर के यहां पर समाजवाद लाएंगे?

उन भाई ने हिन्दुस्तान की खराब हालत दिखाने के लिए बदलाया कि यहां पर आपें दिन लोभने वाले, मूँगकी वाले और रिक्षावाले बड़े जाते हैं। अब यह लोभने वालों का बड़ा या रिक्षावालों का बड़ा, इस से यह नतीजा निकालना कि हिन्दुस्तान की गरीबी खराब हालत है, मैं तो समझ नहीं सका, लद्दी तरफ़ कोई नई बात ही तो हो लेकिन यहां तो

[श्री जवाहर लाल ने हस्त]

यह स्वेच्छा वाले और रिक्षेवाले बाइक्स स लोग हैं।

मैं चाहता हूँ कि आप इन सवालों को जो चाहे वे हिन्दुस्तान के अन्दर के हों या हिन्दुस्तान के बाहर के हों, उन को एक पूरी उत्तरी की सामने रख कर देखने की कोशिश करें, किर अलग अलग देखें। मैं इस से इंकार नहीं करता कि हजारों गनतियां हुई हैं और गलतियों और स्वयंवियों से सारा हमारा मुक्त भरा पड़ा है। मैं इस मौके पर खुगक और लाने की बाबत ज्यादा नहीं कहना चाहता लेकिन मैं उसकी अहमियत को पूरी तार से महसूस करता हूँ और हमारे राष्ट्रपति महोदय ने भी उसको बहुत ज्यादा अहमियत दी है। उस फिल्मिले में एक दिवकत श्वसर हमारे सामने पेश आता है और वह दिवकत यह है कि हमारे देश में बहुत सारे प्रदेश हैं और प्रदेशों की परस्पर नीति में कुछ न कुछ फर्क रहता है और वह एक जीर्णी वही हीर्णी और जिसकी कि वजह से दिवकत पेंदा हो जाती है। हमें कोशिश करनी चाहिए कि प्लानिंग कर्मशाल के द्वारा और अन्य जरियों से हम इस सवाल के ऊपर एक नीति बना कर चलें।

एक बात में भी कह दूँ और मुझे खुद इस बात की शिकायत और रंज है कि जो हम ने इस सम्बन्ध में नीति बनाई हुई है उस पर प्रदेशों में पूरी तौर से प्रभाल नहीं दूपा है और अगर कोई इस चीज की शिकायत करे तो मैं उससे सहमत हूँ। आज हमारे देखने की जरूरत यह है कि तिरंगी से उस पर प्रभाल किया जाय और मुझे ठीक से याद नहीं आयद बेरे साथी ने उड़ बारे में भी ज्यादा जांच करने के लिये उक्ति भी किया है। हमारा इरादा है कि हम और तरीके निकाले भी पूरी तौर से मालूम हो कि क्या पेंदा होता है, और क्यों नहीं वहा अधिक पेंदा हुआ जहा कि हम उम्मीद करते थे कि ज्यादा पेंदा होगा? अब हमारे पास इस बात के करने के जारी भी

बढ़ गए हैं, यानी स्टैटिस्टिक्स जरिये। पहले भी कुछ थे, पटवारियों के बयानों पर काम चला करता था उस पर क्या भरोसा हो सके? और काफी दिक्कतें थीं। अब मालूम होता जाता है ठीक से, तो उस से मदद मिलेगी।

आप इस बात को छोड़ कर और जो सवाल हमारे सामने है उन पर आएं। आप का दिमाग गालिबन किरी कदर इस समय कुछ उम से भरा होगा जो कल शाम को आप ने बजट पर सीच सुनीं। यह तो मेरे बजट पर कुछ कहने का समय नहीं है। बहुत मौके आएंगे आप के विचार करने के, हमारे विचार करने के, एक दूसरे से मिलकर करने के, लेकिन मैं ने उम का जिक्र इन लिए किया कि आग पार करे तो भवन का देश के सामने बया है, करों हमें इस बान की जलत हो रही है कि हम ऐसे कदम उठाएं, जो कि काफी गम्भीर हैं, काफी मुश्किल हैं, लेकिन उठाएं। क्यों उठाएं? इस लिए कि या तो हम इन बड़े काम को, जो हम ने उठाया है, जिस को आप पांच बरस योजना करें, या हिन्दुस्तान का आगे बढ़ाना करें, जो कुछ करें, पूरा करें, या हम वही के बहीं रह जाएं, उसे गिरने दें और उस के साथ देश को गिरने दें। हम मंत्रालय में हैं, हम हिम्मत कर के दिरिया में कूदें, अब बीच में कोई जिरिया नहीं है, बहुंटों रह जाएं, या तो जोर लगा कर आप को उस पार पहुँचना है या गोता खा जाना है वही। तो बजट के माने क्या है, ऐसे बजट के? वह है हमारा इरादा, हमारा तहत्या, हमारा पक्का यकीन कि हम उस पार पहुँचेंगे, और जारी से पहुँचेंगे, चाहे कितरी तकनीक उठानी पड़े।

आप खुद विचार कर सकते हैं कि किसी गवर्नरेट को तो अन्धा नहीं लगता है कि लोगों पर बोझा बढ़ाये। आप तौर से गवर्नरेट जिसकती हैं इस से। हम ने किया तो कोई खुशी से नहीं, हम तजीबीज पेश करते हैं आप के गौर करने का तो खुशी से नहीं बस्ति

इस मञ्चबूरी से और यकीन से कि जब तक इस में काफी ओरों से क़दम नहीं उठाये जायेंगे, हम न इधर के रहेंगे, न उधर के रहेंगे। आप कदम उठायेंगे, कुछ हेर कर रहेंगे, आप के विचार करने की बात है। लेकिन मोटी बात यह है कि यह बातें हो नहीं सकती हैं कि हम आज कल की हालत को बदलने दें, या कर्जे कीजिये, कहा जाता है, और ठीक कहा जाता है, मुझे इस में एतराज नहीं है, कि किसानों की तत्क्वाहे बढ़ें, नया ये कमिशन लायें, यह सब बातें कही जाती हैं। बहुत माकूल बहस हो सकती है इसमें, मैं तो नहीं कहता कि नहीं हो सकती है, बहुत बहस हो सकती है, खास कर हमारे बाज तबके के लोग हैं, काम करते हैं, उन की आमदनी बढ़े। बीन कह सकता है कि न बढ़े। लेकिन आप इस बक्त कोई कदम उठाये जिस से बक्ती फायदा पहुंचाने की कोशिश में आप बुनियाद निकाल दें, सारी हमारी पांच बरस योजना की, तो वह एक अकल की बात तो नहीं है। आप खुद समझ सकते हैं। हाँ, जहाँ जहाँ ज़रूरी हो मदद करने की, मदद करनी चाहिये, तत्क्वाह बढ़ानी चाहिये, लेकिन कोई आम डंग बना दें, तो जो मुल्क इस तरह से बढ़ने की कोशिश करता है, बल्कि ज़मीन से अपने को उठा रहा है, अपनी शक्ति से, आप उस की पीठ पर और बोक्सा लाद दें तो उस का उठाना दुश्वार हो जायेगा। यह एक पेंचीदा सवाल है, आप इस पर विचार करेंगे। लेकिन जो कुछ मैं आप से बहुत मदद के साथ तजीबीज करना चाहता हूँ, वह पह कि आप ज़रा इस पूरी तरफीर को देखें और लाली इस मूल्क को न देखें बल्कि और मूल्क जो कम व बेश इस हालत में हैं और कोशिश कर रहे हैं आगे बढ़ने की। अजीब मामला है। आप देखें कि जो बड़े बड़े सवाल हमारे यहाँ हमें परेशान कर रहे हैं वही सवाल उन मुल्कों को कर रहे हैं, हासांकि उन की परिस्थिति बुरी है, हासांकि उनका सामा-

जिक संगठन दूसरा है। सबाल वही है अगर उसी ढंग का मुल्क है जैसे चीज़ या हिन्दुस्तान है या बाज योरोप तक के मुल्क हैं। तो लाली नुकताचीनी करने से तो कोई फायदा नहीं है। हमारी यह स्वाहिश है और विरोधी दल की भी यही स्वाहिश है कि हिन्दुस्तान की तरक्की हो। हिन्दुस्तान की तरक्की के मामले में आप बखूबी बतलाइये कि कहाँ कहाँ हमसे गलती हुई। और मैं एक बात सब माननीय सदस्यों से शेयर करना चाहता हूँ कि यह मेरी स्वाहिश है कि अलावा उस काम के कि जो आप यहाँ लोक सभा में करते हैं, जैसे कि आप यहाँ सवाल करते हैं या बातों को तरक द्याते हैं, अगर आपको कोई शिकायत किसी मिनिस्टरी से हो तो आप अपनी शिकायत उस मिनिस्टर के पास सीधे ले जायें। इस के लिये आपको दावत है। आप अपनी शिकायतें लिखकर या जबानी कहे ताकि या तो कुछ बाकायात आपके सामने रखे जायें या अगर आपकी बात सही हो तो उसको हम करें। यरज यह है कि हम चाहते हैं कि इस तरह का रिस्ता रहे। इस तरह के सहयोग से बहुत कुछ काम हो सकता है। हम यह नहीं कहते कि हर बात जो कही जायेगी हो सकेगी, लेकिन एक तरफ जहाँ हम एक दूसरे का मुकाबला करें, जैसा कि पालियामेंट का दस्तूर है, तो दूसरी तरफ हम उन बड़े कामों में जिनमें हम सहमत हैं एक दूसरे की मदद भी करें, यह भी पालियामेंट का दस्तूर है। और हिन्दुस्तान को आगे बढ़ाने में कौन सहमत नहीं है।

आखार्य कृपालानी जी ने कहा कि इस दफा हमारे राष्ट्रपति के भाषण में बैश की हालत की तरफ ज्यादा तबज्जह है और बुनिया की हालत पर उसके मुकाबले कम। यह बात वही है, बस्ति, बैश मैं ने कहा

[श्री जवाहरलाल नेहरू]

तबसे ज्यादा देश की हालत पर तबज्जह है, जाने पीने के मामले पर, क्योंकि वह एक सवाल हमारे सामने है। जाहिर है कि हमारा और आपका और लोकसभा का काम है कि देश की हालत पर तबज्जह करें। यहां के लिये तो आप कानून बनाते हैं, आप दूसरे मुल्कों के लिए तो कानून नहीं बनाते। और विदेश के लिहाज से भी जितनी ताकत हमारे देश में है उतना ही हम असर पैदा कर सकते हैं। यह भीटी बात है। विदेश की बात हमारे सामने आती ही है। मैं ने पहले ही अर्ज किया है कि हमरी गवर्नेंट की यह व्याहिचार नहीं है कि हम विदेशी सत्रालों में फंसे लेकिन एक वाक्यात की भजबूरी होती है और आज कल की दुनिया की भजबूरी है। आप साहिबान को इस बात का ख्याल है, आप सब कभी कभी इसका जिक भी करते हैं। लेकिन चूंकि मेरा बिलफेल इस मिनिस्टरी से ताल्लुक है इसलिये आजकल की दुनिया की हालत की बजह से मेरे ऊपर एक बोझा हो जाता है। यानी मुझे यह ख्याल रहता है कि कोई बात दुनिया में ऐसी न हो जिससे हमारे घर का काम बन्द हो जाये, हमारे घर के काम में अटकाव हो जाये, और दुनिया की लोट में हम भी आ जायें। हमारे सामने हाइड्रोजन बम का खतरा है। इस भामले की हमारी महज दिमागी पकड़ नहीं बल्कि गहरी पकड़ होनी चाहिये ताकि हम महसूस करें कि आजकल दुनिया तबाही के किटनी करीब है। अगर ईतिहास से जरा सा कोई भौका हो जाये तो व. भालूम दुनिया बाज कहा से कहा

पहुंच जाये। जाहिर है कि हमारी इसमें दिलचस्पी है। जाहिर है कि हमारी जो कुछ ताकत है उसे हमें अमन और सुलह की तरफ डालना है। मैं नहीं कहता, और अगर कोई साहब यह समझते हैं तो वह गलत समझते हैं कि हमारी बड़ी जबरदस्त ताकत है। हमारी बड़ी ताकत है। हमारी आवाज छोटी है। हम गुल नहीं मचा सकते, हम किसी पर दबाव नहीं डाल सकते। किर भी जो कुछ तोला माशा, हमारी ताकत है उसको हमें अमन की तरफ डालना है और इसीलिये हमने निश्चय किया है और इस नीति पर चल रहे हैं कि आजकल की दुनिया के जो बड़े बड़े हथियारबन्द गिरोह हैं उनसे दोस्ती रखें, लेकिन लड़ाई झगड़े के मामले में उनसे कोई जावे का ताल्लुक न रखें, जिसे मिलिटरी एनायंस या फौजी सम्बन्ध कहा जाता है। इस तरह के सम्बन्धों से हम अलग रहना चाहते हैं। यही हमारी नीति रही है और मेरा ख्याल है कि लोक सभा ने इसे बार बार स्वीकार किया है। अब विरोधी दल के जो साहबान इस नीति को पसन्द नहीं करते या कहते हैं कि हमें कुछ और करना चाहिये, वह साफ साफ बतायें किस ढंग की बात करना चाहते हैं। मैं यह जानना चाहता हूँ। वह कह सकते हैं कि हमें दुनिया के एक बड़े दल में शारीक हो जाना चाहिये और फिर वे हमारा साथ देंगे। लोग कहते हैं कि काल्मीर के मामले में सिक्योरिटी कॉसिल में आप का किस ने साथ दिया, क्या आप की नीति है। मैं यह मानता हूँ, हालांकि सिक्योरिटी कॉसिल कोई

बुनिया का नक्शा नहीं है, नमूना नहीं है। लेकिन उससे नतीजा आप क्या निकालते हैं। क्या आप यह चाहते हैं कि अपने पछोंसे मुल्क पाकिस्तान की तरह हम भी एक रथ के पीछे बन्द जायें और जिसर वह रथ जाय, हम भी जायें? यह मोटी बात है और इस को साफ तौर पर समझना चाहिये कि अगर हम ने इन दोनों बातों को नहीं करना है—जैसा कि मैं समझता हूँ कि नहीं करना है—तो उस के नतीजों को हमें बदायत करना है और मेरा स्पाल है कि उस के नतीजे भी आखिर में अच्छे होंगे—महज एक उस्ती हवा के लिये नहीं, बल्कि अमली नुकता-एनजर से। अगर हमारी यह बुनियादी नीति आप को पसन्द है, जैसा कि आप ने बार बार कहा है, तो उस का नतीजा यह होता है कि बक्त पर हमें नुकसान होता है और जो मुल्क बड़े बड़े मुलहनामों में बंधे हुये हैं, वे हमसे नाराज होते हैं और बक्त पर हमारे खिलाफ राय देते हैं। लेकिन मेरी राय बहुत ही भजबूत है कि जिस नीति पर हम चले हैं, उस के अलावा हिन्दुस्तान के लिये और कोई रास्ता नहीं है। मैं इतना और कहूँगा कि उस नीति पर चलने से हम ने अपना लाभ किया, अपना फ़ायदा किया, हमारी कुछ इज्जत भी बढ़ी और दुनिया में अमन कायम रखने में कुछ न कुछ मदद भी की। तो तो ज़रूर—और शायद ज्यादा—मौके हुये हैं, जब कि हिन्दुस्तान के थोड़े से बजन और हल्की सी आवाज से भी दुनिया के इतिहास में, यानी लड़ाई और अमन के सिलसिले में, एक फ़र्क पड़ गया। लेकिन वह हो, या न हो, हमें तो अपना कर्तव्य—अपना फ़ज़—प्रदा करना है, कोशिश करनी है कि हम इस तरह से अपने देश को चलायें कि एक बाज़ार मॉल-तोल में हम न पड़ें—यानी हम तुम्हे यह देते हैं, तुम हमारा साथ दो, इस तरह की बातों में न पड़ें। इस तरह से कोई शानदार मुल्क आगे नहीं चल सकता है। मेरी क्रिक और कोणिक

है कि हिन्दुस्तान जो भी बात करे, वह उच्चे दर्जे की हो, शानदार हो, क्योंकि हम ने दूर तक देखना है और अपने मुस्क को दूर तक आगे ले जाना है।

बन्द साहबान ने कहा कि इस में गोप्ता का जिक्र क्यों नहीं है। श्री गोरे ने, जिन को गोप्ता का जाती तजुर्दा है, एक बात कही—और माकूल बात कही—कि आप गोप्ता की निस्वत साफ साफ क्यों नहीं कह देते कि आप की क्या नीति है। मेरा स्पाल या कि हम ने साफ साफ कह दिया है कि इस बारे में हमारी बुनियादी नीति क्या है। हम ने कहा है कि गोप्ता पर हम कोई फ़ोज नहीं दीड़ायेंगे, हम किसी हृथियारबन्दी से गोप्ता को फ़तेह नहीं करेंगे। क्यों नहीं करेंगे, इस की बजूहात में मैं जाने के लिये तैयार हूँ। इसलिये नहीं करेंगे कि दुनिया के सिलसिलों में हम ने अब तक जो नीति रखी है, यह उस के खिलाक होगा। और उसूल को छोड़िये, हम इससे हजार पेंचों में पड़ जायेंगे। दुनिया में जो थोड़ी बहुत जगह हमने बनाई है, वह लत्म हो जायगी। दुनिया के सवालों में थोड़ा बहुत जो हिस्सा हम लेते हैं, उन में हम कमज़ोर पड़ जायेंगे। हम एक तरह के भिड़ के छत्ते में पड़ जायेंगे जिससे बजना मुश्किल हो जायगा। अलावा उस्ती बातों के यह उसका प्रैक्टिकल कानूनीकरण होगा।

इम के अलावा यह कोई अजीब बात नहीं है, जो कि हिन्दुस्तान कर रहा है, और कोई और नहीं कर रहे हैं। मैंने पहले भी कहा है कि हूँह ऐसा ही सवाल चीन में मैकान्मो का सवाल है। वह भी पार्टीज़िज का एक छोटा सा भट्ठा है।

चीन एक महा शक्ति है, एक साक्षरतार देश है इस में कोई शक नहीं कि जिस बक्त भी वह जाहे छोड़ से उस को के बकता है। कर्मी

[बी जवाहरलाल नेहरू]

नहीं उन्होंने ऐसा किया ? इसलिये कि वे दूर-प्रदेश हैं। वे दूर तक देखते हैं वे एक छोटे से बहुती फ़ायदे के लिये एक जबर्दस्त नुकसान नहीं उठाना चाहते ।

मैंने आप को दिलाया है कि हम उस बहुत जोश में आ कर एक बात करें और किर एक मुसीबत में पड़े, अपनी नीति को छोड़ दें, यह कोई समझ की बात नहीं है । मैंने बार बार कहा है कि यह जल्दी बात है कि गोप्या को हिन्दुस्तान में शामिल होना है ।

इसको आपने स्वीकार किया है और हर हिन्दुस्तानी भी यही कहता है और मुझे कोई सन्देह नहीं है कि वह होगा लेकिन बहुत की बात जल्द है । हमें कोई भी काम जल्दबाजी में नहीं करना चाहिये और इस बजह से नहीं करना चाहिये कि हम में उत्साह है, हम में जोश है । इस तरह का काम करने का क्या नतीजा हो सकता है, इस पर विचार कर लिया जाना चाहिये । हम अगर फौज से वहां हमला नहीं करते तब हम क्या बड़ा फौजी हमला वहां होने दें या नहीं ? आप जानते हैं यह सबाल दुमा है । अगर बड़ा हमला वहां बांगर फौजों के होने दें तो इसका क्या नतीजा होगा । अगर उसका नतीजा यह दुमा कि फिर हमें मजबूर हो कर फौजें से जानी पड़ीं तो वह गलत बात हो जाती है और सरीहन गलत बात होगी । अकसर लोग जानते नहीं कि क्या उन्होंने कहा । पहले तो कहा था कि हम तो यह इस लिये कर रहे हैं कि आपको मजबूर करें फौजें सामे के लिये । तो अगर आप वेले तो आपको मालूम होगा कि फिर हम उसी पैच में फ़ंस जाते हैं । गोप्या का एक उत्कलीकहे सबाल है, हर बहुत सिर में वह लगाये रखता है, महज इसलिये वही कि वहां खाली पीर्पुगल की हड्डमत जो

बदतमीजी की बातें होती हैं, गलत बातें होती हैं, ज्यादतियां होती हैं जो कि हिन्दुस्तान के लिलाक जाती हैं और उसकी शान के लिलाक जाती हैं—वह तो ही—लेकिन वहां के लोगों के विचारों का खास तौर से जो उनकी परेशानी है, जो उनके ऊपर बोझ पड़ रहा है, दबाव पड़ रहा है, जुल्म हो रहे हैं, इन बातों से भी हमें तकलीफ होती है । मैं आपसे साफ़ कहूँ कि मैं वडे पच में पड़ा हूँ । हमने जो कार्रवाई की, कुछ आंतरिक कार्रवाई की जिसको कि संक्षेप से कहते हैं उसका कुछ न कुछ असर तो पीर्पुगल गवर्नरेंट पर पड़ा और यकीनन पड़ा और वह ठीक भी था लेकिन उसका असर वहां की भास जनता पर भी पड़ा, वे बेचारे परेशान हुए और शायद पीर्पुगल गवर्नरेंट से भी ज्यादा परेशान हुये । तो मैं नहीं चाहता हूँ कि उन बेचारे लोगों को परेशान किया जाय । वे यों भी पीर्पुगल के नीचे परेशान कम नहीं हैं । लेकिन हमारी कार्रवाई से जब परेशानी बढ़ी है तो यह बात विचारतलब हो जाती है । तो हम क्या करे और क्या न करें, ये सब पैच हैं । मैंने एक बार कहा था कि मैं चाहता हूँ कि दो तीन मोटी मोटी जो बातें हैं उनको समझ लिया जाये और उनको ध्यान में रखते हुये हम कोई फौजी कार्रवाई नहीं करना चाहते । हमारे ऐसा करने से क्या मालूम दुनिया में क्या उसकी उलट पलट हो । यह खांटी सी बात नहीं है । तब हम क्या करना चाहते हैं । हम वही करना चाहते हैं जो हमारे सिद्धान्त से मिलती जुलती बात है । यह जो चीज़ है यह यकीनन भास्तिर में गोप्या के लोगों की है—हमारी भी है मैं इससे इन्कार नहीं करता—लेकिन भव्यता दो गोप्या के लोगों की है । गोप्या के लोग चाहते होंगा में रहते होंगा या बाहर उनकी है । एक नाल के करीब गोप्यानी सीम्य बन्धूरी

में रहते हैं और मुझे अक्सोस से कहना पड़ता है कि वे आपस में ज्यादातर सड़ा करते हैं और इस उम्मीद में रहते हैं कि बाहर से आकर गवर्नर्मेंट आफ इंडिया उनकी मदद करती जाये। बिलकुल अपनी टार्गें पर लड़े होने की भी उन्होंने कोशिश नहीं की, इस बात का मुझे रंग है। मैं तो चाहता हूँ कि इस हालते या इसी महीने विरोधी दल के जो सदस्य हैं और इस तरफ के जो सदस्य हैं उनसे मैं पूछँ और वे मुझे जवाब दें और हम लोग मिल कर इस मामले में बात करें और सोचें कि हमें इस मामले में क्या करना चाहिये। अगर वे मानें तो हम अवश्य इस मिशने में शारीक होंगे। जो माननीय सदस्य इस मसले में दिलचस्पी रखते हैं, मैं चाहता हूँ कि वे भी इसमें शारीक हों और कुछ रोशनी डालें।

गोआ के बारे में ही मैं आपको एक बात और याद दिलाना चाहता हूँ। पौर्वीज गवर्नर्मेंट का इंटर्लेशनल कोटिं आफ जस्टिस में एक मूकदमा है जिसे उनसे दायर किया है और आप जानते ही हैं कि वह किस के बारे में है। असल में वह नागरहवेली के बारे में है। यह सवाल भी खाली उसका नहीं रहता, इसमें भी पेंच आ जाते हैं। इसके बारे में हमारा जो जवाब है वह अदालत में पेश कर दिया गया है। पौर्वीगल ने हमारे जवाब का जवाब देने के लिये बक्त भांगा है और यह भगड़ा महज इस बात पर है कि भद्रातर को इस सवाल पर विचार करने का हक हासिल है या नहीं। तो ये सब पेंच हैं जिनको मैं आपके सामने रखना चाहता था।

काश्मीर के बारे में बहुत कुछ बहस हो चुकी है और मैं यह मुनासिब नहीं समझता कि इसके बारे में यह कुछ कहूँ। अभी तो यारिं यहां आये हैं और उन्होंने अपनी रिपोर्ट पेश कर दी है। गालिबन अब एक दिनों में या तो एक हफ्तों में

—मैं नहीं जानता —सिक्योरिटी काउंसिल में बहुत होगी। इस बास्ते में ज्यादा उस पर कहना इस बक्त मुनासिब नहीं समझता है।

Mr. Speaker, Sir, I am always glad when this House discusses these broad questions of policy, whether domestic or international. We want as much criticism as possible on governmental policies. We want hon. Members, whether on this side or on the other side of the House, to help us with their views, criticisms, etc. Because, in spite of the fact that there are various parties opposing each other—there is the government party, there are opposition parties, and naturally we have occasion to oppose each other in this House—I have always in mind that this Parliament has to function as a whole for the good of India; and while we may criticize each other, as we should when that is necessary, we have always to remember that we are engaged in a common undertaking. So I welcome criticism. Sometimes, of course, when the criticism is, to my thinking, irrelevant or far fetched, then perhaps my welcome is not quite so warm.

It is a fact that we are facing, in India and the world, problems of tremendous significance. It is a trite saying that we are passing through grave periods of transition, in the world or in India. It is often repeated. But I rather doubt that, although we repeat this very often, we quite realize the crucial nature of this period through which we are passing. These days, months and years that pass, whether in the international sphere or in our domestic sphere, are of the most vital importance. In the international sphere we have lived, during these past terrible years, almost on the edge of disaster and catastrophe. The fact that it has been avoided thus far need not make us complacent; we still live on it. It is an extraordinary state of affairs, what you read about daily in your newspapers—what is happening elsewhere, whether it is the hydrogen-bomb, the test explosions, the piling

[Shri Jawaharlal Nehru]

up of nuclear and thermo-nuclear weapons. They are being spread out in other countries too; they are being given to other countries. It is a terrible prospect.

.13 hrs.

We talk of disarmament, and sometimes one feels that the world is making some progress towards disarmament. And then we come back to the hub and realize not only that we remain where we were but we have perhaps gone back a little. Hon. Members opposite said that the fault lies with a certain group of nations, not with others. Now, it is not our function to find fault with any nation. We have to express our opinions—sometimes even though they might be disliked by some country—but we avoid finding fault with nations or quarrelling with nations. We want to be at peace with them. If our opinions differ, naturally we have to express them. But it is a somewhat extraordinary state of affairs: take this question of the building up of nuclear and thermo-nuclear weapons. Almost every intelligent person knows and says that if there is a war in which these weapons are employed, it may mean almost extinction of humanity or a large part of it. That being admitted, what is done to prevent it? They build up these very weapons and go on experimenting with them. So far as experimenting is concerned, it is admitted that there are known dangers with each experiment. The extent of danger is argued about. True. But, the fact that they are dangerous is admitted by every one. Whether we have passed the extreme danger point or not may be argued about. Then, there are the unknown dangers about which nobody knows. They are unknown dangers. Yet, this thing goes on. Most countries say that there are at present two major blocs in possession of a large number of these bombs and a third, namely, the United Kingdom which

presumably, has some atomic bombs and in the course of experimenting with hydrogen bombs. I should like this House just not to consider this merely on the intellectual plane, important as that is, but just try to understand this picture of great countries, respected countries going ahead with their preparations for what can only end, if this thing continues in world disaster on a tremendous scale. I am not referring to the amount of money that is being spent or wasted over this tremendous armament race. I was told only yesterday that our Five Year Plan with our thousands of crores of rupees is just a few months expenditure on the military budget of a great country. Eighty days, I believe, was the figure. Our Five Year Plan with all this development work and everything included in this country is 80 days military expenditure in peace time. In war, of course, it will be much more. Here is this world hungering for development. Asia, Africa, etc., and these vast sums of money being spent not on building up anything but on weapons of destructions. It is an extraordinary state of affairs.

There is another aspect. We see in the Middle East today a number of very odd developments taking place—last year all this has been happening:—first in connection with the Suez Canal, then intervention in Egypt, invasion of Egypt and other matters, then Jordan. Once I said in this House, I remember, though I used the word unthinkingly at that time, that the various changes in the Middle East have led to the creation of a temporary power vacuum there. I did not think then that my words would lead people to think that people should come from outside and try to fill the vacuum. Surely, if there is a so-called power vacuum, the only way to fill it is by the people of that country and not by the imposition of some external agency. I think it is a very dangerous theory of nations, whatever nation it pio-

I think it is a very dangerous theory of nations, whatever nation it might be, whether it belongs to one bloc or the other bloc of these great blocs. But, this idea of thinking that the world has to be in some way under their sphere of influence and they have to fill the vacuums which are created by the withdrawal of old colonial powers, obviously, so far as our thinking goes, is entirely opposed to our way of thinking. Apart from our thinking, I submit it is not a practical approach. It does not lead even to the results aimed at. It creates difficulties and fresh problems. If one person tries to fill the vacuum, others try to do so and a place which should develop peacefully becomes an arena of conflict as we see it happening. We cannot, I submit, afford to ignore the international scene because it affects our own development, Five Year Plan and everything.

Having said that, I come back to our real and main work. Our main work is the building up of our country and not interfering with other countries. Our main work has broadly been stated in the Five Year Plan. Hon. Members can, I am sure, criticise our Five Year Plan and give us ideas, where it is wrong, where it should change. It is not a rigid Plan. We decided even at the time of the framing of the Plan that it should be a flexible Plan. We have changed it since then; we may have to change it again. But, we do intend to continue with the basic framework of the Plan and the basic idea. Because, I do not think there is any other way out of it. If we give it up, then, we give up any major scheme of development in this country and we are not likely even to remain where we are. We will get submerged by the various forces, economic forces and other forces that our own activities have produced in the world. So that, we have to go ahead with this Five Year Plan.

Some hon. Members opposite may think that the Five Year Plan is not adequate or is weighted wrongly. That is a matter for discussion. The

adequacy of it reflects on the adequacy of our resources. The House has some idea of the effort that this Government is making to find these resources from the Budget statement of the Finance Minister yesterday; that is, to say that we are going to do our utmost to go through with this Plan—minor things apart—major things in the Plan. Because, the whole future development of India depends on the success of that Plan. An hon. Member said, why not extend it to six or seven years. Minor matter may be extended or left out even. So far as the basis of the Plan is concerned, the House should remember that extension is not such an easy matter. Because, the more we extend it, the more difficult it becomes to deal with the situation. Suppose we delay, let us say, our iron and steel works, we delay production, we delay the growth of industry in this country, we delay every process that would help us to deal with the situation, and the situation meanwhile gets worse. It is not a question of delaying something by a year or two. We lose all the productive capacity of that year and thereby we permit the situation to worsen and become much more difficult to handle later. That is the problem. It is easy enough to say, stretch it out by a year or two. We may stretch out some relatively less important thing; but we cannot in regard to major things; we cannot in regard to the machine-building plants. We have to build machines here. How long are we to depend on machines from outside? There are so many other things which we cannot stretch out; we cannot, above all, in regard to agriculture and agricultural produce, which is of the highest importance. Because, however important industry might be, industrial growth will depend on a stable agrarian economy, on a stable food position in the country. Therefore, agriculture will now and always be No. 1 however much stress we may lay on industry. Yet, we may lay stress on industry, heavy industry. Because if this country is to be industrialised, it cannot be industrialised without the growth of heavy industry.

[Shri Jawaharlal Nehru]

here. That is a patent thing, and an obvious thing.

Now, building up heavy industry means a great burden. It means a burden which the country has to bear without recompense till that heavy industry begins to produce. For three, four, five or six or seven years, you spend hundreds of crores of rupees in building up a steel plant, a machine-building plant, with nothing coming out of it. Yes; after that, much comes out of it; after that, wealth flows from it. That is why we build it. But in these initial years, any country that has to go through this process, whether it is India or China or any other country of Asia or Europe, must necessarily go through that process. There is no way to escape it. You have to pay the price for industrialisation, for development. And then, you get back, of course, returns afterwards. And it is for us to determine whether we are prepared to pay that price or not.

In other countries which may be termed authoritarian, they have to pay the price too—do not imagine they do not—and sometimes a heavier price. Only, perhaps, they do it by a decree, and they can do it even without the consent of many people there, or too many people—I do not know. Anyway, we cannot do it that way. Whatever planning and whatever activity we may indulge in, we have to carry our people with us. We have, first of all, to have the goodwill of this House, of Parliament, secondly, the goodwill of all the State Assemblies and the State Governments, and finally, of our people right down to the panchayat level.

I have talked about heavy industry and other matters. And yet, I do think that, perhaps, the most important thing that is being done in India, whether from the point of view of food production, agriculture or from the point of view of small industry—not heavy industry—is the community development scheme which has spread now, as the President has said, to

about 220,000 villages. I do not mean to say that these 220,000 villages are all up to the mark. But I do think, and I do say with some confidence, that the average level of this community development is high, remarkably high, considering that we started just a little over four and a half years ago.

This community scheme will, we hope, change, and is, to some extent, to our knowledge, changing, the face of rural India, changing the people of rural India, not only the face of rural India.

Acharya Kripalani said that India was a slum. It is very largely true a statement. Of course, it is a slum. A poverty-stricken nation is a slum. There is no doubt about it. But how do we get over this difficulty? How shall we convert rural India? Leave out the slums of Delhi, Calcutta and Bombay; how do we convert the face of rural India? No purely governmental effort or governmental expenditure can do it. It can only be done by the people of those villages being organised and helped to do it themselves, by getting that spirit in them to do it. I believe that spirit is coming in them. I have seen with my own eyes how villages are changing. It is not so dramatic a change, obviously. But, it is dramatic, if you compare it to what it was. And it is through these community development schemes, I think, that ultimately our agricultural production will really go up. It went up in those areas.

Shri Frank Anthony, I think, threw some doubt on statistics. I can quite understand that feeling. But I think I can say with some confidence that the statistics we are getting now through our sample surveys are fairly accurate and reliable. Of course, we are making them more and more accurate. And we propose, and we are, developing our statistical apparatus to get accurate statistics of every crop, as well as other matters, of course.

There is no doubt about it that in these community development areas, food production went up by 25 per cent., that is, in the First Five Year Plan, not in all the areas which are now under the community development scheme, because they have not had a chance yet. Now, 25 per cent., to my thinking, is a substantial increase. I think it should go up much further; that is a different matter. But if we can go up to 25 per cent. too, that is a fairly substantial increase. I shall leave the figure fixed at 28 per cent. for the next Five Year Plan, because we shall cover much more land. I think we can do it.

May I say that I agree with the criticism made by some Members that in a number of States, land reform legislation has been slow, much too slow? It should have been much faster, and I hope it will be speeded up.

Personally,—or rather, not personally; this is what the Planning Commission has laid down, and, I believe, this House has approved of—I do think that the way for progress in agriculture is through agricultural co-operatives, agrarian co-operatives. I do not believe in very large co-operatives. I think probably the best size would be a village co-operative. I do not mind if there are two in a village, because I want intimacy, people knowing each other, the personal factor—not the impersonal one.

Take even this matter of agrarian co-operatives. It can only be introduced, naturally, by consent, by the democratic method. We cannot force them down. But I do think that that is necessary in our country, where holdings are so small; we cannot take advantage of many modern methods, modern techniques with a holding of one acre or two acres. We do not want large holdings. We want to limit those holdings. The only way out, therefore, becomes the development of co-operatives in this field.

And yet, I am surprised that in spite of the Planning Commission having said so, in spite of this House having agreed to it repeatedly, yet doubts are raised, and people say, 'Oh, this kind of thing may be good enough for other countries, but is not suited to India'. I can understand someone like our friend Shri Mahendra Pratap saying that, because he lives in some distant vision of the past, where *raths* used to go about and work and so on and so forth. That one should challenge this fact surprises me. Agrarian co-operatives are necessary for the development of our peasantry, and our villages, and our production, and otherwise. I recognise that we cannot develop them by a decree; and we cannot develop them very rapidly, because we have to convince people, we have to bring them round, and we have to get their agreement. Maybe, we shall have to start in a relatively small way and as results come—and they are bound to—others will follow, because, fundamentally, I think, the Indian farmer, the Indian peasant, is a wise person. If we approach him rightly and explain things, I think he will accept this.

Now, there are so many things that we try to do. There were questions today about oil and other matters. Here is oil extraction going to take place, which, in the course of a few years—two years, three years, or four years, I do not know—would make a fairly considerable difference to us, because oil is vastly important. The mere fact of our non-dependence for oil on foreign countries would make a great difference, apart from the other benefits that will come to us.

I would beg, therefore, this House to consider these matters in this broad perspective, and to remember that we have undertaken this great burden, and we have to discharge it; we have to keep the promise we have made to our people and to ourselves, and to go ahead with it, even though this might involve carrying a heavy burden for some time. And I would

[Shri Jawaharlal Nehru]

beg of Members here to criticise anything to their hearts' content, but to approach every question in a constructive spirit.

Acharya Kripalani mentioned something about corruption, and in this connection mentioned two cases connected with my Ministry namely the Ministry of External Affairs. The first was about money being borrowed for three consecutive years for the purchase of cars. It was very improper. But we do not lose any money thereby; if it is borrowed, it is paid back. But, nevertheless, it was a very improper thing. And other improper things—one or two were mentioned by him—also come out. That is what the Public Accounts Committee and other Committees are for, and we want the help of Members to deal with such instances. But I would beg of the House to remember that because a number of such instances comes up and is dealt with—and should be dealt with—we must not imagine that this kind of thing is prevalent everywhere, that everybody does it.

Let us take our foreign services. There are hundreds of officers serving abroad. If something bad happens, we take steps. Let us punish them. I do not say that everybody is above error or above doing wrong things. But I do know that a great number of them, these young men and some young women who are in our foreign service, are a fine lot of people.

Acharya Kripalani (Sitamarhi): May I interrupt for a moment? It is not that such things do not happen. They happen. But the unfortunate thing is that nothing is done about them and the persons who are responsible for those things occupy the same position or even better position.

Shri Jawaharlal Nehru: If the hon. Member tells me of a case where action has not been taken, I will look into it. But I think that whenever such things happen, steps are always

taken and where it is proved, punishment awarded. It may of course be that in a particular case the hon. Member may think that the punishment ought to be heavier. That is a different matter. The difficulty is that our procedures are so complicated. Enquiries—departmental and otherwise—go on. Then there is reference to the Public Services Commission. It takes years really to get over these. Sometimes, in order to avoid this complicated procedure, we take some steps and award some punishment which is lighter but which is sudden. That is done. Otherwise, for the heavier punishment, we would have to wait for two or three years and it goes backwards and forwards.

This is a matter for this House to consider.

Shri S. L. Saksena (Maharajganj): Is there a proposal to simplify procedure?

Shri Jawaharlal Nehru: The matter has been considered. The House can consider it. I shall welcome if procedures are simplified.

Anyhow, as I was submitting, we are wide awake as far as we can be. We want the help of this House, we want the help of the Public Accounts Committee and other Committees to deal with these matters. But in dealing with these matters, the House should remember that we should not try to tar everybody with the same brush. We are being served, I think, faithfully, by large numbers of our public servants efficiently and honestly. I think our public services can compare with the public services of any country. I do not say that everyone is good. But the general standard is a high one. Any one who knows about the public services of other countries will probably agree with me in this. Those who have come from other countries and have compared their public services with ours have generally formed this opinion.

In connection with this debate on the President's Address, may I repeat that it is, of course, not a personal Address by the President? It represents broadly the Government's policy. Acharya Kripalani stated that it was too formal an Address. It has to be formal; it is its function to be formal. It cannot be informal. We can be informal in the House. The President has to be formal and has to deal with major matters. May be we may have left out some matters, because we cannot deal with every matter there. We try to bring up some major matters. I submit that whatever statements are made in the President's Address are factually accurate. For instance, in regard to the food situation, they are absolutely accurate. There is no attempt to slur over the situation. In fact, grave concern has been shown in regard to that situation in the President's Address.

Then Acharya Kripalani said that it did not tell us what legislation there was going to be for this session. As a matter of fact, there is going to be very little legislation in this 15-day session. Apart from the two debates—Railway and General—there are going to be three or four very minor Bills which will be brought before the House, and, I hope, passed. Because there was no major legislation, it was not mentioned. It will be mentioned in future, whenever there is any major legislation. That is all I have to say.

श्री महेन्द्र प्रताप (मथुरा) : प्रभानन मन्त्री जो कामनवेल्य के दल में करते हुए हैं।

Mr. Speaker: Will the hon. Home Minister be replying to the debate tomorrow?—Whichever Minister may reply, it is enough for my purpose to know if he will reply this evening or tomorrow. In the latter case, the whole of this day may be devoted to general discussion by hon. Members.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): It will be better if the reply is given tomorrow after the Question Hour.

Mr. Speaker: Then till 18-00 hours today, the debate on the President's Address may go on.

Shri Satya Narayan Sinha: The House can sit even longer.

Mr. Speaker: Quorum may not be there.

Shri Manay (Bombay City Central—Reserved—Sch. Castes): Why is it that the Prime Minister has made no reference to the Samyukt Maharashtra and Maha Gujarat issues?

Mr. Speaker: They have been discussed very well already. Now, so far as regulating the debate is concerned, a number of hon. Members are coming to me saying that they have got different groups, five, six, seven and eight. They say that they really belong to different groups having distinctive appellations or particular points of view. I would not like to exclude them; I would like to give them an opportunity. But three or four Members of a group consisting of eight persons speak and then come and insist upon the fifth Member being also called.

Therefore, whenever a chit is sent, hon. Members will kindly see that the name, the division number and also the group are distinctly mentioned to enable me to decide whether I should call upon the Member concerned or not and whether any other Member of the group concerned has already spoken or not. That is the only way in which the debate can be regulated. Otherwise, I shall be calling Members belonging to the same group over and over again, excluding other groups and preventing their views from being placed before the House.

Shrimati Renu Chakravarty (Basirhat): Mr. Speaker, Sir, this debate on the President's Address is taking place at the end of the first year of the Second Five Year Plan and, therefore, we had expected it to be a really inspiring Address. It is not that we people are afraid of facing difficulties in connection with the

[Shrimati Renu Chakravarty]

speculators are hoarding foodgrains under the cover of cash crops. In any case, we have demanded that the Centre has to take responsibility for distributing stocks and giving help where it is needed. We do demand that fair price shops in larger numbers should be opened. We have been told about the situation by the hon. Food Minister who met us yesterday. He told us frankly that he was giving rice at Rs. 17-8-0 per maund. Nowhere in my State—and I think in other States too—do I see that rice is sold at that price. We do not get rice at that price. Even in the midst of plenty, there is no rice and the prices keep shooting up. This is a paradox and dangers inherent in the situation are many. It has worried us that the President's Address failed to point to these matters and the policy that the Government wanted to follow to remedy these situations. Coming closely after the President's Address, was the shock which was given to us yesterday by the Finance Minister, Shri T. T. Krishnamachari. It is the poor who are made to pay more indirect taxes and in that situation one certainly feels alarmed.

گھانی جی ایس - مسافروں (امرنسرو) - داشتہ بتنی کے بھاشن نے لئے شکرانے کی جو نیجیوں اس ولتہ عتوں کے سامنے یہاں ہے میں اس سکا سوتھوں کرنے کے لئے کہا ہوا ہوں - جہسا کہ پوامن منسٹر صاحب نے اپنی اسہیج میں تھوڑا سا اشارة کیا ہے داشتہ بتنی، جو کی اسہیج میں زیادہ تر ڈود خاص کو جو شروع کے پہیج ہوں ان میں سہملئے گائے اپنے یہاں پر دیا کیا ہے - اور یہ خطرہ

محسوس کوایا لیا ہے کہ ہڈی ہو دوسروں پلچھے دیکھنا ہے اس کے پہلے سال میں کچھ کھیاں دے گئی ہیں اور ان کھیوں کی ایک وجہ داشتہ بتنی نے یہ بتائی ہے کہ صوبوں کی نئی حد بلندی کا سوال ہے اسے دیکھنے میں چلا اس کی وجہ سے بہلے سال میں تعمیری کاموں میں بہت کمی دے گئی ہے اور یہ خوشی کی بات ہے کہ ان کھیوں اور دوکاتوں کے باوجود داشتہ بتنی نے بڑے ذردوں سے اس پات کا اظہار کیا ہے کہ ہم اسی یو جنا میں کوئی فرق نہیں ظن دیں گے اور ہم اور ذرائع ایکھ کریں گے اور استعمال کریں گے - اور اس کام کو ہم ضرور یووا کھیں گے - جو صوبوں کی نئی حد بلندی کی بات ہمارے سامنے آئی ہے ، میں سمجھتا ہوں کہ اس سوال نے کچھ جو گھرے ہمارے دیکھنے میں پہلا کیئی - ان جو گھرتوں کی وجہ سے جہسا کہ داشتہ بتنی نے فرمایا ہے ہمارا تعمیر کا کام کچھ دکا مکرو اس سوال کو جس دلہری اور تدبیر سے نہایا ہے وہ قابل تعریف ہے - یہ شک مہاراشٹر اور کھجورات کی طرف سے کچھ میہو صاحبان نے اس خیال کا اظہار فرمایا ہے کہ اس میں کچھ تبدیلی ہو یا اس طرف کچھ متیند دھیان گوئیں ہے - اس کی طرف تو میں نہیں جانا چاہتا میکر میں

پنچاب کے متعلق ضرور دو چار باتیں اس سلسلے میں کہا چاہتا ہوں کہ پنچاب نے اندر یہ سوال بڑی تہذیب سے چلا۔ وہ سادھاڑن طور پر تو یہ ایک ایقتضائی شکن کا سوال تھا۔ سب کو آخر ہندوستان میں ہی دھنا ہے۔ اب کوئی خلیع لادھر ہو یا کوئی ادھر ہو اس میں کوئی ذیادہ فرق نہیں پہتا تھا لیکن اس سوال کو کچھ یونیکل دنگت اور پنچاب میں تو خاص طور پر اس کو مذہبی دنگت دی گئی جس کی کہ وجہ سے کچھ خطرہ پیدا ہوا۔ پنچاب کے اندر دو سوال بڑی تہذیب سے چلے۔ ایک تو پنچابی صوبے کا سوال اور دوسرا اس کے مقابلہ میں مہا پنچاب کا سوال چلا لیکن نہ تو پنچابی صوبے ہی بلکہ اور نہ ہی جو سما کہ مہا پنچاب کا خیال کہا جانا تھا وہ سما پنچاب ہی بنا۔ اس کا ایک تھوسرا حل نکلا گیا۔ سو کارنے ایسے تدبیر سے اور ایسی سمجھداری سے ایک ایسا حل نکلا جس سے کہ پنچاب کے اندر کچھ شانتی ہو گئی۔ میں اب یہی یہ سمجھتا ہوں اور یقین کے ساتھ کہتا ہوں کہ موجودہ حالات میں اس سے اچھا حل اور کوئی نہیں ہو سکتا تھا۔ ہو سکتا ہے کہ اب یہی کوئی کہہ دیا جائے اس کے خلاف آواز ہو۔ اختلاف دالہ ہونا تو ایک ضروری بات ہے۔ اور ایک اپلے اپلے تھلک سے اور اپلے اپلے طریقہ سے سوچتا ہے۔ اس لئے

میں اس بات کو ماندا ہوں کہ اختلاف دالہ اب یہی موجود ہے۔ اور خاص کو میں مہو اپنی کانسٹی ٹھونسی میں جس حلقوے سے میں آتا ہوں وہاں بھی یہ اختلاف دالہ موجود ہے مگر سوچتا یہ ہے کہ اس اختلاف دالہ کو امن حد تک بوہا دیا جائے اور اسے ایک ایسی مذہبی دنگت دے دی جائے جس سے کہ دیہ کے امن کو خراب کہا جائے تو اس کی طرف دھیمان ایسا بڑا ضروری ہے۔ دراصل اس وقت اختلاف دالہ کا جو لوگ اٹھا کر دھی ہوں ان میں زیادہ تر تعداد ان لوگوں کی ہے جو اپلے آپ اور مہا پنچاب کا حامی کہتا ہوں اور مہا پنچاب سمجھتے والے لوگ یہ سلسلہ اس طرح ہے جو گھر دھی ہوں اور اس طریقے سے اسے مذہبی دنگت دے دھی ہوں کہ جس سے کہہ دی کہی نہ کہی نقص امن پیدا ہو جائے کا اندیشہ پیدا ہو جاتا ہے۔ دراصل اگر سوچا جائے تو ہر کوئی اس نتھیجے پر پہنچے کا کہ پنچاب امن دیچل فارمولہ سے مہا پنچاب ہی بلکہ اور پنچاب پہلے کے پنچاب سے اب بڑا ہو گیا ہے۔ پیوسو کو ملا کو پنچاب کچھ بڑا ہو گیا ہے۔ تو اس طریقے سے اگر لوٹی بات مانی کئی ہے تو مہا پنچاب والوں کی ہی بات زیادہ تو مانی کئی ہے کہونکہ پنچاب بڑا ہو گیا ہے مگر اب جو اس وقت سلسلہ

[کھاتی ہی - ایس - مسافرو]

چل رہا ہے اس سے اندر گئتا ہے
کہ یہاں صوف سہا پلچھاپ کا ہی
سوال نہیں تھا بلکہ کسی نہ کسی
تعلیک سے کوئی مذہبی سوال چھوڑ کر
کوئی فرقہ والانہ بات چھوڑ کر
کسی نہ کسی طرح کوئی دکھا یا
چھکوا پیدا کرنے کی کوشش کریں

اب یہ لیلکوئیج کا سوال سیدھا سادہ
سوال ہے مگر اس سوال کو بھی کہتے
مذہبی دنگت دی جا دھی ہے -
ہندو زبان کے نام پر ایسی اپیسی
بائیں کی جاتی ہیں اور تقریباً
اس تعلیک سے کی جاتی ہیں مانوں
یہ جو دیچھل فارمولا ہدا یا کہا
اس میں ہندو کو ختم کر دیا گیا
ہے - حالانکہ ہم لوگ جو دیچھل
فارمولا کے حامی ہیں ہم ہندو
زبان کے سب سے بڑے حامی ہیں -
میں خود اپنے متعلق کہتا ہوں کہ
کانستی ٹولنک اسفلی سے لے کر
جب بھی کہو ہندو ہندو کا سوال آیا
ہم نے بڑے ذریعے اس کی وکالت
کی کہ ہماری داشتو بھاشا ہندو ہونی
چاہئی - لیکن اپنے پلچھاپ کے اندر
ہندو اور پلچھاپ کا سوال یہاں اس
تعلیک سے چھوڑا جاتا ہے جس سے
کہ اس میں کچھ مذہبی دنگت پیدا
ہو جائے اور مذہبی مخالفت پیدا ہو
جائے اور چھکوا قائم ہے - پلچھاپ
جلوں المکھن میں اس سوال کی

بنا پر کو ہتھا کے سوال کو سامنے لے
گئے - گئے کی ہڑی ہڑی دنگ دار
تصویریں بنا کر پرسوالتدار ہاوی کے
کسی آدمی کے سامنے گئے کا کتنا ہوا
کلا دکھا کر لوگوں کو یہ بتایا۔ کہا
کہ یہ جو پرسوالتدار پاڑتی ہے اور اس
تعلیک سے تصویریں بنا کے پرچار
کیا گیا -

سہما پتی ہی - میں آپ کی
واسطت سے اس بات کا اظہار کونا
چاہتا ہوں کہ جن لیلکی شوشل
ہمیتس کا ذکر داشتربیتی نہ اپنی
سہمیج میں کہا ہے اور یہ ہو تو یہ
لور سٹم باؤن اس کے علاوہ یہ بھی
لیلکی شوشل ہمیتس میں ہی شامل
ہوں کہ دھارمک دنگت دے کو اس
طریقے سے لوگوں تو بہوکلیا جائے جس
سے کہ مذہبی مخالفت پہلو اور
چھکوئے پیدا ہوں اور ہماری پلچھے
روشیہ یو جھلا کا کام رک جائے - یہ
تعلیک تھیک نہیں ہوا اور اس
وجہ سے مہمی یہ تجویز ہے کہ اس
کے متعلق بھی کوئی ایک ایسا
ملکی سائبیون ہونا چاہئے کہ جس
کے کوئی سوسائٹی یا کوئی انقیوچنل
نہrum کے نام پر اس تعلیک سے پرچار
نہ کرے جس سے دو قوموں میں
اپس میں چھکوئے بھی اور ہمارا جو
اصلی تعمیری کام ہے وہ دوست جائے

اور دو گاہیں پہلا ہوں لور اس طریقے سے ہمہ کے لئے ایک ایسی سلسلت دو قوموں میں یا دو سو سائیٹوں یا دو چھاؤں میں پھیلے جس کی وجہ سے ہمہ کے لئے ملدوستان کو نقصان پہنچتا ہو ۔

دوسری بات جو میں کہا چاہتا ہوں وہ ہے جو اس وقت فوڈ کی فکر کی گئی ہے ۔ اس کے متعلق یہ بھی میں سمجھتا ہوں کہ یہ ایک بوا سوال ہے ۔ عالی پیمانے پر اس کو حل کہا جائے کا ۔ مانندہ فوڈ سلسلوں اس کو سوچ دیں ہوں گے ۔ پروڈکشن کو بوجھانے کی بات تو ایک بڑی بات ہے ۔ جہاں جہاں ہم زیادہ پیداوار بوجھا سکتے ہیں ۔ ادھر اکثر زیادہ توجہ دی جائے تو اس سوال کو بہت مدد مل سکتی ہے ۔

پلچاب سا صوبہ خاص طور پر ایک کوہنی باری کا صوبہ ہے ۔ اور خاص طور پر جتو ضلعے بالکل بارتو پر آگئے ہیں ان کی زمینی سہت زیادہ ہے اور وعاء کے کسان لوگ بوجھ سختی میں اور بات بالکل سہیست ہے اور ظاہر ہے کہ پاکستان میں جن لوگوں نے اچھی اچھی زمینیں تھاں کھیں ۔ بوجھ اچھی اچھی مالیات پر قابض ہیں ۔ وہ لوگ پاکستان کو چھوڑ کر تو جب آئے پلچاب میں بسے ہیں ۔ ان کی مصلحت کا ہی

ہم یہ کہ نہ ہے یہ سے میں پلچاب انجام کے لحاظ سے ایک سریلس پروائنس بن گیا ہے ۔ اب آپ بارتو پر بستے والے کسانوں کی سہولت کا تھوڑا بہت خداں کیھتے ۔ ان کے لئے کچھ ایسے ذریعے مہما کئے جائیں ۔ ان کو ایسا کچھ ایکروجہ مصلحت ملے سڑک کی طرف یہ تو وہ کافی انجام پہلا کو سکتے ہیں ۔ اور اس انجام سے صرف یہی نہیں کہ اس صوبہ کو یا اس علاقے کو فائدہ پہنچ سکتا ہے بلکہ سارے دیہیں کو پہنچ سکتا ہے ۔

کچھ باتیں ایسی ہیں ۔ میا پلچاب اور دھلی بہت نزدیک نزدیک کے صوبے ہیں ۔ پلچاب کے اندر امرتسار ایک ایسا شہر ہے جس کو انگلیوں کا سہلتو کہا جا سکتا ہے ۔ اگرچہ اب وہ بارتو پر آگئا ہے ۔ مگر وہ ہمہ انگلیوں کا اور خاص کر کھوڑا پہلا کرنے کا ایک سلتر دھا ہے ۔ پر تیوں لگ سلتر بھو دھا ہے اور قاتریوں کا سلتر بھو دھا ہے ۔ اس وقت میں اس بات کی طرف زیادہ دھلیں تو نہیں دلاتا چاہتا ۔ ہر بھت کے موقع پر اکثر وقت ہوا تو کچھ کھوں گا ۔ مگر ایک موتو بات میں ضرور کہا چاہتا ہوں ۔ اندر استھن سہلیں تھیں وہیں جو لگائے گئے ہیں ان میں جب دو استھن ایک دوسرے کے ۔ ائے لگتی ہیں تو ایک کو اندر سہلیں تھیں وہیں سے مستعلی نرنے سے اور دوسرے پر

[گھانس جی اوس مسافر]

لئانے سے ان کے حق کو اور خاص طور سے بارود استیہت کو نقصان پہنچتا ہے۔ امنوں سر دس کروڑ دوپتھے کی مالیت کا سلک اور کائن کلائے پہدا نہ تھا ہے اور وقاری قسٹری یہدوش بھی ہوتا چلا آیا ہے۔ دھلی مہن بھی اس کے برابر ہی دس کروڑ دوپتھے کے کھیڑے پر ووکشن ہوتا ہے۔ یہ دونوں اپنے دوسرے سے ملتے ہیں آپ ایک کو دوسرے سے الگ نہیں کو سکتے کہ ایک میں تو سیلس تیکس کا قانون اور یو اور اور دوسرے میں اور ہے۔

تیسروی بات میں یہ کہا چاہتا ہوں کہ ۱۹۴۷ء دشمنی نے جو ۱۵ پیسوے میں ذکر کہا ہے وہ بہت ہی ملکا ہے۔ انہوں نے فرمایا ہے کہ اس وقت پہس کے سلسلہ میں ہائیڈروجن بم یا ایتم بم کے سلسلہ میں دنیا کی جو اوبیجن ہے وہ اس طرح کہ چل دھی ہے جو کہ ہمارے پروگرام ملستو نے ابوبیل سنہ ۱۹۵۳ء میں یہاں پر لوک سہما کے اجلاس میں کہی تھی۔ میں نے اس کو اپنے کائونس سے سنا۔ سنہ ۱۹۵۳ء میں اپولیٹ کے فاراً بعد جوں کے مہمیں میں ملکے دشیا جانے کا اتفاق ہوا۔ میں ملکے دشیا جانے کے اتفاق ہوا۔ میں نے چارچھا میں ایک مزدود کی زبانی یہ بات سنی کہ ہم تو چالنے ہیں کہ ہندوستان کی جو موجودہ گورنمنٹ ہے وہ قائم ہے۔

پلقت چواہر لال نہرو کا دم جو ہے وہ سلامت رہی۔ جب مہن نے اس سے یوچھا تو اس نے جن خیالات کا اظہار کیا ان کو سن کر میں ہمدران دے کہا۔ وہ کہنے لئا کہ ہم یہ سنہ ۱۹۱۷ء سے لے کر اب تک ہو کچھ بدلایا تھا سنہ ۱۹۳۹ء تک دوسری بڑی جنگ میں ہٹلر نے وہ سب برباد کر دیا اور نہاد کر دیا۔ اس کے بعد جب لوائی ختم ہوئی تو سنہ ۱۹۴۵ء اور سنہ ۱۹۵۳ء نے بھی ہم نے جو کچھ بدلایا ہے کہا گاونتی ہے کہ اور کوئی ہٹلر نہ پہدا ہو جائے کا اور ہمارا یہ سلسلہ ہوئی ختم نہ ہو جائے کا۔ اس طرح سے ہم جو دعہبی کام کوئے ہیں وہ دک سکتا ہے۔ اب چونکہ پلقت چواہر لال نہرو نے اپنے بھاشن مدن دھمنا، کی ہے اس معاملے میں کہ ہم کو آپس میں نیکو شہشیل سے بانوں کو طھے کونا چاہیئے۔ میں کہنا چاہتا ہوں کہ مجھے خوشی ہے کہ داشتہبنتی نے یہی اس معاملہ میں یہ صلاح دی ہے کہ ہم کوئی کمپرومائی نہیں دانیں کیے۔ نہ تو ایکسپریمیونیٹ کی حد قائم کرنے کی اور نہ جسٹیسیشن وغیرہ کی۔ جو بھی سلسلہ ہے اس میں کوئی بھی کمپرومائی کرنے کے لئے تیار نہیں ہے۔ انہوں نے تھہ کے ہی کہا ہے کہ اس وقت دنیا کی ہوسٹے ملکوں کی سرکاریں کچھ بھی

وچتی ہوں مگر چہار تک جتنا
کا تعلق ہے ۔ جو جلتا کی اونچائیں
ہے وہ بھی وچتی ہے جس کی
عملائی یقینت جواہر لال نہرو نے کی
ہے ۔ جس کی عملائی سرکار میں نے
اُس موجودہ زمانے میں کی ہے

اس لئے ان الفاظ کے ساتھ ہوں
شکرانے کی تھیز کا پوچھنے کے ساتھ
سچتھن کرنا ہوں

(English translation of the above speech).

[Giani G. S. Musafir (Amritsar): I support the motion of thanks for the President's Address which is now before the House. As the Prime Minister has also referred to in his speech, much stress has been laid in the Address on the Second Five Year Plan. The Address makes a mention of some shortfalls during the First year of our Second Five Year Plan. One of the reasons given for this was the reorganisation of States. The Address mentions the determination of the Government to implement the Plan despite these obstructions and without in any way reducing its outlay or extending its period. The Government is determined to implement the Second Five Year Plan. The issue of reorganisation of States gave rise to certain disputes and owing to those disputes some of our constructive activity suffered, but the statesmanlike manner in which this question was handled is worthy of every body's praise. Some Members from Maharashtra and Gujarat have expressed the view that there should be further revision of the decisions already taken and that the Government should reconsider the matter.

I would like to say a few words regarding Punjab. This question assumed big proportions in the Punjab. Ordinarily this was merely a question of administration because after all

every body has to live in India and it does not make much difference if a district remains in one State or the other, but some political colour was given to this question and in Punjab this question took a communal turn also. It was due to this trend that some danger was felt. There were two demands; one for the creation of a Punjabi Suba and the other regarding the formation of Maha-Punjab. But neither a Punjabi Suba was created nor a Maha-Punjab was formed. The Government arrived at a very wise solution and the atmosphere in Punjab changed for the better. I can definitely say that a better solution than this could not have been found out. It is possible some people might still oppose this—and this is inevitable because everybody thinks in his own way. I agree that differences of opinion still exist and in my constituency there does exist a vast difference of opinion among parties on this issue. But we are to think whether we should allow this difference to continue and let the communal feelings grow to an extent which might become prejudicial to the peace of our country. In reality now the main opposition to this issue comes from the supporters of Maha Punjab. Members of the Maha Punjab Samiti are giving this question a communal colour which can cause a breach of peace any time in the State. In fact Punjab has now become Maha Punjab as a result of the adoption of this regional formula. With the inclusion of PEPSU it has become bigger and in fact, the demand of the Maha Punjab Samiti has been acceded. So now whatever opposition is being done clearly indicates that this is not merely a question of Maha-Punjab. The real thing is that they want some communal controversy to continue so that some quarrels and strifes should go on in the State. The question of language is quite simple but a communal colour is being given to that also. In the name of Hindi such speeches are made as if the regional formula has abolished Hindi. The fact is that we, the supporters of

[Giani G. S. Musafir]

regional formula, are the greatest supporters of Hindi. Right from the times of the Constituent Assembly, whenever the question of Hindi arose, I pleaded for it and always said that Hindi should be our national language. But in the Punjab this question is being given such a colour by which inter-communal hatred may grow and this dispute may be perpetuated. During the last general elections these people raised the slogan of cow protection. Big paintings of slaughtered cows were displayed and it was told that the party in power was responsible for cow slaughter in the country. They started such a propaganda.

Mr. Chairman, with your permission, I wish to say that besides the anti-social habits of hoarding and speculation etc. referred to by the President in his Address, we may also say that the habit of inciting people by communal propaganda and spreading the poison of hatred among masses is also equally anti-social as it obstructs the implementation of our Plan. In this connection I suggest that some such law should be made whereby no individual or organisation should be allowed to propagate its tenets in the name of religion in a manner which furthers the cleavage among two communities and obstruct the constructive work, or creates hatred among two sections which can prove harmful to our country.

I also wish to say something regarding the food problem. I quite realize that this is a big question. This problem should be solved at a high level. The Food Minister must be considering this matter. If we give more attention to those areas where production can be increased it would be helpful in solving the problem.

Punjab is mainly an agricultural State and some of its border districts are very fertile and the cultivators there are also hardworking. The peasants who made the lands of Pakistan fertile and were the owners of big tracts there had settled down in

the Punjab. It is due to their hard work that the State has become surplus in food in such a short period. If some attention is paid to the condition of peasants living on the border and some encouragement is given to them they can still produce more. The increase will not merely benefit the State of Punjab but the whole of India would stand to gain.

Punjab and Delhi are neighbour States. In the Punjab, Amritsar City can be called a centre of industries. Although now it is a border town, yet it has been a very important centre of textile and other industries and also a centre for the distribution of goods. At present I do not wish to go into its details—I will do that at the time of discussion on the budget—but I wish to say one thing. Suppose there are two neighbouring States. Now, if one of them is exempted from the levy of inter-State Sales Tax while in the other it is levied, the state where it is levied, and particularly a border State, would stand to lose much. Amritsar produces silk and cotton cloth worth ten crores of rupees and is also an important centre for the distribution of cloth. Delhi too produces cloth of an equal value and since both the States are adjoining you cannot separate the one from the other and you cannot discriminate between the two by levying Sales Tax in one and exempting the other.

The third thing I want to say is about some important observations made by the President in para 25 of his Address. The President has observed that so far as problems of hydrogen and atomic weapons and the question of peace are concerned, the world is holding the same opinion as was expressed by our Prime Minister in April 1954 in Lok Sabha. I had heard the Prime Minister then and shortly afterwards i.e., in June I had to go to Russia. There in Georgia I heard a labourer saying that the

people there desired that the present government of India should continue and they also wished a long life for Pandit Nehru. When I asked him the reasons the sentiments he expressed in his answer astonished me. He said that whatever progress Russia had made during 1917-1939 was undone by Hitler in the Second World War and everything was destroyed. He said where was the guarantee that whatever they had done during 1945-54 would not be undone by another Hitler and the constructive work they were doing would not be obstructed. Now, Pt. Jawaharlal Nehru has also said that nations should resolve this problem through negotiations. I am very happy that the President has also counselled that we would accept no compromise in this matter and we will not accept any limitation of the nuclear explosions or their registration. There can be no compromise on this issue. He has rightly stated that the governments of various countries might be thinking in different ways but so far as the opinion of the people of all countries is concerned—they hold the same opinion which has been expressed by Pt. Nehru here and which is the representative opinion of our Government.

With these words I fully support the motion of Thanks on President's Address.]

Shri Ansar Harvani (Fatehpur): Mr. Chairman, Sir, let me thank the President, at the very outset, for his Address in which he has not only described the great achievements that have been made by his Government but has enunciated the policies which are bound to lead to the prosperity of our country and to the peace of the world.

A casual reference has been made to Kashmir. When we hear of Kashmir, we are reminded of our countrymen on that side of the so-called cease fire line who have been groaning under the iron heels of an alien rule for almost the last ten years. On that side of the cease fire, the news that is coming to us reveals that manhood is being butchered and that

womanhood is being dishonoured. Let us tell them here and now that we shall not rest unless every inch of Kashmir is liberated. We should tell them here and now that we are determined, plebiscite or no plebiscite, to see that the people on that side of the cease-fire line enjoy the same fruits of freedom that are being enjoyed by our countrymen in other parts of India.

In the President's Address, reference has been made to the forthcoming visit of our Prime Minister to certain countries, and to his attending the Commonwealth Prime Ministers' Conference in London. It was rediculed by a very senior Member on the other side of the House. In fact, he suspected that our great Prime Minister is likely to walk into the ring of the imperialists. Let him remember that in our lifetime there has not been a greater undaunted soldier against imperialism than our Prime Minister himself. Let him remember that even in the stormy 1942, when our friends on that side of the House, under the pretext of a people's war, had walked into the camp of imperialists and had accepted Churchill and Chiang as their leader, it was this undaunted soldier of India's freedom, our great Prime Minister, who led the people on this side of the House to the Jails and even to the gallows.

Our Prime Minister is going to attend the Commonwealth Prime Ministers' Conference in London with a great prestige. He is going there as the seniormost Prime Minister of the Commonwealth countries. He is going there almost as the leader of the Commonwealth countries. We have seen his influence when the Suez crisis was there. It was his influence on the Commonwealth countries which saved the Suez crisis from developing into a major war. I would submit that when our Prime Minister goes to London, he should use his great influence and should see that South Africa is expelled from the Commonwealth. A barbarous country like South Africa has no right

[Shri Ansar Harvani]

to be in a conference to which our great Prime Minister goes. I am sure with his great influence he can do it.

Reference has been made to the food problem and the community projects and community development schemes. There is no doubt that the community development scheme is a great dynamic scheme; but I confess that its dynamo is too weak. We have made great progress and achieved great things, but those achievements were inevitable and they were due to our huge man power and resources. But, the tempo is slow. Let us find out why. The *gram sevakas*, and the Gram Sevaks go to the villages and work there in a missionary spirit; their contributions are innumerable. But I confess I cannot say the same thing about the people who at the top. The development commissioners who are at the top have been drawn from the Magistracy and the collectorate. I know that among them there are some very brilliant people who had a great academic background and in their early twenties had sold their soul to a foreign government governing them. There is no dearth of people in the country who will work with a missionary spirit. There is no dearth of people who, under the leadership of Mahatma Gandhi, the Father of the Nation, have imbibed the missionary spirit in them. With their support, we can make these community projects and development schemes a real lively and dynamic programme. Mere official organisations and mere official mobilisation cannot solve our food problem. It should be tackled on a war basis, on an emergency basis. We know that in the Opposition there are many people who have fought for the freedom of this country, who have gone to jails along with us and who have made sacrifices for the freedom of this country. There are many among them who have worked shoulder to shoulder when we were fighting against imperialism. We appeal to them to co-

operate with us when we fight against poverty and hunger. I know that the Government has often made an appeal to the Members in the Opposition. But, I would appeal to them once again on the floor of this House that they should forget their petty differences and shun factionalism and give their whole-hearted support to the Government in tackling the food problem, in going to the villages and cultivating uncultivable lands and in creating conditions for providing better facilities to the agriculturists.

I do not want to take more time of the House; but, at the same time, I would once again appeal that the food problem has to be tackled on an emergency basis. It cannot be tackled from the desk or the table. We have to mobilise a huge land army of men and women and send them to the villages. We should make it compulsory for young men and women of this country to go to the villages and offer their voluntary services. With these words, Sir, I express my gratitude to the President.

Shri P. K. Deo (Kalahandi): Mr. Chairman, Sir, I thank you for having given me this opportunity to speak on the President's address. I feel that if pious wishes and expressions could solve our problems, if a generalisation full of excuses could give us more food and happiness, then the President's address is a classic instance of the fulfilment of our hopes and expectations. In this matter of fact world, words are of no value, unless they are translated into action in our lifetime. I think the hon. Mover of the Motion of Thanks and his colleagues on the Treasury Benches for their eloquence in praising the policy and actions of the present Government; but, it would have been more appropriate had it come from the lips of their critics who are their real friends and who unhesitatingly point out their failings and shortcomings, so that we can better serve the ideal of the Government of the people, by the people and for the people.

Coming to the point on which amendments have been tabled by me, I beg to submit that the various community projects which have been so much praised by the hon. Prime Minister and other Members of the Treasury Benches have signally failed to solve the various problems of the villages. From my experience in Orissa, I would like to point out that the community projects have not succeeded due to the bureaucratic nature of the administration. That is why that amount of people's co-operation as expected is not forthcoming. It has become a regular practice to keep the various resolutions passed in the development advisory boards in cold storage; these are never implemented. The people are completely kept in the dark as to what happened to the various proposals. Therefore, I would submit to the Government that unless they take the people into confidence, it will not be possible to work the community projects successfully.

Secondly, lack of technicians is a great impediment in the way of progress of the various community projects. Lack of overseers, engineers and other technical staff is responsible for the non-completion of the various minor irrigation and other projects in the scheduled time. Very inadequate provision has been made to solve the problem of rural unemployment. In an agricultural State like Orissa, where there are very few factories and land is the biggest industry, most unfortunately the land has been concentrated in the hands of a very few. Unless we take bold steps and try to redistribute the land according to the needs of the people, it will not be possible to relieve the various strains of unemployment prevailing in the rural areas.

I would like to point out in this connection that it is very easy to listen to the high philosophy of socialism and socialist pattern. But there is no social security worth the name in the villages. We find that the sanitary and other living conditions

in the villages are far from satisfactory. Diseases and epidemics contribute to the premature death of millions of people. The percentage of literacy in my State is hardly 7. per cent. The poor peasantry is not yet free from the clutches of the local *banyas* and there is a perpetual liquidation of the peasantry. Adequate provision has not been made in the various community projects to give the necessary facilities to the poor peasants in the villages.

Now coming to a very controversial point regarding the re-organisation of States, though it is not proper to speak here, I am forced by circumstances to speak on this subject because this matter has been decided most hastily by the Parliament and we have been elected to this House on the very issue of the re-organisation of States. Unnecessarily, bad blood has been created on a very minor point between two neighbouring states, i.e., Bihar and Orissa. We have so much in common between ourselves and we formed one State for nearly 2 decades and that minor point is a tiny bit of land which covers about 600 square miles with 2 lakhs of people and that is Sarai Kella and Kharwan. In the first General Election and in the last General Election the local princes have been elected there on the very issue of re-integration of those areas in Orissa. They were tiny bits of states and they formed part of Orissa in 1947. But circumstances led them to go to Bihar. After the merger of Sarai Kella and Kharwan the geographical contiguity was established and there was a great clamour from the people to re-integrate that area into Orissa and on that very issue in the last election my Party did put up a candidate and he was elected with a large majority. Hon. Members from the Treasury Benches spoke about *Janata Ki Rai* and people very much. If the people's verdict is to be respected, I most respectfully suggest that the Government should change their decision, so that the desire of the people could be fulfilled and this area could be integrated in Orissa.

[Shri P. K. Deo]

Lastly, I would like to point out some aspects of democracy in certain parts of this country. In Orissa though the electorate has completely rejected the party in power in the last elections and though only 58 members could be elected in a House of 140 Members, still you find a minority forming the Ministry. It could be possible because the party contained in power and tried to buy people by distributing loaves and fishes. The way some of the local M.L.As. underwent political sacrifices and the Governor came out with.....

Mr. Chairman: Order, order. I do not think that the matter that the hon. Member has mentioned is strictly within the purview of this debate on the President's Address. It is not right for us to say how the Governor of Orissa or a party there behaved. How is the Central Government responsible for it? According to my opinion, this matter is not strictly relevant to the subject under discussion.

Shri P. K. Deo: Thank you very much, Sir. I am absolutely new to this House. I do not know that one cannot speak on any subject.

Mr. Chairman: I do not think that Central responsibility is there.

Shri P. K. Deo: I have got nothing more to say on the President's Address, except that it reminds me of a famous saying of Kalidas:

स्वर्व न वापते राजन्
तद वापति वापते ।

"It is not the physical burden on my shoulder that pains me; it is your ignorance."

Shri B. C. Kamble (Kopargaon): I am indeed grateful to you for the kindness that you have shown in giving this opportunity to me to address this House. I am speaking on behalf of the Scheduled Castes Federation which is known as Dr. Ambedkar's Party. Within the short

time at my disposal, I would like to confine myself only to a few points.

The first is with regard to the states of the Marathi speaking people and the Gujarati speaking people. A great controversy is going on in those regions with regard to the formation of states in the form of bigger bi-lingual state versus two uni-lingual states. We know the results of the general elections; also we know the results of the Bombay Corporation election. When the electorate has given this verdict now, the dispute must come to an end. I am reminded of a famous phrase which was used when the Liberals defeated the Conservatives during the time of Lord Salisbury. At that time the phrase used was: "Rome has spoken and the dispute must end". I submit that in the same way the electorate has spoken in Bombay State and in Maharashtra and therefore, this controversy must come to an end. If this controversy is not brought to an end, I am afraid, there will not be social harmony in those regions. We are told that an experiment should be made with a bigger bilingual state. We know the evils of a mixed state and we know also the way in which the bilingual State has come into being. There is Article 3 of the Constitution of India and a proviso to this provides that the views of various legislatures of the States whose boundaries are likely to be affected by the States Re-organization must be ascertained. With regard to the bilingual states this provision has not been complied with at all. I beg to submit that the bigger bilingual is wholly unconstitutional. The bigger bilingual State has come into being by the lobby door, by an amendment to the three-State formula and therefore this is a patent error which requires to be corrected. Is there anybody who could give an example where a mixed state has been successful? There is no example at all. If there be an example, it is that a mixed state does not sustain; not only that—a mixed

state collapses. That is what happened in Turkistan. That is what happened in Czechoslovakia. That is what happened to the former state of Madras. That is what happened to the former state of Bombay. Therefore to have an experiment with evil is a wrong argument and I say that the bilingual state is an illegitimate state and is not a state which has come into being by the proper and constitutional way. What I would like to pose before the Government is: would Government like to continue this controversy? If the answer is "Yes", then I beg to submit the 4 points for the consideration of this House and for that matter also for the consideration of the Government party. The first point is that this is a peoples' fight as distinct from a party fight, and it is only in the people that power originates. Is there any authority or power who can defeat the people and we have yet to see an authority or power either in the bigger bilingual state or in India or even in this honourable House which can defeat the people? The people cannot be defeated at all. Since Sahyadri stands, since Kistna and Koyna rivers are flowing and since the Sun is there. Therefore people cannot be defeated. That is the first point that I beg to submit for the consideration of Government.

The second point is that the illusion, namely that this House is sovereign, is a wrong illusion. It must be dispelled. Such of those who have studied a federal constitution must know where sovereignty resides, whether it resides in this House or in written Constitution, or in the aggregate States and it must be decided very carefully. I am very sorry that this kind of argument is also levelled by the hon. the Prime Minister. I would like to make it clear that in a Federal State the Union legislature is never sovereign and after the study I have made with due care I declare in this House that this House is not sovereign. It is only the aggregate States together that are sovereign and not this Union. Therefore this kind of argument also is futile.

The third point that I would like to make is that if there is such a kind of impression that this is a passing phase, then this also must be dispelled for ever. Sir, essentially it is a question of the distribution of sovereign powers. I refuse to accept that the formation of a State is a matter of administrative convenience. It is not so. It is a question which involves the distribution of sovereign powers and no people will accept that position and that is why I say that this fight will be carried from year to year and if necessary from generation to generation. About that there should be no mistake; therefore, I tell those who are arguing that this is going to be a passing phase that they must dispel this illusion.

And, finally, Sir, the fourth point that I beg to submit for the consideration of this House is that this is a House of people. We are not calling this House as the House of Commons. We are calling it—and it has been provided in the Constitution—as the House of the People. It means that the authority originates from different kinds of people, the Bengali people, the Punjabi people, the Gujarati people, Marathi people. Can such people do injustice and suppress a people? I submit if this happens, then the very foundation of this House will be destroyed. This House cannot be utilised for suppressing a people. Therefore, Government must consider ten times before they make an announcement with regard to the formation of States, so far as this controversy goes.

Now, Sir, I would like to turn to another point with regard to the position of the Scheduled Castes and those who have recently adopted Buddhism. Sir, we are very happy that on our side the Prime Minister is commending the teachings of Lord Buddha. He has been repeatedly saying, and we are very glad to note, that before the world there are only two ways. The one is of yuddha or war and the other is of Buddha. If the Prime Minister says what he means, then I say that the Prime

[Shri B. C. Kamble]

Minister is on the side of new Buddhists. If the Prime Minister does not mean what he says then the Prime Minister will have to correct himself. Therefore, so far as the position of the new converts to Buddhism is concerned, their interests must be safeguarded.

Now there are two points with regard to the safeguarding of the interests of these people. The first is with regard to the facilities which will be required to be given to them as Buddhists, as Scheduled Caste Buddhists, or Buddhist Scheduled Castes, purely as those who are converted to Buddhism. In the Constitution there is a provision made that the interests of the Scheduled Castes and Scheduled Tribes shall be taken into consideration and accordingly certain facilities are given. An argument will be advanced. The moment they cease to be Scheduled Castes they will not be entitled for any facilities. This will be a wrong argument I have come across an enactment which has been made by this hon. House in the year 1956 where a certain kind of amendment is made. I do not know whether the intention of the amendment was to facilitate the withdrawal of concessions which were enjoyed by these people or it is to make the meaning clear. I submit that the concessions which were given by the Constituent Assembly to the Scheduled Castes were given as a people. That is to say, the principle adopted was the concessions were for the people, not the people were for the concessions. We have accepted the principle of democracy which says Government for the people, by the people and of the people; that is to say, that the people are not for Government, the Government is for the people. In the same way the concessions are for the people; the people are not for the concessions. Therefore, it comes to this, wherever these people go, the concessions must follow and that is why I would like to plead with the hon. the Prime Minister and also with the Government that

whatever are the educational and economic facilities which were extended to these people in the name of Scheduled Castes, should also be extended to them, even though they change their faith and become Buddhists. I hope that Government will carry out these intentions. We do not desire to be bitter on this point. We desire to pursue the matter very amicably and very calmly.

Mr. Chairman: Do they maintain their caste after they change their religion?

Shri B. C. Kamble: They have accepted this faith for the simple reason that they do not desire to be called by any caste. The whole country has been disrupted by this caste. The hon. the Prime Minister was speaking about fighting Communism. Now he has shifted his emphasis to fighting casteism. There are many people who are wondering about the solution—how it has to be fought. Lord Buddha has given that solution. Lord Buddha has said that my religion and the system of my society is such that as in the case of rivers which flow from different provinces the moment they meet the ocean you cannot distinguish the waters of one from the other, so when people follow the Buddhist religion there is no caste, there is no distinction. I humbly submit that due consideration be given to these points.

The Minister of Food and Agriculture (Shri A. P. Jain): Mr. Chairman, Sir, food has naturally loomed large during the discussion on the President's Address. A large number of hon. Members have expressed their views. Some of them have spoken rather hard things. I know that some have spoken with sentiment. Some of them have accused us of complacency. They have said that the President has not presented a correct picture of the food situation; others have said that we are not attaching sufficient importance to the food situation..

Now Sir, it is obvious that the President has made an important refo-

rence to the food situation, he has given prominence to the food situation in his Address. I have also had the occasion to make a rather comprehensive statement before the House on the food situation in the country. In fact, in making that statement I went a little out of the way. I made reference to the State of Assam and to the State of Bihar where there is not much of trouble. But I wanted to take the House fully into confidence. I also spoke about Rajasthan where the trouble is confined to only a portion of the Division of Jodhpur. I also made a reference to Kerala. Now Kerala has been a deficit State for a long time. It has been importing large quantities of rice from Tanjore in the State of Madras and from Andhra. Now, there is nothing new about what is happening in Kerala. Yet I thought I must give as complete a picture of the food situation as it was possible. Even so, if some hon. Members choose to accuse us of complacency or of not paying sufficient importance to the food problem, all I can say is that they are not fair to us.

But our way of looking at the food problem is that we must make an impartial study, we must make an accurate study of the food situation in the country and try to find out the remedy. There is no use talking of scare, particularly in places where scare does not exist. There is no fun in creating panic, because any scale for panic or talk of starvation deaths, when they are not actual facts will only help the hoarders and people who keep the stocks and people who are interested in raising the prices of foodstuffs. I, therefore, very earnestly appeal to the hon. Members here that the food problem is a common problem; we are all determined to solve it; it is a problem upon which depends the success of our Second Five Year Plan. May I say that it is a problem upon which depends the future and the prosperity of the country. Let us therefore join hands together and wherever there is a defect or wherever there is a shortfall, let us find a solution for it rather

than try to criticize each other. So far as I am concerned, I state in this House that I consider the food problem to be a national problem. I am prepared to accept any suggestion which the hon. Members may offer, if it is a practicable suggestion I invite them to give me practical suggestions and I can assure them that they will find full response from me.

With this brief introduction I may say that the permanent solution to the food problem is increased production. We can solve food problem on a permanent basis only when we increase our production of foodgrains and other edible products. We have given some statistics of what has happened during the last ten years. Some hon. Members have expressed doubts about the accuracy of those statistics. On that matter I propose to say something later on. Here I will confine myself to the broad picture of the increase in the production of foodgrains in this country since 1947-48.

In 1947-48 the total production of cereals was 43.7 million tons. In 1948-49 it went down to 43.3 million tons. In 1949-50 it went up to 46 million tons. In 1950-51 it went down to 41.7 million tons, and in 1951-52 it was 42.9 million tons. For these five years it gives an average of 43.2 million tons per year. In 1952-53 the production went up to 49.2 million tons. 1953-54 was a very favourable year and the production went up by 9 million tons; it went up to 58.3 million tons. Again in 1954-55 it came down to 55.7 million tons, in 1955-56 to 53.3 million tons. And the average of these four years works out to 54.13 million tons. I have given the moving averages, that is averages of five years, ending various years, from 1947-48 onwards. And those averages indicate that the average production has increased by 25 per cent. Now, that is not a bad record. None-the-less the question arises: have we become self-sufficient? The President has, in his Address, very clearly said that although the food production has increased despite cer-

[Shri A. P. Jain]

tain calamities, we have yet to make a headway before we become self-sufficient. Is that an exaggerated picture, may I ask? Is that not a realistic picture? Is there not an admission in it that we are not-self-sufficient?

Sir, hon. Members are aware that ever since the formulation of the Second Five Year Plan there has been ample emphasis on agricultural production. The Planning Commission, the National Development Council, the Prime Minister—and of course the Agriculture Ministry whose duty it is—have been constantly talking of increasing the agricultural targets not only on paper but actually achieving them. The House will remember that in the Draft Plan there was a provision for increased production of foodgrains by 10 million tons. We reviewed those targets and we thought that if the Plan was to be made a success we should have higher targets. We reviewed them carefully and raised them to more than 15 million tons.

In order to achieve those targets certain administrative and other changes have been made. The House is aware that the Community Projects Administration has now been created into a regular Ministry. And there was a definite object behind it. Because, the Community Projects Administration was an Extension Wing; and unless the Extension Wing is a strong organisation, and unless there is constant liaison between the Agriculture Ministry and the Extension Wing, it would not be possible to achieve the big targets that we have laid down for agricultural production under the Second Five Year Plan.

One of the Evaluation Reports made by the Planning Commission went to show that the Village Level Worker who is the key man of the Community Development was not paying as much attention to agriculture as to its practical activities like building of schools, hospitals, roads, etc. That

emphasis has been changed, and it has been clearly laid down among the rules of conduct of the Community Project officers that agricultural production must receive top priority in the Community Development and N.E.S. Blocks.

The House would also be aware that the question of achieving higher agricultural targets was very carefully reviewed recently at the Development Commissioners' Conference at Mussoorie; and there it was decided that the Community Project and National Extension Service Blocks should achieve an increase of at least 50 per cent. in agricultural production. The position today is—that while we are not self-sufficient yet, our deficit is only marginal. Is it something that has happened suddenly; is it something that has arisen from the faults of the Agriculture Ministry?

I will refer to the Second Five Plan. On page 100, paragraph 9, the Plan says:

"With increasing population and rising incomes, the consumption of foodgrains is certain to go up in the coming years. The stocks held at present by Government are very low, and they need to be replenished early. Considering these facts, imports aggregating to about six million tons in the plan period would appear to be essential, and a substantial proportion of this total will have to be imported in the first half of the period."

The Second Five Year Plan fully envisaged the position that would be created by the large developmental expenditure under deficit financing. It was provided in the Plan that a short-fall or deficit in respect of foodgrains should be made up by imports. That is exactly what we are doing. We have received and we are receiving something under Public Law 480. We have entered into a commitment for five years for the import of 2 million tons of rice from Burma. We are exactly doing what

was contemplated in the Second Five Year Plan. The situation today is what was contemplated in the Second Plan. Nothing new has happened.

Shri Narayananakutty Menon (Mukundapuram): Are we to understand that this situation was contemplated by the Second Plan?

Mr. Chairman: That is a matter of opinion. Let the hon. Minister continue.

Shri A. P. Jain: The question today is that the difficulties are there. We are not denying that the difficulties are not there. We are not complacent about the situation. How to combat the difficulties? A number of hon. Members have said that the prices are rising. It is a fact that the prices of foodgrains have risen. We have not denied that. In the statement that I have made, all that I said was that between November 1956 and May 1957, the rise in the price of rice was comparatively less than what it was in the corresponding period last year. Between November 1955 and May 1956, the rise in the price of rice was 20 per cent. This year, during the same period, the rise in the price of rice is 4 per cent. On the contrary, while last year there was a rise in the price of wheat, this year, actually there has been a fall in the price of wheat. All these facts are borne out by quotations from the papers even if our figures are not believed.

Shri Khadilkar (Ahmednagar): Will the hon. Minister give the price figures....

Shri A. P. Jain: I do not want these interruptions. I am not giving way.

The fact is, prices have been rising.

We made some estimates of production. I gave the figures to the House. Some hon. Members said that these figures were not dependable. How are these figures collected? We have got a fairly good system of collecting statistics of production. These figures are collected on the basis of random sampling survey. That survey is conducted under the supervision of

the National Sample Survey. I submit that these figures are as accurate as they could possibly be. Yet, the question arises, if there is larger production, why are the prices going up. The question is very legitimate and it has to be answered.

Prices depend on demand and supply. While the supply is increasing, the demand is increasing on even a greater scale and that is why the prices have shown an upward trend. To meet the gap between supply and demand, we are importing foodgrains and releasing them in the market. It is clear that while the Budget of the Centre and the States combined in 1953-54 was Rs. 1019 crores, in 1955-56, it came to Rs. 1430 crores and in 1956-57, it came to Rs. 1894 crores. It is obvious that there has been public expenditure on a very large scale. With more money circulation, prices were bound to go up it is not a solitary phenomenon that has happened in this country. Every country has had to pay some price for planning and development. For the benefit of hon. Members, I would like to present some figures regarding China. The House will remember that one of our delegations visited China last year to study the technique of planning. The report of the delegation says that the average purchase and sale price of the principal foodgrains at the present time, as supplied by the Chinese authorities are: wheat—Rs. 27-8-0 per maund; paddy—Rs. 15-6-0 per maund which will work out to be the equivalent of Rs. - 25 wholesale price and Rs. 27 retail price. I am not quoting these figures as some sort of a justification for the prices that are prevailing in this country. I am quoting these figures to show that you have to pay some price for development. When there was public expenditure on a large scale, there was rise in price in China where, perhaps, governmental authority comes down with a far more heavier hand.

We have also conducted some surveys recently. I said that there is

[Shri A. P. Jain]

hoarding. Some hon. Members did not believe it. The results of our surveys in the two districts of Krishna and Godavari are these. In Krishna, the loans granted by the Central Co-operative Bank to Co-operative credit societies before the end of January, 1957 were about three times than a year ago: Rs. 55.17 Lakhs as against Rs. 18.97 lakhs in January, 1956. Again in Godavari, loans granted by the Central Co-operative Bank to the Co-operative marketing societies in January 1957 were double those a year ago: Rs. 16.22 lakhs in January 1957 as against Rs. 8.24 lakhs in January, 1956. Advances by the Reserve Bank to the Co-operative Banks have increased from Rs. 17.4 crores in 1955-56 to Rs. 23.6 crores in 1956-57. Advances by the Reserve Bank to the farmers also indicate an increase. In regard to these increases, the Reserve Bank has observed that the increase is phenomenal. The report says that in fact, the demand for funds by these Co-operative Banks was so heavy that at least one of them had to take steps to arrange for additional finances through the Apex Bank. A sharp rise of more than 100 per cent was recorded in the outstanding loans against paddy by some of the Agricultural and primary marketing societies. Membership of the societies has risen in the last few months, especially during January and February, obviously due to urgent need for finances. In January 1957, 350 new members have joined the societies.

In a way, this a good thing. Hitherto, the history of our agricultural marketing has been that during the harvest season, on account of distress sales, the farmer brings his entire produce to the market and gets a low price. With the availability of co-operative financing and other financing he is in a position to hold his produce. This produce must out as and when the market needs

that. For that purpose, I have suggested in the course of my statement that a high-powered committee is going to be set up, which will constantly study the marketing conditions, credit facilities and other things and suggest adequate steps so that there is a regular flow of foodgrains from the stocks placed with the Banks, Co-operative banks and allied institutions, so that there may be no deficit in the market. We are fully conscious of keeping the prices down. The House will remember that the hon. Minance Minister yesterday had made a provision of not less than Rs. 25 crores for subsidising food prices so that the poorer sections of the people may not suffer. Obviously, we are not complacent about it. On the other hand, we are very much conscious about it. Yet, if there is any defect in our working, or, if any hon. Member has any suggestions to make, they will be most welcome, because we are determined to find a solution for the problem. It is a national problem. We do not treat it as a party problem. We are treating it as a common problem of all the parties present here or outside.

The other aspect of this problem is the problem of immediate shortages. The Leader of the Opposition made some rather uncharitable remarks during the course of his speech. He accused us of manipulating situations, cooking up figures and creating a false impression. I shall read out what the hon. Member said:

"The White Paper says: 'The fall was due to less favourable weather conditions'. That was in March. In May, it has become natural calamities. From 'less favourable' it has become 'calamity' in two months, and this is a very rapid progress in the thinking of the Ministerial Benches. But why should they find it that 'less favourable weather' had really become a 'natural calamity' after two months?

15 hrs.

That was a very serious accusation. And I make bold to say that it is not we who have misrepresented. Maybe, consciously or unconsciously, it is the Leader of the Opposition who has tried to mislead the House.

He has based his remarks on the White Paper published in March, 1957. Now, what does that White Paper say? It says:

"The overall index of agricultural production (1949-50-100) declined by nearly 2.4 per cent from 116.4 in 1954-55 to 113.7 in 1955-56 mainly due to less favourable weather conditions."

But to what year does it relate? It relates to the year 1955-56. The President has referred, when he has talked of calamity, to the year 1956-57. To apply the remarks that were made by the Finance Minister relating to 1955-56 to the year 1956-57 is clearly misleading the House, and trying to create a picture that does not exist there. The two sets of remarks were made to two quite different sets of conditions, namely to 1955-56 and 1956-57.

Again, some hon. Members have talked of starvation deaths. Particularly, the hon. Leader of the Opposition has said that the people are dying in the streets of Calcutta. I have not known of any such thing. I think it is total exaggeration. It is not a statement which is borne out by facts.

Curiously enough, immediately after the 1952 elections also, almost similar allegations were made. As I was reading some of the previous debates, I was struck by the similarity of the accusation. On 7th August, 1952, a question was put to the following effect:

"whether Government are aware of the report published in the Times of India dated the 21st July, 1952, Delhi Edition, alleging that five million people in West Bengal were starving and another five million were living in near-starvation condition?"

There is also another interesting

passage which I would like to read to the House a question was asked on 8th August, 1952:

"May I know whether Government is aware of the fact that an ex-Member of Parliament, Mr. Shibban Lal Saksena has stated that there have been starvation deaths, and he has declared his intention to start a fast to invite the attention of Government to this fact?"

The answer given by my predecessor Shri Kidwai was:

"Today I received a telegram from Mr. Shibban Lal Saksena stating that one hundred persons are dying every day on account of starvation. Mr. Shibban Lal had supplied some names of deaths from another village also. Some of those persons had died six months ago, some two months ago. It was discovered that most of them were on austerity rationing and everyone of them had drawn his ration for the week in which he died."

Now, there is no use in trying to draw this dismal picture. The picture is by no means happy. There are scarcities, there are difficulties, but in a vast country like India where only less than 25 per cent of the area has got the benefit of irrigation, where nature is sometimes hard and produces rather deleterious effects on our production every year, there is one difficulty or another in one party of the country or another; and even if we develop our resources of irrigation to the full, we can never be sure that nature will not have a hand in determining the quantum of agricultural production.

Agriculture is something different from industry. In industry, if you put in a certain amount of raw material, you are assured of certain products. On the other hand, in agriculture, you can never be sure until the crop has actually been reaped. That is what has happened in Bihar this year. Until the end of March,

[**Shri A. P. Jain]**

there was good crop with fat ears, and everybody was hoping to have a bumper yield. But as soon as some people rubbed the crop, they found that the grain inside had shrivelled, and the crops had very much gone down.

The broad picture in the country, in the eastern region, that is, in the eastern parts of U.P., parts of Bihar and parts of Bengal, the rabi crop has been affected by rain, hailstorm and rust. Nobody can have control over natural calamity. Yet, we can do something to alleviate the conditions arising from natural calamities.

It has been said that we are dependent upon statistics too much. Shri Frank Anthony suggested, burn the statistics. Statistics have their own value, but they are nothing absolute by themselves. So far as statistics are concerned, we treat them as a sort of guide, but we do not absolutely depend on them. I have personally visited some of the States affected; I have gone to Bihar, and I have toured in the rural areas; I have gone from kalyan to kalyan, and I have talked to the peasants. And there are hon. Members of this House who have accompanied me in the course of my tour. I have gone incognito to the markets and to the mandis to ascertain what the prices were. That is surely not a dependence purely on statistics.

I have been also to Uttar Pradesh. I have been to Bombay to enquire and to study the conditions on the spot. Now, it is on the pragmatic estimate that we are proceeding. I have stated in this House and elsewhere that we have agreed to meet the full demands of the States of U.P., Bihar and Bengal, arising out of these calamities.

Then, there was another difficulty. In the western region, that is Bombay and the adjoining areas of Mysore, the jowar crop had suffered badly year. In kharif 1956, there was a shortfall of about 3 million tons.

That is a big quantity. And the prices there are going up. There is no absolute shortage of foodgrains, but the prices are not within the reach of the people.

In the course of my talks with the Chief Minister and the Food Minister of Bombay, we have agreed to release wheat in the areas where the prices are showing an upward trend. My colleague, the Deputy Minister of Food, has toured practically the whole of South India, and his experience by and large is that there are stocks in the markets, but the prices are high. The prices have got to be brought down, but the manner and the method of bringing down the prices is not surely, to talk of panic, or to talk of shortages. There is no shortage as such, but the prices are high. The prices have to be reduced.

There are shortages in certain pockets.

Shri Vasudevan Nair (Thiruvella):
May I know.....

Shri A. P. Jain: I am not yielding.

For instance, in the eastern parts of Uttar Pradesh, Bihar and Bengal, and in Bombay and the adjoining of Mysore, there are shortages. But we have sufficient stocks to meet their requirements.

Shri Punnoose (Ambalapuzha): Is there no time-limit for the hon. Minister? He does not want to be interrupted. He does not want to give information. He is inflicting a speech on us. Can he not answer our questions? What is this procedure?

Shri A. P. Jain: I can answer afterwards. But if it is going to be across the Table now, I think there will be no end.

Mr. Chairman: I agree this is a very important question on which so many Members have spoken. So the hon. Minister is taking a little more time.

Several Hon. Members rose—

Shri A. P. Jain: The position is that we have a sufficiently good import programme during the course of the year to meet the requirements of the deficit areas and to cordon off certain areas like Bombay, Calcutta and Delhi to meet their supplies from the imported stock. While the situation will require constant watching and careful handling, there is no reason for alarm. Let us hope that the next kharif crop will be good and the difficulties which we are seeing today will disappear.

I am sorry that some hon. Members think that I do not want to answer questions. That accusation is not proper because I have been answering questions. But if during the course of my speech, there is questioning and cross-questioning, it is rather difficult to keep the trend of thinking.

Shri Narayanankutty Menon: On a point of clarification. The hon. Minister was submitting before the House that there was hoarding. A lot of figures were quoted. Has the hon. Minister got any immediate measures which he will take to put a stop to this?

Mr. Chairman: A Committee is being set up.

Shri Narayanankutty Menon: He was quoting figures to show that there was hoarding. What steps has he taken to stop hoarding?

Shri A. P. Jain: I have very clearly stated the other day that Government are going to set up a high-power Committee to deal with measures for avoiding hoarding and also for bringing down prices.

Shri B. S. Murthy (Kakinada—Reserved-Sch. Castes): The immediate necessity is to arrest the rise in prices. Therefore, I want to know exactly what is the immediate step that is proposed to be taken to see that the prices are brought down.

Shri A. P. Jain: Government have already placed a curb on advances against foodgrains. That is one of the

steps. Certain other steps may have to be taken. But it will not be wise to disclose what steps we are going to take because otherwise anti-measures will be found out.

Shri Hem Barua (Gauhati): The hon. Minister has blamed the caprices of nature and hoarding. I want to know if the hon. Minister is aware of the fact that in the State of Assam there has been scarcity and that is due to the fact that paddy and rice are smuggled out of the State of Assam to Pakistan. There are two districts there which are known as the 'rice bowls', Cachar and Coalpara, both of them situated on the Pakistan border. I read a statement the other day by the Supply Minister of the State of Assam that he has been asking the Government of India to delegate more powers to the State so that it might deal effectively with the profiteers. Can the hon. Minister throw some light on this?

Shri A. P. Jain: The power to stop smuggling was delegated to the Governments of Assam and West Bengal several months ago. A ban has been placed on the export of foodgrains from Assam. I understand that as a result of the tightening of these and other measures, there is much less of smuggling now. But I cannot say that smuggling has been altogether stopped. After all, the question is, who is to end the smuggling?

Shri Vasudevan Nair: The Minister told us.....

Shri Achar (Mangalore): On a point of order. When the debate is going on and the hon. Minister makes a speech, are Members entitled to get up and ask questions in this way and convert this into a question hour?

Mr. Chairman: With the permission of the Chair, questions can be put. The hon. Member will be the last to put a question.

Shri Hem Barua: It is in the interest of the country and of the Government.

Shri Vasudevan Nair: The Minister just now told us that his Deputy Minister toured the whole of South India. We come from Kerala. We do not know whether the Deputy Minister has gone to Kerala. As far as we know, he has not. Still, from Hyderabad he issued a statement on May 8, that the food situation in Kerala was quite comfortable and prices remain steady. This is an unfair statement to make. We want to know whether this statement has come to the notice of the Minister.

Shri V. P. Nayar (Quilon): Did the Deputy Minister have a telescope?

Shri A. P. Jain: The Chief Minister and the Food Minister of Kerala are going to see me in 15 minutes (*Interruptions*).

Mr. Chairman: Order, order. I cannot allow this sort of questioning for the whole of the time. There are others who want to speak. I am going to call upon the next speaker.

Shrimati Manjula Debi (Goalpara): Mr. Chairman, Sir, as I stand for the first time on the floor of this House and behold this great gathering of the representatives of our people, and our country, assembled here for the common cause of building up our motherland as a great nation, a feeling of assurance for the welfare of the country fills me.

[**Sardar Hukam Singh in the Chair]**

Diversity of thought and ideology adds colour to the scheme of things. Criticism and correction, with concrete proposals, infuse strength to the forces of administration, and the power of organising capacity. Thus the Opposition Benches become the welcome instrument of bringing unity in seeming disunity. Co-ordination is effected with a strong and healthy opposition.

Now we face the greatest task of building up our nation as an ideal one not only in the international sphere, but also in the more important and urgent sphere of international home

rule. A grave warning of the difficulties that face the country, and our stern resolve to remove those obstacles in the way of the upliftment of our country, ring clearly in the President's Address. I congratulate the President on this timely warning, for at the outset and at every step, we need this warning and we must be kept aware of the dangers facing the country.

I must also congratulate the President on dealing with the different aspects of the economic and industrial questions. The glaring question of food is also dealt with. But it is not an easy matter to dispense with the question of food with a growing population when we are in the process of building up our nation. It would have been much better if the very important and urgent questions of social welfare and education had been dealt with in the Address. For a country steeped in darkness of ignorance and illiteracy, it is imperative that compulsory education should be introduced throughout the length and breadth of the country. Social education, duties of citizenship, and the moral code of living, should be the essential points in education. The young mind is easier to be moulded to the high ideal we aspire....

Mr. Chairman: Our reporters are feeling some difficulty in hearing the hon Member.

Shri Amjad Ali (Dhubri): There is some defect in the acoustics.

Mr. Chairman: I will have that looked into; but, in the meanwhile, the hon. lady Member may move forward.

Shrimati Manjula Debi: The young mind can be better moulded in all aspects for the ideal we propose to hold up for the future of the nation. So, I propose that special care should be taken and stress laid on the education of school children.

As for social welfare, the Social Welfare Board is struggling to cope with the question of social service to the country, more so with the welfare of women and children. But, I feel that it is not quite sufficient. The

voluntary organisations that are in contact with the masses and enjoy the confidence of the people should be given better scope to keep these contacts and win the confidence of the people to the schemes.

I have visited some of the project areas. I know a large amount of money is being spent on buildings and the appointment of workers. Yet, the confidence of the people is not so completely won; and it is gratifying to note that the Social Welfare Board proposes to take over these schemes under their wings. That would be, perhaps, a better scheme to get the contact of the people and win their confidence.

Under social welfare comes tribal welfare. We cannot any longer ignore the question of tribal welfare. Coming from the eastern part of India where this tribal question is very acute and the Naga problem is attracting the attention of even other nations. I think, it is most important that we should pay more attention to it. The Live Line system near the Naga Hills created by the British to prevent easy access and the Tribal belt, has created a feeling of separatism. This has aggravated the feelings of the tribal areas. Every attempt should be made to remove this feeling of separatism and a more psychological approach should be made to win their confidence. To attain this end, we should co-ordinate the services of all the social welfare agencies which have a closer contact with these people.

To bring success to all the schemes and projects, a vital point is there. Unless there is efficiency in the administration, none of the schemes, not even the Five Year Plan, can be a success. We must all try, each and everyone of us, to infuse strength into the administration and to get better efficiency in ruling our country.

When I speak of efficiency in administration, I cannot but take up the matter of corruption. Corruption prevails in every sphere of life; not only in the administration but also in the country. This is a rot that has set into the country and this has become the

greatest drain on our revenue and wealth. So, I request that all of us, for the betterment of the country, should strive hard, whichever party we may belong to, to remove this rot from the bosom of our country in united effort.

Shri S. L. Saksena: Mr. Chairman, I have moved amendment No. 82 to the motion of thanks. In my amendment there are 4 parts. One is concerned with the rapidly developing famine conditions in Eastern U.P. That is part (3). The first part is about comprehensive schemes to combat these recurring floods and famines. In the second part I have referred to the loss of millions of rupees to the sugarcane growers of U.P. on account of the cane price. And, in the last part, I refer to the discrimination against non-INTUC unions in the matter of even simple registration etc.

Mr. Chairman: I would bring it to the notices of the hon. Member that parts 3(b), (c), (d), (e) and (f) are not relevant. They relate to State subjects.

Shri S. L. Saksena: They are all Central subjects.

Mr. Chairman: They are not relevant and so are ruled out of order. He was allowed to move his amendment subject to its being admissible and these portions are not admissible. The hon. Member may speak on others; otherwise, he is losing his time.

Shri S. L. Saksena: I have carefully read the statement of the hon. Food Minister and also heard his speech. It has caused righteous indignation and I warn him and his Government that conditions in Eastern U.P. are so grave that something like the Bengal Famine of 1943 is in the offing. You may be content with your statistics. Even on the first page of the statement it is said that a study of the production figures over the last ten years shows that the overall production of cereals as well as the yield per acre are considerably higher at present than before. But, I am surprised at this. It is claimed that the production is very high. Then, there is deficit in Bihar where it is reported that sixty

[Shri S. L. Saksena]

per cent. of the wheat crop is reported to have been lost. When there is deficit in U.P., Rajasthan, Bombay and everywhere, how can there be the highest production in the country this year?

I have been touring my part of the country for the last three or four months and for the last three years there had been recurring drought in the months of June and July; there is flood in the months of August, September and October and then there are very bad conditions in November and December. It has been happening all these three years. The early paddy crop gets dried up; the late paddy seeds are dried up and the rabi crop cannot be saved. All the three sowings are gone and this has happened for three consecutive years. People are almost starving even now when the rabi crop has just been reaped—starving, as has been pointed out, in the midst of plenty. I have known people who had no food for two or three days. After the end of this month, even the scanty harvest will be consumed and there will be absolutely no food. There will be starvation on a mass scale. They will say that this is all false.

My friend referred to some statement which I had made in 1952. After that there was an enquiry held by Shri J. C. Kumarappa who was one of the chief collaborators of Mahatma Gandhi. He spent about a fortnight and went from village to village. Hundreds of people had died in his own presence. That is what he himself has said.

It has never been admitted by the Government that there has been starvation death anywhere. They say that there has been no food or that there had been failure of crops or floods but they never say that there have been starvation deaths. If there are people who have died of actual starvation, they say that they died of malnutrition or anything like that. I may tell them again. If they do not want to reproduce the Bengal Famine

here, they should not be complacent. The Food Minister says that he is complacent but I say that he is complacent. In the statement he says that there has been very high production this year and yet there are people who are starving not only in U.P., North Bihar, Bengal but in Rajasthan, Kerala and other States. Reports are coming in from all places. I say that these statistics are false. I would like to bring to the notice of the hon. Minister what his distinguished predecessor said. He said: "I do not trust in statistics." He kept on moving about everywhere. The Minister just now said that they got these figures through random sample surveys. We know that these are based on the report of patwaris in the villages who give false reports. The officers demand reports from the patwaris to have them as the basis of their sample surveys and if the patwaris write the true state of affairs they are looked with disfavour and are even dismissed. So, they do not write the true state of affairs lest they should get into trouble. So, these statistics are false. If the hon. Minister finds these statistical figures on his table and they reveal some good state of affairs, he thinks it is all right. He has been complacent. His predecessor used to tour the whole countryside almost in a motor car and see things for himself but it does not happen now. The Food Minister now thinks that the statistics are all right.

I must say something about the community projects. There are about 21 projects in my district and I know what happens there. The Village Level Workers and others speak that they are increasing production. But, in my district, it is continually going down and down; it is much less than ever before. Production in some of the fields this year has been much lower than even the seeds sown in them. There has been no development in the community project area and it is all incorrect to say that there is tremendous activity and so on. I am sorry there is no time to dilate on how the community projects function.

Yesterday, the Finance Minister told us that he had put heavy taxes on us in order to fulfil the Plan. How can it be fulfilled if the money is being wasted like this almost criminally. So, I say that these taxes must be opposed. We also feel that the Plan must be fulfilled. But we oppose the wastage of money. There are engineers and others who will build bridges which will be washed out in the next rainy season and buildings which will topple down after a year. It is these plans that are being fulfilled and we are made to pay for them. Hundreds of crores of rupees will be spent on all these things and they will say that some engineers failed. Even when the High Court Judge finds that some Central Railway General Manager or somebody is at fault, the Government says that they are not at fault and that they can never be guilty. That is the attitude of the Government. We cannot give money in taxes to be wasted like this. The money is wasted and never put to proper use. The investment in the last Plan is said to be about Rs. 2200 crores. What is the return? Is it compatible with the capital invested? I do not find even a 25 per cent return in value. Cement is blackmarketed. Contracts are given for certain works; the overseer will come and say that a thousand cubic feet had been dug while only about 100 cubic feet had been dug; they will charge for a thousand cubic feet and share the profit among themselves.

श्री लक्ष्मण राय (ब्रह्मी) : तनस्याह भी तो कम मिलती है सीमेटन बेचें तो करें क्या?

Shri S. L. Saksena: Why not stop corruption? I am very sorry Acharya Kripalani had occasion to point out the instance where an officer of the External Affairs Ministry had been dishonest. In this very House, he narrated a case and said that the Inspector General of Police held up a very high official of the Northern Railway and he brought some case against that officer. The Security Officer who had brought the case was suspended. I wrote to the Minister about this. The position was that

one of the members of the Railway Board was a friend of the officer involved in the matter. So it was said that there would be no enquiry by the police but only a departmental enquiry would be held. The Home Secretary was addressed by the Inspector General of Police as to whether his instructions should be followed or he must agree to the Railway Board's decision to hold a departmental enquiry. Ultimately, the Railway Board had their way and the officer concerned was not prosecuted. The Security Officer had to resign and give up his post. This is the position with regard to the 'high ups'. You want corruption to be ruled out. You want to collect tax to the tune of Rs. 100 crores. You are imposing tax on the poor man's sugar, tea and matches. What for? For these people in high positions who will black-market cement and other articles and then say that the money has been spent on the Plan.

Pandit K. C. Sharma (Hapur): Then, what is the remedy? Do you suggest a stand-still?

Shri S. L. Saksena: The remedy is this. You should hang the officer who indulges in black-marketing by the lamp post. Instead of that you are defending the officers. You are defending the officer of the Central Railway who has been responsible for the Mahbubnagar tragedy which resulted in the deaths of so many people. You say that your officers cannot be guilty. The bridges were not wide enough for the water to go. The report of the Judge of the Bombay High Court, who spent a year and a lot of money over it, did not satisfy the Government. The Prime Minister said that he did not know about the report. It was a Cabinet decision and still he said that he did not know about it. It was decided that the Central Railway Administration was not guilty, the engineers can never be guilty. Then, who can be guilty? It was said that some chaps, some small people, were guilty and these big people were not guilty. That is the attitude of the Government. I would like to say one

[Shri S. L. Saksena]

thing, Sir. The Government has come to this Lok Sabha again with a clear majority. But, in my State were only 35 members in the opposition there are now 144 members. If this condition continues, there will be no Congress Government in my State next time. If you do not learn even by this, then God save you.

श्री खुशकृत रायः १९६२ के बारें में
तो वह सोबते ही नहीं हैं।

Shri S. L. Saksena: In the morning when I was discussing about the question of prices of sugarcane, the Minister said that it was the practice for the past two or three years. But why do you not say that this is a method of cheating. Sir, I am the President of the Sugarcane Workers' Federation. In one factory in Saharanpur the recovery shown for the months of May and June is 5 per cent and in another factory 50 miles away from Saharanpur the recovery shown 7.5 per cent. So there is a difference of 2.5 per cent within a distance of 50 miles. What is the matter with the Saharanpur factory? It has shown a bogus purchase of some 100 thousand maunds of sugar to bring down the prices and the money of so many maunds was pocketed by the management. Therefore, you cannot trust these people. You should not pay the growers on that basis. When I point out these things, it is said that we are animated by hostility. We are also patriotic, we also want to serve the country and we also want to see that there is prosperity in the country. When we say something it is taken as though it is coming from the mouth of satan and so it must be all false. If that is the attitude things can never improve; the country's problems can never be solved.

In my amendment I have given concrete suggestions. You have stated, Sir, that they relate to the State. Even so, you can suggest to them. If you do not take the steps suggested by me, I can tell you, Sir, that there will be another Bengal famine in the Eastern U.P. and the

Government will say that they do not know about it.

Pandit K. C. Sharma: Mr. Chairman, Sir, I am thankful to you for giving me this opportunity to make a few important suggestions, though I am sorry that it is the fag end of the debate and I will not have the benefit of the reply of the hon. Minister for Agriculture.

My first point is that this question of food is not a question of solving the problem as we face it in the near future, it is a long-term question, it is one which we along do not face but the people all over the world face it. Agriculture throughout the ages has been a subsistence occupation. With the rise of industrial development and general education the question has cropped up that this subsistence occupation must also turn into an industrial enterprise. It is no longer possible to keep it down as a subsistence occupation, and expect not only honest working on the field but also loyalty to the State. You cannot expect a man to be loyal to his State or have and the human decency if the honest and natural course of development is not open to him. You cannot make a man work and at the same time kill him by inches. Keeping a man toiling on the field, on a subsistence occupation, is simply killing him by inches. The position is that the diet that an average Indian gets, a man who works on the field gets, is not more than 1500 or 1800 calories; that is just killing by inches. A man who works hard on the field is just living by, what you say, the mercy of the weather. The first hot wind that blows, the first attack of a disease takes him to the next world. Can you expect any other solution which will stand the repercussions, the vicissitudes of time, with crises in the economic world? That is an impossible proposition.

Therefore, my first submission is, the first thing that the Ministry has to do is to lay down the policy that we have to turn this subsistence occupation into an industrial enterprise. When I advance this proposition, it has certain consequences. The first

consequence is that you has must guarantee a gainful price to the agriculturist. Now that is not an immediate question because the prices are going up. I only want to disabuse the mind of my friends who are very sympathetic to the poor working people. I am also very sympathetic to them. But, I say that in the coming 50 years it is not possible for the prices to go down considerably. No subsidies, no artificial methods can bring the prices of agricultural products appreciably down for the next 50 years. For the next 50 years the prices for agricultural products cannot have a levelling down of prices. How can you have an under-graduate or a graduate working on the field and ask him to have lower wages than his counterpart working in the factory? That is impossible. To give him enough means higher price for the produce. So, what I beg to submit is that it should be laid down that a price support policy will be resorted to whenever there is need for the measure. Then, Government could help the people working on the field and the peasants would never be allowed to be exploited because the market goes down. A price support policy is necessary.

After the first Great War, the greatest factor which brought down the produce of agriculture was the instability of the prices, and wherever there was a crisis in respect of the farm produce, instability of prices has been the important factor. Therefore, if you guarantee prices, you will get always enough of foodstuffs and grains and better produce too. It is necessary to guarantee a profitable price. That is, the policy of price support should be accepted in principle and should be resorted to when the need arises. Now, there is no need, because the prices are economically profitable.

Secondly, when I say that subsistence occupation is to be turned into industrial enterprise, the necessary corollary is that cash crop will have more and more importance, because, subsistence operation cannot support a higher standard of life. It is also important from the view-point of the

development of the country as a whole.

Take the under-developed countries. Take, for instance, China, Russia, Argentina and East European countries. There, the agriculturist has contributed much more for the investment in industries than the industrialist himself. How can an agriculturist contribute. If he is not given the opportunity to have more of cash crops? It is impossible. There is a scheme for small-savings. But where will the small savings come from? Do the small savings come from naked men? Do they come from the starving fellow? We must have a stout and rich peasantry that can save the money and in an agricultural country like ours, where can we get requisite resources from except from the agriculturists? We must have a stout and rich peasantry that can save and also eat well, dress well and live well. Therefore, cash crop is necessary. We must give opportunities for the export and better facilities for producing better quality of commodities. Not only that. The Government must appoint a Board for fixation of prices of Sugarcane. My friend Shri S. L. Saksena comes and says every year, "Well, this mill-owner is dishonest, this officer is dishonest, etc. Whether they are dishonest or not, the very fact that the hon. Member says that every body is dishonest in certain enterprises means that what is called a decent way of doing thing does not exist.

One cannot build a country with men without any reputation whatsoever. I have not seen any country built up by people without honesty of purposes and good reputation. A man is unacceptable not because he is a thief and a dacoit as such, but he has something of a bad name when nobody believes in his honesty. Therefore, it is necessary that a Board should be appointed for the fixation of prices of cash crops particularly sugarcane, for presidentship of a High Court judge or a Supreme Court judge. Members belonging to various interests should be represented on that Board. Why should you take the responsibility when people are not satisfied with the

[Pandit K. C. Sharma]

procedure. Producer does not believe that the Ministry has done justice to him. Certainly, the Ministry does a thing with honest motives. But Ceasar's wife must be above suspicion. Therefore, my second point is this. There must be a Board for the fixation of prices of Sugarcane and it should be presided over by a High Court judge or a Supreme Court judge. Such a Board exists in Australia and in many other countries. Nobody has any complaint against the judgment of the High Court Judge or the Supreme Court judge, and in the democratic set up, the last forum on which we can depend upon for justice is certainly the judiciary and the people who adorn it by holding exalted positions such as High Court judges or Supreme Court judges.

My next point is about land reform. Most of the States have launched these reforms and I do not attach much importance, though I have read in economics and every student of economics would have read what Marshal has said—that peasant proprietorship turns sand into gold. I do not think this proposition has much value now, because, it was said like that when there was no tenancy law. Now, whether it is ownership or whether it is tenancy, it does not matter, provided you have security of tenure and consolidate the holdings, and have all the holdings in one place. At present, there is one piece of land here and another bit there. There is waste of time and waste of water and manure. You cannot expect to take water from one and the same well for two bighas of land situated half a mile towards one side and half a mile towards the other side of a village. Irrigation by such methods involves waste of time and energy. Therefore, the first thing is, the security of tenancy. Whether it is by tenancy, ownership or by peasant proprietorship, security must be guaranteed. So long as the tenant is secure on the land, the question of the yield from land is not affected much. The land reforms have already been taken in many

States and others are following the suit.

My third point is about the laws eliminating fragmentation. These are inheritance laws. You cannot expect 10 bighas of land being cut up into parts and given to five people. What will each man do with just two bighas of land? I do not appreciate much this *bhoodan* movement and other like things. In theory, it may be all right, but in actual practice, if you give a bigha to a man, he will make nothing of it. The bigha will be wasted. Again, no country has ever been built up by begging. I do not appreciate this begging of land and that begging of property. Beggars do not build a State. This *bhoodan* and begging for land is bad. What nonsense it is? It is not begging that makes a State. Hard, struggling people, strong and well-meaning people could make a State with hard work and struggle. Begging makes no State.

So, laws to guard against fragmentation of holdings are necessary. The hon. Minister said that it is a State question. I beg to submit that bigger questions are dealt with by the Planning Commission, or by the Ministry at the Centre, though they may fall strictly within the jurisdiction of the State Governments.

I need not repeat my points. There are three questions that generally affect the life of the people but much more the peasantry. Land reform is one. Easy and ready credit is another. Now, the finances that the present needs are to the extent of about Rs. 150 crores to Rs. 200 crores. A provision of about Rs. 10 crores only is made. It is just like asking the primitive to take a bamboo stick, climb the mountain and to shake the clouds and ask them to rain over the land. Neither the rains came nor the bamboo stick did the work. Therefore, providing Rs. 10 crores for rural credit from the Reserve Bank would do no good. The sum required is Rs. 150 crores to Rs. 200 crores, so that easy and ready credit would be

available to the peasantry. The Co-operatives should be build up for the purpose.

The other important factor is the training of agriculturists in the rural areas. At present a man who is fit to do nothing takes to agriculture. It is not possible to expect that such a man would do much of a job. The cowherd boy beats the buffalo and the cow at the joints and on the bones. Nowhere in the world expect in India can such a dismal spectacle be seen. Look at the village pond; dirty water is being drunk by the cattle. The fodder is also dirty giving a bad smell. Therefore, training at the village level is necessary. If you are to build a stout peasantry, you must train young boys to do the job that they may be better equiped for the work.

With these words, I support the motion.

♦ Shri Thimmaiah (Kolar-Reserved-Sch. Castes): I rise to support the Motion of Thanks to the President for his address delivered to both Houses of Parliament.

During the last five years, under the first Five Year Plan, we have increased the economic strength of the country. We have built up big industries and brought about important changes in the economic field; thereby we have increased the economic strength of the country and we are trying our best further to increase it. Though we have increased the national income and the economic strength of the country, we have to see whether the economic strength of the common man has correspondingly increased and how far the schemes under the Five Year Plan have improved the standard of living of the common man in the country. Increasing the economic strength of the country is one thing and providing comforts for the common man is another thing.

Today many Members have spoken about the food problem. There is a considerable rise in the price of food-stuffs. I feel in my own humble analysis that there is no shortage of

food in the country and that there is a sufficient stock of foodstuffs. But, we have failed to create a psychology in the public mind that there is sufficient food stock available in the country. It is true that though at the beginning food production increased, in the last year of the first Plan, it has fallen. In 1954, it reached about 68.7 million tons and in the last year of the first Plan, it was reduced to 63.5 million tons. I want to make an objective study of this reduction in food production. We have seen that though the first Five Year Plan provided for the irrigation of about 6.4 million acres of land, the irrigated land was only about 4 million acres. This failure is attributed to the State Governments. Though the Government provided irrigation facilities, why did not the agriculturists have the sufficient amount of incentive to grow more food? I feel that after having provided the irrigation facilities, the Government charges a very high rate of irrigation fees. The ryots are not in a position to pay so much and so he has no enthusiasm to grow more food. Also, some sort of impetus should be given to the ryots. They must get a fair price for their produce. The price should be fixed at such a level as would be fair both to the ryot, who is the producer and to the consumer. That fair price level must always be maintained, and if necessary, Government should subsidise it by importing foodgrains.

Another suggestion I want to submit to the Government to increase food production is that the cultivable waste land in the country has to be brought under systematic cultivation. After the abolition of zamindari and jagirdari, some of the big landlords have lost their enthusiasm to cultivate their land and produce more food. I submit that the cultivated land of the absentee landlords must be taken over by the Government and brought under systematic cultivation. Thereby food production can be increased.

In the community project areas and N.E.S. blocks, the Government is

[Shri Thimmaiah]

trying its best to help the agriculturists by giving good quality seeds and good manure. But the poor ryot does not know how to apply that organic manure and because of his lack of knowledge of its application to land the fertility of the land is spoiled; and thereby the yield is also lowered. Therefore, there should be some permanent arrangement for the production of natural manure and high quality seeds in every village. Today the ryots are being exploited by the money lenders; he has no banking facilities and credit facilities. Of course, the Government is trying to open credit societies in all the villages. In the N.E.S centres and community project areas; there are certain facilities for giving credit, but these credits are all taken away by the big fishes. The big ryots, with their influence, take away all the loans and credit facilities; the small peasant does not get anything. I have found that in the agricultural multi-purpose societies the big ryots take away all the manure and good quality seeds, grow more food and hoard them, thereby creating an artificial scarcity of food, resulting in a rise in the food price. So, Government should provide easy credit facilities for the ryots and save them from exploitation by moneylenders.

Coming to agricultural labour, agricultural labour forms about 30·4 per cent of the population in India. For the past ten years, we went on speaking about the introduction of land reforms and the distribution of the surplus land among the poor agriculturists. But nothing has been actually done towards the introduction of the land reforms. In some States tenancy reforms and ceilings on land holding, have been introduced. But complete ceiling on holding of land in all the States has not at all been introduced. At present, the agricultural labourer does not have sufficient work for the whole year; he is underfed and he is suffering from all sorts

of diseases. He has no sufficient means of livelihood for the whole year. It is the moral duty of the Government to introduce land reforms as early as possible. In some States, intermediaries have been abolished; but there are still some instances of them. If you go through the report of the Backward Classes Commission, you will find there are instances of forced and compulsory labour still in existence. The agricultural labourers are treated as slaves and are being exploited to a very great extent. Therefore, I submit that there labour wherever it may exist in any part of the country and the Government should see that agricultural labour is saved from such exploitation.

After introducing the land reforms, it is the duty of Government also to see that the Minimum Wages Act is completely implemented in all parts of the country. In the first plan the Planning Commission has recommended this. I know in some states it has been implemented and in some others it is not. They have also recommended that this Act should also apply to non-agricultural workers and I am sure that Government would take steps to see that this act is implemented in all parts of the country and thus help the agricultural labour to some extent. Today we have spent a lot of money on cottage industries, in handloom and small scale industries. Land alone cannot solve the problem and you cannot distribute the land to all people. I say that these schemes of development of cottage and small scale industries have not at all helped the common man in the rural parts. In the community project areas there are intermediaries and they are influential people and they take away the money and use them for their purposes and they never encourage people who want to develop certain industries or increase their income. Again in these Community Project and N.E.S. areas, Government has not made any survey of the village talent which can develop the small scale industries in the

rural parts. This is the first and foremost thing that the Community project authorities should take up. I am glad that the Community Development Ministry is opening 25 pilot projects for the development of cottage and small scale industries. I wish that such pilot projects are introduced all over the country so that the village folk, the common man may get another occupation in addition to agriculture.

The President has referred in his Address that we should not hoard and the people should try to save. I welcome that suggestion. In the Community project area at least the Government should see that vigorous propaganda should be carried on for the small savings and that the people should save a lot of money.

Lastly, I refer to the problem of Scheduled Castes people in this country. I maintain that the First Five Year Plan has improved to some extent the economic condition of the people, but there is not a considerable change as far as the Scheduled Caste are concerned. In the Planning Commission's progress report you will never find anything about the economic prosperity of the Scheduled Castes people. They will simply say: We have built so many houses, started so many centres of special craft and so on. Today, as the country knows, the Scheduled Castes people are landless; they have no means of living and they work as labourers and such people ought to progress. What is it that the Government has done? In the directive principle of the Constitution it is said "that the State should promote with special care the economic interests of the weaker sections of the people, and in particular, of the Scheduled Castes and the Scheduled Tribes". I know the hon. Home Minister will immediately dispense with that argument by saying that it is a State subject and not a Central subject. But what has the State Government done about this? No report says that Government has given them land free of cost for cultivation or they have opened these cottage industries for

the improvement of the economic condition of these people.

Mr. Chairman: The hon. Member would appreciate that I can only ask the hon. Member and not the clock to stop. I am getting so many chits from hon. Members and there is great pressure. It is not possible; he should wind up.

Shri Thimmaiah: As I said before I request the Government to take special steps to see that the lot of the Scheduled Castes people is economically improved. Regarding jobs in Govt. Service—In the old British days we used to be told that we were not educated, that we were not qualified. But today there are educated and qualified people in our community but they say: You are not suitable. You can imagine the plight of the Scheduled Castes educated young men today who are selling communistic literature in the States and they are doing all sorts of things....

Mr. Chairman: I shall have to help the hon. Member to conclude his speech and his speech is deemed to have been concluded.

Shri Yajnik (Ahmedabad): Mr. Chairman, Sir, when I heard the President's Address, I felt a deep sense of regret that there was no reference to the tragedy that has been enacted in Gujarat. Of course, the President's Address gives an inkling of the Government's policy and therefore, what I have to complain about is that after all that has happened since August 8, 1956, Government has not been pleased to refer to or to get together all information regarding the success of the experiment on which they have embarked, I mean the experiment of the bilingual State, nor they have drawn any proper conclusions from consideration of the whole matter.

Now, as I begin to speak about this subject, I feel a clutch at my throat, because I feel that an atmosphere has been created in which any talk about linguistic States is being taken as a specimen of linguism and linguism

[Shri Yajnik]

has been branded together with casteism and communalism as one of psychological maladies current today. I want, Sir, to put the matter in a proper perspective, because if I speak today about linguistic provinces, it is not because I want to create trouble. I heard and learnt about it from Gandhiji, the Father of the Nation, in 1920, when he confronted with a medley of languages even in the Congress committees, moved first for the linguistic division of the Congress and he always told us that once the Britishers left the country, and we had our own rule, then that rule shall be conducted in the language of the people. The lok raj will be conducted in lok bhasha; the Government of the people will be conducted in the language of the people and therefore the whole of India will be divided by languages.

Well, Sir he taught us in 1917 that after all language is not an end as it is sometimes sought to be made. He told us in Gujarat that Gujarati was the daughter of the Sanskrit language. And that brings me to one of the fundamental principles that we have to bear in mind today. Sanskrit has made for the unity of civilisation, psychological, religious, moral, of this country. So, we have the unity of the country, unity achieved through the propagation of all literature in various aspects through the Sanskrit language. Well, if the unity of the country has been achieved, from North to South and East to West through the Sanskrit language then, the unity of the peoples residing in Union is also achieved through the languages that are the daughters of the Sanskrit language.

Now, if I love my region, Gujarat, what is wrong about it? In fact, the first patriotic song that was written in the Gujarati language was *Jaya Jaya Garvi Gujarat*, that is to say, glory to great Gujarat. And lest you, might take it as a specimen of parochial patriotism, I may remind you, Sir, that *Vande Matram* the great song

of Bankim Chandra was also, first and foremost addressed to the beautiful land of Bengal, and it was only after 1905 that that song was finally made the national anthem and was sung in glory of Mother India. What I mean to say, Sir, is that there should be no contradiction between my love for Gujarat and my love for India or of Bengal. And I claim that the man who does not love the soil on which he treads cannot really have true love of even Mother India. The two are not contradictory to each other. Therefore, what I say is that if Gandhiji wanted the division of the country by languages that truth was ultimately born in the minds of all of us and even in the mind of the Government which after passing through all kinds of Commissions and committees ultimately introduced a law or decided upon a law in the end of 1955 to have all States according to the national languages that have been mentioned in the Schedule to the Constitution.

Now, may I, Sir, in this connection pay a tribute to the makers of that decision, whatever else might have happened in other parts, who really instilled a love for our own province among the boys and the students among the people of the town and the villages alike! However much I might differ today from our Congress leaders and rulers, I must say this that a psychological change was effected from 1955 December to August 1956, when a new wave of warm love and faith in Gujarat was born in my province and people were looking forward every day to the installation of Maha Gujarat in the capital of the province.

Sir, the rulers, the Congress leaders, contributed a great deal. They went about the province and they were loaded with garlands of flowers, because everybody felt that they were the makers of new Gujarat and hopes were entertained of great development of ports and railways and commerce and industry all over the province. Decisions were being taken about the location of the secretariat,

about the new Chief Minister, about the officers and we were all glad to see that the great dream that had been held before us by Mahatma Gandhi and Sardar Vallabhbhai Patel was coming true. In fact, if I may use a smile, it was felt that the dream of a mother had been held out before us by Mahatma Gandhi and also by Sardar Vallabhbhai Patel, who did not live to see it realised, but it was left for the Congress rulers of our province to concretise it to place it before us as something that is being realised. It was almost near realisation and we all felt so happy about it. Wherever we were in politics, whether we were in opposition or on government side, all of us brought ourselves together to celebrate the oncoming of the great event, the installation of Maha Gujarat.

Then, Sir, on the 7th evening and 8th morning there was a cataclysm. I may say, Sir, that in all my life of 65 years I have not seen such a great change wrought in our people within twenty-four hours from the morning of the 8th to the morning of the 9th. Telephones were buzzing, not merely from opposition side; telephones were buzzing in Congress houses and business houses enquiring what was happening and why this decision about Maha Gujarat was changed, why Maharashtra was not being installed and why a bilingual State was being brought in. People were in suspense and finally when they did learn that Government were decided upon a bilingual State, the new-born love for the Mother, as it were, was wounded deeply and sharply. It was a terrible psychological change. There was great sorrow and there was consternation. There was passionate anger and resentment. What actually happened was that young men whose love for Gujarat was born, or reborn, may I say, went to the Congress house in procession, but nobody wanted to burn. They went in thousands on cycles, with books in their hand. They had no stones. Maybe some rowdy people joined. I do not want to go into all the details of the incident.

We have rightly demanded a complete enquiry into every incident of shooting. But the main point is that shots were fired from the verandah of the Congress House. Seven lives were lost, almost dead; blood was spilt before the house that was built by Gandhiji and by Sardar Patel, before the house which symbolised truth and non-violence.

I will only say this. The argument is advanced and has been advanced; stone throwing will be answered by bullets. Now, I have no rancour against individuals, but I must passionately register an emphatic protest against such statements.

I am reminded, Sir, in this connection of what a British sergeant did in 1919 on the streets of Delhi. Hear in Delhi, Swami Shraddhanandji was leading a procession, and a British sergeant aimed a gun at his crowd and said, "Brickbats will be answered with bullets". Gandhiji wrote the next day denouncing this argument as a pernicious doctrine of the rulers. And I am very much grieved to see a doctrine mouthed by a British sergeant being uttered today by responsible leaders of the Congress....

The Minister of Commerce and Industry (Shri Morarji Desai): It is not correct, it is all a lie.

Shri Yajnik:and by the Congress Government. I can only say this that from that day, the police thought that they fired at the people, but I may tell you, Sir, that the police unwittingly fired shots at the very foundations of the faith and love of the people in the Congress organisation. It was a very sad thing.

And since then more things happened. Overnight the boys and men and women and merchants, whether in their homes or in the markets, were not cowed down but took up courage. Of course, one eye was streaming with tears because of the loss of their near and dear ones, but the other eye got bright with a firm and new determination to win Maha Gujarat. And in that moment, I may say, the movement for Maha Gujarat was born. It is

[Shri Yajnik]

not a creation of any individual. And since then it gained momentum.

Then, another idea that I want to rebut is that there has been a hell of mischief, that the Gujaratis have been trouble-makers, that there has been mischief galore, there has been trouble and there has been rowdyism. Well, there was rowdyism; I do not want to make any apology for that. But what did it actually amount to? I have seen scenes of 1919. Whole buildings and—not railways—but posts and telegraphs and the big Collector's offices, etc. were in blazes; lakhs and lakhs worth of government property was burnt down; only the next day martial law was proclaimed and three people were shot. Here what do we see? I would invite Members of this House to come and see Ahmedabad to see what has been burnt and broken. What has been done, after everything is said and done, is that a few telegraph and telephone poles were uprooted and a few trees. And all that why? In order to prevent the passage of the black police vans going down and shooting the people. Because, remember that twenty-five people have been shot dead, according to our information, not only in Ahmedabad but in other places. And if I had the time I could relate the stories of a few of them and I can assure you that your eyes will be wet.

Mr. Chairman: Not today.

Shri Yajnik: So I only want to conclude and say this, that when this shooting went on we have been slandered, we have been slandered on every occasion, slandered for "disgracing the name of Gujarat". Well, it is a very serious charge. Because all of us who are saying these things are the inheritors of the great message of Gandhiji. We certainly would hang down our head in shame for every act of mischief done with or without provocation, I agree. When people come and denounce us for some stone-throwing, for some mischief, I certainly am prepared to repent for it. But at the same time you must examine things in the con-

text. First of all, see how this has been brought about, why this is done. Actually it has to be seen in the background of the firing that has taken place, that twenty-five people have gone, young men in the prime of life, and there are so many other things.

Now, Sir, when this is being argued and when we are arguing the case for an enquiry into this firing and for a rule of law that will outlaw all firing on unarmed and innocent people, and when we are shouting and demanding Maha Gujarat according to the original intentions even of the Central Legislature, then the big problem of Bombay is thrown in front of us. In this matter my position is very simple. Nobody has claimed—not even the Gujarat Congress—nobody has claimed Bombay to be a part of the Gujarat State. That is nobody's case. But there was the case of the three-States formula. Yes; when you say "three States", it naturally implies that Bombay is a separate area not only from Maharashtra but Gujarat. When you discuss the matter of Bombay you must remember that it is a cosmopolitan town. While the Gujarati people, I may say, are interested primarily in securing their own language province of Maha Gujarat, they cannot at the same time remain totally indifferent to the woes and feelings of their Gujarati brothers and sisters in Bombay. But what has actually been happening all this time? For the last two years Bombay is also a home of tragedy. Can it be said now that things have improved from what they were before? Can it be said now that a new atmosphere of amity and concord has been established? What do the legislative elections show, and what do the present elections to the Bombay Corporation show? There is tussle. The Maharashtrian friends may conclude and say that the results are decisive for incorporating Bombay straightforwardly into Maharashtra. I differ. And in fact Mr. Dange also realises that after all the question of Bombay can only be solved in an amicable manner by consultation and discussion between the representatives of

the two great communities that reside there. It is agreed that peace and concord must prevail not merely outwardly but real hearty accord must be established between the communities before any solution could be found. And to that end he has asked that Government should reopen the question. Government should summon a conference, a round table conference, of the different elements of the population, the different parties. Because, I must say that when Government first decided upon this bilingual State in August 1956, what did they do? They just consulted their Congress leaders in the different States but never looked at the other opposition people in the different places. So I would say....

Mr. Chairman: I realize that the hon. Member has very much to say but he should be content with so much today.

Shri Yajnik: I will just finish I will conclude by saying this ...

Shri Thirumala Rao (Kakinada): If the hon. Member is prepared to give way I should like to put a question for the purpose of clarification. I am not interrupting him, nor am I taking away his time.

An Hon. Member: But you are.

Mr. Chairman: The hon. Member is not giving way.

Shri Yajnik: I say, Sir, the Bombay question was decided upon by this House. It is the responsibility of this House. They thought they were getting on into an interim remedy. But actually they begot a mis-shapen monster of a bilingual State, which has worked rack and ruin throughout all our parts, Maharashtra, Bombay and Gujarat. That is why I say it is the responsibility of this House which has taken the decision. Therefore, if the Government does not appoint a Commission, let this House, the House of the People appoint an All-Party Committee because they took the responsibility finally of imposing a

bi-lingual State on us. That is what the Prime Minister has also told us. I say in all humility, let this House appoint an All-Party Committee of as many as you like to go round Maharashtra, Bombay and Gujarat, have an on-the-spot study and come to conclusions and place them before this House for a final solution of this problem.

पं. हाकुर बास भारत (हिंसा) : जनाव चेयरमेन साहब, तीन दिन से प्रेसीडेंट साहब के एंट्रेस पर बहस हो रही है। ज्यादातर मेम्बरान ने जो बोले हैं कूड़ के मसले पर जोर दिया है। मैं तो यह है कि सन् १९४७ से भी पहले से यानी सन् १९४५ से इस हाउस के सामने कूड़ का मसला चला आता है और १९५३-५४ तक तो हर साल इस हाउस में कूड़ के मसले पर एक दिन बहस के बारते मुकर्रर किया जाता था और हर तरह से उस पर बहस होती थी।

जो मेम्बरान इस हाउस में बड़े असे से रहे हैं वह जानते हैं कि गवर्नरमेंट किन किन भरहलों से इस कूड़ के मसले के बारे में गुजरी, किस तरह से गवर्नरमेंट ने ग्रो भोर कूड़ केम्पेन को चलाया, और किस तरह से इस देश में खुराक की हालत बेहतर हुई। उस वक्त भी जब लोग कहते थे और गवर्नरमेंट कहती थी कि देश में खुराक काफी नहीं है, कई शहर जिन्होंने इस मसले को अच्छी तरह से जांचा था इस राय के थे कि देश में कभी खुराक की इस तरह की कमी नहीं हुई जिस तरह कि गवर्नरमेंट बतलाती थी। चुनावे जिस वक्त कि श्री मंशी जी यहां पर कूड़ और एपीकल्चर के मेम्बर थे उस वक्त गवर्नरमेंट का और श्री मंशी जी का यह दावा था कि सन् १९५१ में यह मुल्क खुराक के लिहाज से सेलफसफीषेंट हो जायेगा। चुनावे एक दफा नहीं बन्द मर्टबा गवर्नरमेंट ने हाउस में अपनी इस राय का इजहार किया और एक दिन वफल गवर्नरमेंट के

[पंडित ठाकुर दास भार्गव]

अपनी इस राय को तबदील कर दिया और कहा शुरू कर दिया कि हमारी राय गलत भी और सन् १९५१ में मुक्त खुराक के मामले में सेल्फ सफीर्ट ही होगा। उसके बाद फिरसे को देखा गया और खुद हमारे प्राइम मिनिस्टर साहब ने करमाया कि वे फिरसे दुर्घट नहीं थे। एक कमेटी कांग्रेस पार्टी ने भी इस बारे में मुकर्रर की जिसका कि मैं कनवीनर था। मैंने भी इस बारे में सारे हालात को देखा और अपने साथियों के साथ इस नीतीजे पर पहुंचा कि उस जमाने में भी जहां तक खुराक का सवाल वा खुराक की देश में कभी नहीं थी बल्कि फिरसे गलत थे। सन् १९५१ के बाद जब मामलात ने पलटा खाया तो हाउस को अच्छी तरह से मालूम है, शायद कुछ मेम्बरान को ज मालूम हो, कि मुशी साहब की राय थी कि फौरन राशनिंग हटा दिया जाय, लेकिन वह अपनी राय को एक्शन में परिणत नहीं कर सके क्योंकि उन की राय को कविनट के कुछ मेम्बरान ने मंजूर नहीं किया। जब श्री किंदवर्षी साहब तशरीक लाये तो उस बक्त न तो कोई नई वर्षा दुर्घट, न कोई नई मानसून आयी, न कोई नई पैदावार दुर्घट, लेकिन किंदवर्षी साहब ने मामले को खुब अच्छी तरह भांप कर हमारे बुजुंग श्री राजगोपालाचारी की मदद से मदास में जाकर यह फैसला किया कि कंट्रोल को रिलॉस किया जाये और आखिर रिलॉस करने का नाम लेते लेते वह कंट्रोल दूर हो गया और देश ने राहत की सांस ली और देश ने कंट्रोल से सुबुकदोषी पायी। उससे पहले और उसके बाद भी गवर्नर्मेंट ने करोड़ों रुपया फूड के मसले पर खर्च किया। सन् १९५३-५४ के बाद गवर्नर्मेंट कहने लगी कि हम खुराक के मामले में सेल्फ सफीर्ट ही हो गये। कांग्रेसमें भी हर जगह अपनी स्तीकों में कहने लगे कि हमारी गवर्नर्मेंट ने फूड के मसले को हल कर लिया है। लेकिन आज ताजबुर की बात है कि इसेक्षण के लक्ष्य होते ही इस तरह की बातें कहीं जा रही हैं। कुछ घर्सा पहले जब मैं

खुराक के मिनिस्टर साहब से मिला था तो मैंने उनसे कहा था कि आपने बेघर हाउसों का इन्तिजाम कर लिया है लेकिन देश में इतनी खुराक पैदा होगी कि आप उसको रख नहीं सकेंगे। मैंने उनसे कहा था कि मेरे जिले में इतना चना होगा कि आपके सारे गोदाम भर जायेंगे और आपको उसे रखने को जगह नहीं मिलेगी। मैंने इन्सेक्षन के दौरान में देखा कि मीलों तक चने के सिवाय कुछ और दिलायी नहीं देता था। लेकिन अब इस सेक्षन में आकर सुनता हूँ स्टारवेशन डैथस के बारे में। एक मेम्बर नहीं कई मेम्बर साहबान कहते हैं कि देश के अन्दर हालत खराब है। लेकिन जहां तक मेरा तजर्बा है, ऐसी राय यह है कि अब हमारे फिरसे गलत नहीं हैं क्योंकि गवर्नर्मेंट का फिरसे मुहूर्या करने का इन्तिजाम अब पहले से अच्छा है। मुझे इसमें कोई शुब्हा नहीं है कि देश के अन्दर काफी खुराक है और फूड का फैमीन नहीं है। अगर फैमीन है तो इस बात का कि लोगों के पास परवेजिंग पावर नहीं है। इन्सेक्षन की वजह से कीमतें ज्यादा बढ़ गयी हैं और जहां पलेंड बरीर हाये हैं वहां फसल खराब हो गयी है। वहां पर लोगों की हालत यह है कि वह अनाज लीरीद नहीं सकते। देश के अन्दर अनाज की कमी नहीं है। हमारे लेटेस्ट फिरार है कि देश में ५६ लाख टन अनाज पैदा हुआ है। सन् १९५३-५४ के फिरसे गलत ये लेकिन उस बक्से भी हमारे यहां खुराक की कमी नहीं थी। फूड फैमीन तब होता है जब लोगों के पास वैसा हो पर खुराक न हो। आज खुराक तो मौजूद है लेकिन लोगों के पास परवेजिंग पावर नहीं है। इसका इलाज क्या है? इसका बह इलाज नहीं है कि जो मेरे कई लायक दोस्तों द्वारा बतलाया है।

श्री शिलाजी लिलू (गोरखपुर): मिनिस्टर साहब ने कहा है कि लोग ज्यादा जाने लगे हैं।

पंडित ठाकुर दास भार्गव: मैं अर्जन करता हूँ कि आनंदेबल मिनिस्टर साहब का यह कहना गलत नहीं है। यथा यह दुर्घट नहीं है कि सन् १९५३-५४ में खांड या बह हाल या कि यह विकेंगी कैसे। उस बहुत खांड का भाव सात या आठ रुपये मत भा। आज बीस लाख टन खांड होती है। ऐसे तो चाहता हूँ कि देश में खूब खांड पैदा हो और लोग खूब खायें। मुझे यह सुनकर खुशी होती है कि लोग ज्यादा अनाज खाने लगे हैं।

Mr. Chairman: I would request the hon. Member not to succumb to the temptation of looking behind and addressing Members.

Pandit Thakur Das Bhargava: When voices come from behind, I am compelled to look behind and speak so that other untiring members may not think that I am discourteous to them.

Mr. Chairman: I also deserve that courtesy.

Pandit Thakur Das Bhargava: I am always looking towards you. It is only by a lapse that I look behind.

Mr. Chairman: Even on those occasional moments I get jealous of others.

पंडित ठाकुर दास भार्गव : मैं यह अर्जन करना चाहता या कि एक हाई पावर कमेटी कायम होगी। सन् १९५३-५४ में यह शिकायत पैदा हुई कि हमारी जितनी पैदावार हुई है उसका जर्मीदारों को पूरी कीमत का पैसा कैसे मिलेगा और यह बहुत जरूरी चीज है। अगर उसको ठीक कीमत नहीं मिलेगी तो उसको शिकायत रहेगी। हमारे सामने दो भास्ते हैं, एक प्रोड्यूसर का और दूसरा कंज्यूमर का। हमें दोनों के हांटेस्ट्स को रिकांसाइल करना है इस तरह से कि प्रोड्यूसर को भी नुकसान न हो और कंज्यूमर को भी ठीक खुराक मिले। तीन बरस हुए कीमतें कम होने का सबान या हुआ और गवर्नरेंट ने अनाज की बीमा के किया ताकि कीमत घटकी जानी रहे।

आज गवर्नरेंट यह चाहती कि ऐसा इन्तजाम करे जिससे कि प्राइसेस ज्यादा न बढ़ें। यह मसला इतना आसान नहीं है। दूसरे मुल्कों ने इसे बहुत खूबसूरत रूपे में हल किया है। वहां पर बहुत पहले प्रोड्यूसर को गवर्नरेंट बताता देती है कि उसको अपनी पैदावार की इतनी कीमत मिलेगी। हमने भी ऐसा करने की कोशिश तो की लेकिन वह कामयाब नहीं हुई। प्राइसेज के लिए एक कमेटी मुकर्रर हुई और उसने अपनी गिरिंट दी। उसने कई उमूल कायम किये हैं। अब यह देखना है कि आपकी कमेटी वया करती है। अब मसला खुराक की कमी का नहीं है। मसला यह है कि लोगों के पास परचेंजिंग पावर नहीं है और लोगों को इन्प्रेसन की बजह से और दूसरी बजूहात में दिक्कत है जिसकी बजह से वे खरीद नहीं सकते। इसका एक छोटा सा इलाज है, जो कि वह बहुत माहूल इलाज तो नहीं है। हमारे काइरेस मिनिस्टर साहब 'अपनी स्पीच में फूट सबसिडी के लिए २५ करोड़ रुपया देने की बात कही थी। लेकिन जब आपकी हाई पावर कमेटी बैठेगी तो चन्द तजाबीज उसके सामने आवेगी किनसे इस मसले को हल करने में मदद मिल सकती। मिनिस्टर साहब ने कहा कि पंजाब में और दूसरे इलाकों में प्रोड्यूसर अपनी पैदावार को विद्योल्ड कर रहा है। लेकिन इसको होडिंग नहीं कहा जा सकता। प्रोड्यूसर को अलिंगायार है कि वह ठीक कीमत पर अपनी पैदावार को बेचे।

उस को हक है कि अगर वह चाहे, तो वह अपनी प्रोड्यूसर को इस तरह से बेचे कि उस को ज्यादा से ज्यादा कायदा हो। ताहम गवर्नरेंट को उस के हलूक का पूरा ख्याल रखते हुए इस मसले को हल करना होगा और कोई ऐसी तजबीज निकालनी होगी कि उस बेचा गीब आदमी की मुसिलिमत में कमी हो, जो कि सुदूर खुराक पैदा करता है, लेकिन किर भी अपने लिए खुराक बाजार से जरीदाता है। इस सिलसिले में कई एक तजबीज वेश की जा सकती है। अब इस के

[विंशति ठाकुर दास भाग्येन्द्र]

मुतालिक कमेटी बनेगी, तो उस में इस का कोई फैसला किया जा सकेगा।

इस के बाद मैं आनंदेबल मिनिस्टर आफ राहेंविलिटेशन की खिदमत में कुछ अर्ज करना चाहता हूँ। कुछ अर्पण दुश्मा, हमारे आनंदेबल मिनिस्टर साहब ने एक प्रैस नोटिफिकेशन जारी किया था जिस के मुताबिक उन लोगों से दिसम्बर, १९५५ के बाद सूद चार्ज नहीं किया जायगा, जिन्होंने राहेंविलिटेशन फाइनेंस कार्पोरेशन से कर्जे लिए हुए हैं। यह इस्टीच्यूशन फाइनेंस मिनिस्ट्री के भातहत है। उसे 'फाइनेंस मिनिस्ट्री' को लिखा कि वो नोटिफिकेशन जारी किया गया है—जो हुक्म दिया गया है, उस को इफेक्चुएट करने के लिए कार्यवाही की जाय और सूद को राहट आफ कर दिया जाये। फाइनेंस मिनिस्ट्री ने इस का कोई तसलीलबद्ध जवाब नहीं दिया। इसी तरह से राहेंविलिटेशन मिनिस्ट्री ने भी तसलीलबद्ध जवाब नहीं दिया। मैं समझता हूँ कि जब एक मिनिस्ट्री कोई फैसला कर दे, तो सारी गवर्नरेंट को उस को मानना चाहिए और इस सिलसिले में राहेंविलिटेशन मिनिस्टर साहब का फैसला विल्कुल दुरुस्त समझा जाना चाहिए। जब एक बांग्लादेश-नोट जारी कर दिया गया, तो कोई बाजह नहीं कि कोई दूसरी मिनिस्ट्री उस पर अमल होने में रुकावट ढाले और उस को इफेक्चुएट न होने । लेकिन अगर ऐसा न हो, तो किर मैं आनंदेबल राहेंविलिटेशन मिनिस्टर साहब की खिदमत में अर्ज करूँगा कि उन के लिए एक रास्ता खुला है। वह हमारी मिनिस्ट्री के—हमारी गवर्नरेंट के—एक रेस्पेक्टेबल मिनिस्टर है। अगर वह मानते हैं कि उन का फैसला दुरुस्त है, तो वह उस को गवर्नरेंट से मनवायें। या वह कोई दूसरा रास्ता सोचें कि उन्होंने जो हुक्म दिया है, रेप्यूजीज को जो एशोरेंस दिया है, वह गलत सांकेत न हो। यह बात मैं उन पर खोड़ता हूँ कि इस सिलसिले में कौन सा रास्ता अस्तियार किया जाय।

मैं यह अर्ज करना चाहता हूँ कि रिप्यूजीज के साथ हाइड एंड सीक की गेम नहीं खेली जानी चाहिए। आज हालत वह है कि गवर्नरेंट का एक मिनिस्टर कहता है कि सूद बन्द हुआ, और दूसरा कहता है कि हम बेबस हैं—और दर-ग्रासल वह बेबस है। मैं राहेंविलिटेशन फाइनेंस कार्पोरेशन का एक अदाना सा भेष्वर हूँ। मैं जानता हूँ कि जब तक हम फाइनेंस मिनिस्ट्री के भातहत हैं, तब तक हम कांटे दूसरा स्टेप नहीं ले सकते हैं। हम सोगों को अब भी उम्मीद हैं कि जल्द इस का फैसला किया जायगा और जो हुक्म एक बार दे दिया गया है उस को बापस नहीं लेना पड़ेगा, चाहे इस के कुछ ही कांसीक वेसिज हों।

जहा तक कीमत की इन्स्टालमेंट्स के भासने का ताल्लुक है, इस हाउस में तो ज्यादा बार उस का जिक नहीं आया, लेकिन वह एक ऐसा मसला है, जो कि हर उस शारणार्थी को, जो कि मकान में बैठा है, निहायत अनसरणेन्टी की हालत में रखे हुए है। आनंदेबल मिनिस्टर साहब की हमदर्दी उन लोगों के साथ है, जो इन्स्टालमेंट्स चाहते हैं। उन्होंने दीराने-इनैक्शन कई जगहों पर तकरीरें फरमाई। उन की जो एक दो तकरीरें प्रैस में रिपोर्ट हुईं, उन को पढ़ कर मैं इस नीतिजे पर पहुँचा था कि शायद यह फैसला हुआ है कि उन्होंने इस किस्तें दे थी हैं, लेकिन बाद में मालूम हुआ कि अखबारों की रिपोर्ट दुरुस्त न थी। वह दिल्ली में एक जगह तशरीफ ले गए थे और उन्होंने एशोरेंस दी थी कि मैं पूरी कोशिश कर रहा हूँ—और मुझे कोई शक नहीं कि उन्होंने पूरी कोशिश की है। उन्होंने इस हाउस के भेष्वरान को भी यकीन दिलाया था कि वह पूरी कोशिश करेंगे। इसी तरह हमारे होम मिनिस्टर साहब भी दीराने-इनैक्शन कई जगह तशरीफ ले गए थे और उन से लोगों को उम्मीद हुई कि इस का फैसला जल्द हो जायेगा। एक बाइजारी बोर्ड ने यूनिलिमसली बारह किलों का फैसला

कर के आनंदेबल मिनिस्टर साहब के पास भेजा। आज हर रफ्यूजी का माइन्ड इस बारे में ऐक्सरसाइज्ड है और वे लोग चाहते हैं कि इस का फैसला जल्द से जल्द किया जाय। मैं अब जंकरना चाहता हूँ कि लो इनकम हाउसिंग के सिलसिले में लोन की अदायगी के लिए तीस साल की मियाद मुकर्रर की गई है। पटेसनगर में चौदह पंद्रह बरस की किस्तें मुकर्रर की गई हैं। मैं पूछता चाहता हूँ कि क्या कांस्टीट्यूशन की दफ़ा १४ के होते हुए मिनिस्ट्री इन लोगों को भी इन्स्टालमेंट्स देने से इनकार कर सकती है। कहा जाता है कि एक मोके पर एडवाइजरी बोर्ड ने ठीक रिपोर्ट नहीं दी। मैं यह कहना चाहता हूँ कि अगर एडवाइजरी बोर्ड की रिपोर्ट को मिनिस्ट्री मानती तो आज यह दिक्कत पेश न भाटी। हम ने कहा था कि रफ्यूजीज से मार्केट बैल्यू चार्ज न की जाय, जिस को बढ़ाने में उन्होंने मदद दी थी। हम एक कारमूला भेजा था, जिस को मिनिस्ट्री ने कबूल नहीं किया। लेकिन, इस बक्त उस द्वागड़े में नहीं पड़ना चाहता है। मैं तो आनंदेबल मिनिस्टर साहब से अब जंकरना चाहता हूँ कि अगर वह मानते हैं कि हमारी डिमांड्स दुरुस्त हैं, तो उन को इस पर मजबूत रहना चाहिए। कल मुझे उनकी एक स्पीच दिखाई गई, जिस में उन्होंने फरमाया था कि बतौर एक रिफ्यूजी के और बतौर मिनिस्टर आफ रीहिबिलिटेशन के बह चाहते हैं कि इस भसले को ठीक तरह से तय किया जाये। अगर उन का यह स्टैंड है कि रिफ्यूजीज को यह फैसिलिटी मिलनी चाहिए, तो उन को इस पर स्टिक करना चाहिए कि उन की राय फाइल है। कैबिनेट की जायंट रेसपांसिबिलिटी होते हुए भी, अगर किसी महकमे का मिनिस्टर किसी उस्लू पर पाबन्द है, अगर वह समझता है कि कोई बात दुरुस्त है, तो या तो उसको अपनी राय के अनुसार पूरा करना चाहिए और अगर वह न करवा सके, तो वह वहाँ मौजूद न रहे। मैं मिनिस्टर साहब को इस एक्स्ट्रीम स्टेप को भी उठाने के लिए कहना चाहता हूँ। मैं अब जंकरना

चाहता हूँ कि रेफ्यूजीज अपना वर-बार छोड़ कर यहां आए; हम १६५७ का अमूल्यन जिकरते हैं और उस के मुतालिक स्पीचिंज जोर जोर से करते हैं। मैं यह पूछता चाहता हूँ कि अगर १६५७ में गदर नहीं हुआ, तो क्या हुआ था? उस में लाखों प्रादमी अपने घरों से छुड़वा दिए गए और वे यतीमों की तरह यहां आए। अगर आप उन के साथ इन्साफ नहीं कर सकते, जिस का कि आप पहले ही यकीन दिला चुके हैं, तो फिर १६५७ की यादगार या इंडिपेंडेंस डे मनाने का क्या कायदा है? आप हिम्मत से काम ले और मिनिस्ट्री से कहें कि वह दग का फैसला करे और सही फैसला करे। आप को अपने मुकर्रनकर्दा बोई की बाहर किस्तों की सिफारिश को नातिक समझना चाहिए। आप उस के बेसिस पर रेफ्यूजीज के हक में फैसला कर देते। अगर आप नहीं कर सकते तो इस हाउस के मेम्बरान कैविनेट, प्राइम मिनिस्टर और फाइनेंस मिनिस्टर की लिदमत में हाजिर होते और दरखास्त करते कि इस का फैसला जल्द से जल्द और सही कर दिया जाय। वे अब भी ऐसा करने के लिए तैयार हैं।

इस के बाद मैं एक ऐसी बात का जिकरना चाहता हूँ, जिस की नोभेंट बिल्कुल नहीं है। पंद्रह दिन हुए कि मैं ने एक अखबार में पढ़ा कि जोधपुर की रियासत में एक दिन में तीस हजार शादियां हुईं। मैं समझता हूँ कि यह स्वबर दुरुस्त है, क्योंकि मैं जानता हूँ कि मेरे जिले में आरवा तीज के दिन हजारों मेरिजिंज होती हैं, और उन में से आम तौर पर ज्यादा तर चाइल्ड मेरिजिंज और इन्फेट मेरिजिंज होती हैं। अगर एक स्टेट में तीस हजार मेरिजिंज हो सकती है और चूंकि सारे हिन्दुस्तान में ऐसी ही हालत है, इसलिए इस के मानी यह हुए कि हिन्दुस्तान में एक बक्त में पाँच लाख चाइल्ड मेरिजिंज और इन्फेट मेरिजिंज होती हैं। जो नक्शा मैं बयान कर रहा हूँ, उस में मुख्यालिया तरीं हैं।

[पंडित ठाकुर दास भार्गव]

अगर राजस्थान लालों से इस के बारे में पूछा जाय, तो वह इस की तस्वीक करेंगे ।

समाप्ति महोदय : माननीय सदस्य को इलम है एक स्टेट का, लेकिन अगर वह इसी तरह उन फिरां को नम्बर आक स्टेट्स से मल्टीप्लाई करते जायेंगे, तो वडे डेंजरस कनकलूजन्ज पर पहुंचेंगे ।

पंडित ठाकुर दास भार्गव : जनाबे वाला, पंजाब का तो मुझे तजुंबा है और मैं अपनी आँखें खोल कर सारे हिन्दूस्तान में फिरा हूँ । मैं ऐज आक कनसेन्ट कमटो का मैम्बर था, जिसने इस मामले की तहकीकात की थी । इससे देश का कितना नुकसान हुआ है—कितना मारें इकोनोमिक और फिजिकल रुहन हुआ है । अगर आज भी मुझे बताया जाय कि पंडित नेहरू के देश में, डा० राजेन्द्र प्रमाद के देश में और उस देश में, जिस में जनाब छिप्टी स्पीकर हैं, छोटी छोटी बच्चियों की शावियाँ होती हैं लालों की तादाद में, तो मुझे दुनिया में कहीं गर्क होने की जगह नहीं रहती है ।

17.00 hrs.

मेरा सिर शर्म के मारे झुक जाता है और यह एक ऐसी चीज है जो नाकाबिले बरदाश्त है । इस बीज से मेरा ख्याल है इस हाउस का हर एक मैम्बर शर्म फील करेगा । अगर यह बात दुरुस्त है कि एक स्टेट के अन्दर एक ही दिन में ३०,००० शावियाँ हुई हैं तो मैं पूछना चाहता हूँ कि क्या हिन्दूस्तान रहने के काबिल रह जाता है । मैं किस गवर्नरमेंट को कंडम करूँ, यह मेरी समझ में नहीं आता है । हम दुनिया के अन्दर अपना मुह दिलाने के काबिल नहीं रह जाते हैं । अगर किसी स्टेट के अन्दर ३०,००० इनफेंट मेरिजिज होती हैं, तो इसका असर बाद में जा कर क्या ही सकता है, यह मुझे बताने की जरूरत नहीं है । किसी देश के अन्दर इससे बड़ा पाप और कोई नहीं हो सकता है । इसके बानी है प्रिप्यूर्टी कंजम्बेशन और ये भी हजारों की तादाद में, लालों की तादाद में । मैं वडे अदब के साथ अर्ज करता

चाहता हूँ कि यह एक ऐसा मसला है जिस के बारे में मैं ने इस हाउस में कई बार अर्ज किया है, यह कोई नई बात नहीं है । दूसरा मीमला देखिये मैं आपसे पूछना चाहता हूँ कि क्या यह दुरुस्त नहीं है कि मन् १६४७ से पहले हिन्दुओं और सिलों में इंटर-मेरिजिज ज्यादा हुआ करती थी, क्या यह दुरुस्त नहीं है कि अजि विरादी से बाहर जाकर भास्तीर पर इंटर मेरिजिज (Inter marriage) व इंटर डाइनिंग (Inter dining) दो अग्र सोसिल इन्टरेशन (social integration) के हैं यह जो इंटर मेरियेजिज है यह कौन करायेगा ? यह जो सोशल इंटरेशन का मसला है, इसकी जिम्मेदारी किस पर है । क्या हमने कॉस्टीट्यूशन के प्रिकेस में Objection resolution में नहीं कहा है कि हम फेटरनिटी fraternity और सोशल जस्टिस (social justice) देश के अन्दर लायेंगे ? कौन लाएगा । इस फेटरनिटी को ? इस वास्ते मैं वडे अदब के साथ अर्ज करता चाहता हूँ कि यह गवर्नरमेंट का फर्ज है कि वह एक सोशल रिफामेंट्स और सोशल इंटरेशन की अलग से मिनिस्ट्री कायम करें और स्टेट्स के अन्दर उसके काउंटर पार्टनर्स हों । यह मेरी कोई नई भाँग नहीं है, इसको मैं हीमो हाउस में कई बार बुलन्द कर चुका हूँ । मैं ऐसी एक मिनिस्ट्री का कायम किया जाना देशहित के लिये बहुत जल्दी समझता हूँ ।

जनाबेवाला ये सारी तकरीरें जो आपने सुनी हैं, एक तरफ गुजरात लालों की तकरीरें और दूसरी तरफ महाराष्ट्र लालों की तकरीरें, ये किस तरफ इशारा करती हैं ? यह जो शैद्यूल्ड कास्ट्स का मसला है वह भी आपको मालूम ही है । मिज मिज जात बिरादरियों की जो बातें हैं वे भी आपसे छिपी हुई नहीं हैं । मैं चाहता हूँ कि ये सबकी सब चीजें सत्य हैं । ये तभी सत्य हो सकती हैं कि जब यहाँ सेंटर में एक सोशल इंटरेशन मिनिस्ट्री बने । अजि हम अनटेलिलिटी को दूर करने के लिए यहाँ पर कितने ही बिल लाते हैं और उनको पास करवाएं

है। मेरिजिज और डाइबोर्स के बारे में आप कितने दूर तरीके निकालते हैं और एक तरफ डाइबोर्स का हक देते हैं और दूसरी तरफ बाबी की कैदों को मजबूत करता चाहते हैं। आज हमारे किसिंचयन भाई कर्ते निशानरियों के बारे में बहुत नारोज हैं। तो इन सब बातों को देखने के लिए और कानूनों को अमली रूप देने के लिए कोई कमेटी होनी चाहिए, कोई सोशल इंट्रेप्रेशन निनिस्टरी हो, तभी यह काम हो सकता है। अगर एसा न हुआ तो ये जो आपके कानून हैं, वे जो अनटचेबिलिटी बिल हैं, यह जो सारा मेरिज ला आप ने पास करवाया है, यह जो डाइबोर्स ना पास करवाया है, ये सब कागजों पर धरे के धरे ही रह जायेंगे। आपके पास इन को अमल में लाने के लिए कोई मैशीनरी नहीं है। आज हम कानून पर कानून बनाते चल जाएं हैं और अगर हम उनको अमल में नहीं लाते हैं तो हमारी जो लेवर्स हैं वे जाया जाती हैं। इस बास्ते में अर्जं करना चाहता हूँ कि एक निनिस्टरी सोशल रिफार्म्स एंड सोशल इंट्रेप्रेशन की अवश्य ही बननी चाहिए जोकि इन तथा दूसरे मामलों पर गौर करे और इनको अमल में लाने का प्रयत्न करे। छोटी उम्र की शादियों की रोक याम को, इंटर-मेरिजिज को बढ़ावा दे, अनटचेबिलिटी के बारे में हमने जो बिल बनाए हैं, उनको अमली रूप दे, जो उसूल हमने फैटर-नाइजे शन का। अपनी कॉस्टीट्यूशन में रखा है, उसको हुमसिल करें इत्यादि इत्यादि। इसके साथ ही साथ इसके कांटरपार्टेस स्टेट्स में होने चाहिये और एक ऐसी फिजार्डी होनी चाहिए कि लोग यह कील करें कि जो कुछ आपने कॉस्टीट्यूशन में लिखा है उसको अमल में लाने की भी आप दरभासल कोशिश कर रहे हैं। अगर यह सब कुछ नहीं किया गया सो मुझे बड़हूँ कि जितने भी कानून आप पास करते हैं, वे बिकुल नाकोरा होंगे और उन पर अमल नहीं होगा और वे कागज पर ही रह जायेंगे और उनकी कोई कक्षत नहीं रहेगी। इस बास्ते में आजहां हूँ कि अपने हस्त तरफ अवश्य ध्यान दें और ऐसी निनिस्टरी की चिक्की भी यहै जो मौज की है, बनाने का प्रयत्न करें।

Shri Nath Pal (Rajapur): Mr. Chairman, Sir, in seconding amendment No. 21, it will be my endeavour, during the short time that I will be having at my disposal, to try to prick some of the bubbles and balloons which the Treasury Benches have been trying to float in this House, with the poniard of truth.

Yesterday—if I am not wrong and if you permit me to mention a Member by name—Shri Dasappa of Mysore made an appeal to us saying that we should be charitable enough to recognise the achievements of the Government, that we should compliment the Government on its achievements. But we never have an opportunity because we find the Treasury Benches always busy patting their own back. They do it to such an extent that we think we can relieve ourselves of that duty.

I will be confining myself to a few things. I want to say this at the very beginning, that it will be a sad thing if we get into the mental habit, that we do not have the magnanimity and honesty—‘we’ means the Opposition—of being graceful enough to acknowledge whatever good the Government may be doing now and then, and if the Government gets into the habit of self-complacency and a growing belief in its infallibility. This will be very dangerous. I shall try to guard myself against this.

Some other hon. Member made an appeal—in offering my remarks, I want to make a deliberate reference to this. He said—‘For heaven’s sake, give a fair chance to what we are doing’. I shall be bearing in mind that also.

Let us take a few things. This morning the Prime Minister, in defending the record of his Government, has said: ‘Please, for heaven’s sake, look at the other countries and then offer your criticism’. It is only because we have had a look, not only just a look but a very close look, that

[Shri Nath Pai]

makes the spectacle at home so very gloomy. I do not believe much in statistics. Of course I do not want them to be burnt down completely. But another Prime Minister, Disraeli, has said this of statistics:

"There are three kinds of lies—lies, dirty lies and statistics".

So I won't be relying entirely on statistics in making my points. But here are some poignant factors.

Shri C. D. Pande (Naini Tal): Keeping to dirty lies!

Shri Nath Pai: This morning the Prime Minister took objection to a very small remark of Acharya Kripalani's that the President's speech was very formal. What he meant, and what many of us mean, is this: the speech completely fails in giving the one thing which we need most vitally, that is in inspiring and enthusing. We wanted to get that, but we failed to get it in the Address. After all, the President's Address is supposed to give in broad outline what the Government's plan for action is during the time that it hopes to be in power. It is that that we looked for—that there will be something with which we can co-operate, there would be something that would lift the nation from the pall of frustration and disappointment that have descended on us.

We know of the failure of those who occupy those Benches for the past ten years to do what was promised to the nation. Of course they have a few achievements to their credit, but the question arises: are they enough compared to the tasks that lie in front of us? Do they bear a realistic relation to the need of the hour? It is when we apply this criterion and standard that our dis-

appointment comes, and we shall be failing in our duty if we do not give expression to that.

Nothing will be achieved, nothing will be done unless we succeed in making an appeal to the people what is being done is not enough. It is precisely this failure to appeal to the people, to feel with the people, it is the failure of the Government to touch a chord in the heart of the people that makes for the sad decision on Bombay, which is the main purpose of my remarks.

A Minister speaking here—I am glad he is smiling now (referring to Shri S. K. Patil)—just after knowing the results of the elections to the Bombay Municipal Corporation, has said: 'Before long, we shall be in power'. He has got every right to be so very optimistic, but let me say this to him: You have as brilliant a chance of winning back Bombay for your Party as King Farrouk has for winning back the throne of Egypt.

Mr. Chairman: It will be advisable for the hon. Member to address the Chair.

An Hon. Member: He has been doing it.

Shri Nath Pai: I think I was doing it.

Mr. Chairman: No, no. Your neighbour did not advise you correctly.

Shri Nath Pai: I submit to you, Sir.

Taking that question once again, the Government champions and their protagonists never tire of telling this nation that they are democratic. I do not want that we should become only the biggest democracy; I want that we should be the greatest democracy in the world. And, how do we proceed to do it? By showing that we have a capacity to respond to what our people want, that we feel with

them, cry with them, we laugh with them; and then only we can call upon them to march with us. How much do the miseries and sufferings and hopes and aspirations of our people matter to them? They think of democracy; they talk of democracy and want to lecture to us about democracy. Here is a whole State which voted them out of power not because they were ungrateful. And, how do they respect the verdict of the people? We are pained and constrained to say that some of the greatest leaders of that party, whom we also were accustomed to look upon as our leaders, instead of taking with goodness and grace and bowing down before the will of our people have this to say that the people who voted them out of power were carried by emotion. So, what is the criterion? When the people vote them into power they are the symbols and paragons of reason and logic; but, if they have the courage to vote them out of power, they accuse them of being carried away by emotion. They are never tired of saying that they are increasing the prestige of the nation. I think nobody does so much to mar India's fair name than the Minister who keeps on complaining that those who threw them out of power were carried by emotion. This is what happened in Bombay; that is what happened in Maha Gujarat and that is what happened in Maharashtra.

Shri A. M. Thomas (Ernakulam):
What has happened in Marathwada?

Shri Nath Pal: This was the verdict that was given to your bullets, your tear gas and your imprisonment. Fifty-five thousand people were put in prison. This record throws into insignificance some of the blackest deeds of others. I hate to draw a comparison between them and this. I would never like to do that; but comparison is inevitably drawn before our eyes when we see things. We want to forget that tragic chapter.

This morning the Prime Minister appealed to us for co-operation. Does he really seriously care for co-operation? What is their attitude? It is: We are in power; we have got the majority and we will do what we like so long as that majority is there at the back of what we do. Is this the criterion? Democracy does not function only on the majority of numbers but on the maximum good of the maximum number with the consent of as many as possible. That is the definition of democracy. Not by how many people we can have to vote for us for a course of action in the supreme House of the Nation. Do they care to look at this growing aversion? I want to make this pertinent point. It is not still late in the day if they see the writing on the wall to show grace and goodness. I appeal to all sections of the House: Do not look down upon Maha Gujarat or Maharashtra as having been guilty for the simple reason that India's unity will not be threatened if you concede Maha Gujarat or Maharashtra to have Samyukta Maharashtra with Bombay as its capital. Every time you open fire on people who demand the rights that have been given to them by the promises of the Congress Party from 1922 and the rights to which they are entitled under our Constitution, every time when people come to demand their rights and you open fire, it is this fire and these shootings that undermine the unity of our country. A united Maha Gujarat and a united Maharashtra will be pillars of strength to India and will, if at all anything, strengthen the unity of the country. It is this failure to feel what the people want that has led to this debacle in Bombay and it is this failure again which may prove our undoing in implementing the Five Year Plan. They do not care whether the people go with them or not, all they say: we are in power and we will do as we like.

Many a Louis XIV has felt the same till he was pulled down from the throne. That is the warning of

[Shri Nath Pai]

time. Turning to this question, I say that we will never give up this fight and we feel confident—I am not uttering threats—that sooner or later, reason will prevail and other sections of the House including those sitting on the benches opposite will see the justice of the demand of Gujarat and Maharashtra. All they want is that they should be treated in this country as equals, equals with Bengalis, equals with Keralites, equals with citizens of Tamil Nad and others. That is all that they demand. You cannot twist it; you cannot condemn it by calling it linguism or parochialism. It cannot be put down like that.

I again come to this—my basic thing, their failure to feel with the people. There are cases it is said where people have died of starvation and I hate to repeat it because the Food Minister has said that he will be looking into the matter fully. But a complaint was made that people died because food was not given. And what is the truth? Once again I say I hate to draw comparisons. But I am reminded of the sad remarks of Col. L. S. Amery, who was then the Secretary of State for India who said: How many did die then? Three and a half million of our brethren died in the streets of Calcutta and many other cities and he told the House of Commons: They are dying because they are over-eating. Some such thing has been told to this House instead of sympathising and saying: wherever there is a difficulty let us all co-operate and try to get over this difficulty. We know that if we come into power there won't be any magic wand with which we can overnight resolve all the problems. The problems are there accumulated over a hundred years. But what have they done to resolve these problems all these 10 years of their rule? What again should have been the attitude? It is not one of impertinence, arrogance, and insolence which symbolises all their doings; it should be one of humility, co-operation and

suffering. No, that is not their attitude. When the problem is too big for solution, they say quickly, let us all co-operate with goodwill and grace. When things get too hot for them they become little angles of grace and goodwill. They have been talking of co-operation all along but when they can conveniently get on with blaming the nation they will go on with it. Is this the language to be used? That is the point I want to make. A Minister has been abusing his own people. He said, whatever might the Government can command will be used. If you want to use such threats, use them against Salazar; use them against those who have been occupying one-third of Kashmir, those who threaten the sovereignty of this nation and others. Against whom do you use these? It is against non-violent people, against the people who want Gujarat, who say: Give us employment. It is used against people who say, increase our subsistence levels, the levels on which we are living for years. This is just the language that they use. This I know is hard criticism but it is imperative and necessary.

I want to suggest one thing. I will not be taking much of the time of the House. I will come to one thing because I am concerned with it as an Indian and as one representing that constituency. The Prime Minister has been forthright in accepting that the policy of sanctions against Goa is not bearing the fruit which, perhaps, when he made it, he was fully justified and entitled to expect. This policy we started to liberate Goa. Because of the failure of the policy what is happening? We have not succeeded in it. In the process not only the Goans are suffering but because of the strange laws which were enforced—and many of the hon. Members, I am sure may not know—if we know the details of them, all honest patriots will be moved to tears to see the suffering of the people on this side of the border that is in India.

There is a river separating Goa from my district, Ratnagiri. There were fishermen on this river who were plying their little boats for hundreds of years and eking out a little living by fishing in the river. Because of this economic sanction against Dr. Salazar the sanction does not operate and there is a lot of smuggling of which we should be ashamed if we know the full details—they are suffering. Goa is receiving all her demands from across the border. Somebody across the benches knows the truth. He was a very competent Minister in spite of the many unjust things he did as the Chief Minister of that State, and he knows the truth about it, how smuggling goes on there, how people receive all that they want. He knows that things which we want to prohibit from coming into Indian territory do come. These sanctions are more than tortures to those poor fishermen. They are thrown out of employment and they have nothing to do. I must draw your attention and plead for your sympathy in their sufferings. Not only the Goans who live on the other side of the border—because of all these restrictions which are not doing any good to anybody—but even our own countrymen suffer. If you go and see the low morale as it is on this side of the border, in Belgaum district, in Karwar and Ratnagiri district, owing to the conditions imposed in the name of Goa, you can see how our own citizens are made to suffer.

I will conclude my remarks and I do not want your indulgence any further, and in concluding, I hope the House will forgive me for there might have been something very harsh in my remarks. We have been trying to remove it if possible but you never gave us the chance. I want to make once again an appeal. There is no question of prestige in granting what your countrymen want. There is no question of prestige or honour in conceding their demands. There is no defeat for our nation if our people wins.

It may be that your Party will perhaps be defeated not the country, not India. She will be gaining. I want to make this final appeal and it is this. Try to bow down gracefully to the will of the people. But, if you do not bow down gracefully, you will be bent down and in that process you may be broken. Sir, I have done.

Shri Morarji Desai: This is the request!

श्रीमती भण्डेन पटेल (ग्रानन्द) : समाप्ति महोदय, मैं ने इस बहस में हिस्सा लेने का विचार नहीं किया था, परन्तु जब काफी गतिवाने कही जाती हैं तब यह आवश्यक हो जाता है कि उस का दूसरा पहलू भी सदन के सामने रखा जाए। यहां एक भाईने यह कहा कि जो निर्णय संसद ने लिया है, गुजरात के सारे लोग उस के विवाक हैं। यदि यह बात अच्छी तरह मे सोची जाए और चुनाव में जो परिणाम आए हैं, उन को छाँटा जाए तो प्रत्येक आदमी यह समझ जाएगा कि ऐसा कहना गलत है। कच्चे और सौराष्ट्र में कांग्रेस ने एक ही सीट खोई है और वह भी समाजवादी के हाथों खोई है। बम्बई प्रान्त में जो गुजरात या उस में सब जिनों में कांग्रेस हारी है ऐसा नहीं है। सिरं चार जिनों में कुछ जगहें कांग्रेस ने लोई हैं, वहां भी ऐसा नहीं है कि सब लोई हैं। लोकसभा में ती सिक्क चार या पांच जगहें हम ने लोई हैं। परन्तु वहां परिस्थिति क्या थी इस का भी कुछ खाल किया जाना चाहिए। यहां शान से कहा गया कि क्या लोग कांग्रेस हाउस थोड़े ही जलाना चाहते थे, क्यों उन के ऊपर गोलियां चलाई गईं? थोड़े पत्थर ही ले कर तो वह आए थे। मैं आप को बताना चाहती हूँ कि बहुत काफी पत्थर ले कर वहां पर लोग आए थे। अहमदाबाद का जो कांग्रेस हाउस है वह एक तल्ले का मकान है, उस के ऊपर जो टेरेस है उस के ऊपर टावर है। नीचे से इतने बड़े बड़े पत्थर फेंके गए कि टावर के शीर्षे टूट गए। इतना ही नहीं, कांग्रेस हाउस के मकान से नीचे से कुछ कागज भी बाहर

[श्रीमती मणिबेन पटेल]

खींचे गए और वहां चीफ मिनिस्टर का फोटो था, उस को भी निकाल कर जलाया। उस के बाद ऐसा कहना कि क्या कांग्रेस हाउस को जलाना चाहते थे, वह कहां तक ठीक है? बात तो यह है कि दस, बारह राउंडस तो हवा में फायर किए गए, टिप्पर गैस लाने की भी कोशिश की। वह सब कुछ नहीं आ सका। एक पुलिस बाले की आंख में चोट लगी। उस के बाद यह फायरिंग हुई। यह जो बताया जाता है कि चानाव में लोगों ने काफी कांग्रेस के खिलाफ बोट दिया, यह भी गलत है। उन लोगों को किस तरह से आस दिया गया और किस तरह से बहकाया गया, इस का भी ख्याल होना चाहिए, उस का भी चित्र आना चाहिए। सरदार पटेल का फोटो उन्होंने लगाया और उन के नाम को एक्सलायट करने की कोशिश की, यह मैं ने अपनी आंखों से देखा है? जब ढेबर भाई कांग्रेस के जलसे के लिए आए, कांग्रेस के रेजिडेंट भी आए थे। हम लोग सभा कर के जा रहे थे वहां उन लोगों की एक सभा हो रही थी। वहां से लड़के पत्थर ले कर बढ़े। यह मैं ने आंखों से देखा है मैं भी उस मोटर में बैठी थी। मोटर पर चार या पांच पत्थर लगे। ६ तारीख को अहमदाबाद का चुनाव था, ४ तारीख को इंद्रा गांधी वहां गई। मैं भी उन के साथ जीप पर गई। उस जीप पर भी पत्थर फेंके गए, चैप्ल डॉली गई। इसके बाद भी यह कहना कि लोगों ने कांग्रेस के खिलाफ बोट दिया, वह कहां तक उचित है? यह मैं आप से इस लिए कहती हूँ कि लोगों पर कितना जुल्म हुआ है। यहां पर कई बार कहा गया, अभी मेरे पहले जो भाई बोले उन्होंने भी कहा कि महाराष्ट्र के लोग जीत जाते हो उस में क्या होता? इस में जीतने न जीतने की बात नहीं है। बात तो यह है कि बम्बई में चौपाटी पर ए भाई सी सी की भीटिंग थी। मैं उस में से जा रही थी तब भी मेरी मोटर पर पत्थर पड़े और क्षीपेटूटे, मैं बच गई। लेकिन मेरे साथ सौराष्ट्र के चीफ मिनिस्टर की पत्नी बैठी थीं, उन की पत्नी के खून बहा,

उन की उंगलों की हड्डी ढूट गई, उस के बाद भी यह कहा जाता है कि आप गरीब लोगों पर गोली क्यों चलाते हैं। किसी को गोली चलाना अच्छा योड़े ही लगता है और कोई जान कूस कर चलाता भी नहीं है। लेकिन फिर भी आप लोग ऐसी परिस्थिति पैदा करते हैं, लोगों ने बहुत तरह से कोशिश की कि गोली किसी न किसी तरह से चलाई जाए, परन्तु हम ने काफी बदूशत किया और लौं नहीं चलाई। हम पुलिस को फिर भी कहते रहे कि मेरहबानी कर कं आप मत प्राइए, हम को जो होना हो होने दीजिए।

इक मदस्य ने कहा कि उन्होंने सन् १९१७ में यह बात सीखी है। आप तो सन् १९१७ में महात्मा जी के पास थे, वह बात मुझे पूरी तरह याद है, परन्तु उस के बाद तो बहुत पानी बह गया, आप ने कांग्रेस को छोड़ दिया। परन्तु मैं तो जब महात्मा जी का देहात हुआ उम के दस मिनट पहले तक उन के साथ थी। मैं महात्मा जी के विचार जीनती हूँ। मैं जीनती हूँ कि हर एक को अपनी भाषा की सुविधा मिलनी चाहिए। वह भी बम्बई में ठीक से चलता है। बम्बई राज्य का जो भी गज्जत है वह तीन भाषाओं में ब्रेकाप्शित होता है। जो कार्रवाई होती है वह सभी प्रान्तों में अपनी २ भाषा में होती है। बम्बई राज्य के जितने पविलिकेशन्स हैं वह तीनों भाषाओं में प्रक्षेपित होते हैं। इस से ज्यादा और मैं क्या कह सकती हूँ। आज के राज्यपाल बम्बई के जब अहमदाबाद आए थे तो पूछने लगे कि क्या लोग यह चीज बर्दाश्ट करते हैं। मैं ने कहा कि हां, अगर लोगों को तकलीफ नहीं मिलती, अगर किसी चीज के लिए उन को बम्बई तक नहीं दौड़ना पड़ेगा तो उन को बिन्दा नहीं है कि आप किस तरह से तंत्र चलाते हैं। हमारी जनता जो है उस को मह चाहिए कि उस तकलीफ न हो, उस को रोज बम्बई तक आय दौड़ना करनी पड़े, आसानी से और जल्दी उस को हर चीज मिल जाय, तो उसे

कोई बदलानी नहीं है। लेकिन यहाँ इस तरह से बातें कही जाती हैं मात्रों जनता उन्हें साथ ही और कांग्रेस के लिलाफ हैं। यह बात बिल्कुल नहीं है।

मैं आपको यह भी बतलाना चाहती हूँ कि दूसरे लोगों ने क्या किया। उन्होंने जलूस निकाला। कैसा जलूस? उस जलूस में खोपड़ी लाए और लून बहाते हुए। इस तरह का जलूस निकाला और पीछे लोगों को बहकाने लगे कि अगर कांग्रेस को बोट दिया तो इस का मतलब इन लोगों को बोट देना है। ऐसी ऐसी बातें कहीं और हमारी सभा नहीं करने दी हम सभा करें, तो क्या यह सम्भवता है कि इस प्रकार से पत्थर डाले जाएं। उन की सभा में कोई जाए नहीं, तो लोगों को बहाँ जबदंस्ती ले जाएं। फिर यहाँ कहते हैं कि गोली चलाना क्या जरूरी बात है? कांग्रेस को गोली छोड़ना बहुत अच्छा लगता है, कांग्रेस सत्ता पर है, सत्ता बाले जनता पर गोली चलाना चाहते हैं। परन्तु बात तो यह है कि गोली चलानी न पड़े इस के लिए उस बक्त हमारे चीफ मिनिस्टर और आज के हमारे वाणिज्य तथा उद्योग मंत्री जो है उन्होंने अपनी जान खतरे में डाली, क्यों कि उस बक्त परिस्थिति ऐसी गम्भीर हो गई थी कि अगर यह अपनी जान खतरे में न डालते तो सारे गुजरात में उन को गोली चलानी पड़ती। उन्होंने अपनी जान खतरे में डाली ताकि लोगों को ठिकाने पर ले आएं और जो जबदंस्ती हो रही है उस से जो लोग परेशान हो रहे हैं उन को उस से बचाएं। या तो वे उद्दिवियों को छोड़ें या गोली चलाएं। उन्होंने सोचा कि इस जीने से तो मरना भला है। उन्होंने इसलिए अपनी जान खतरे में डाली। चूंकि सदन में इस तरह की मारें कर के उल्टा छिप रखका जाए यह उचित नहीं है इसलिए वे यह बताने के लिए लड़ी हुई हूँ।

यह कहा गया कि इस संसद को जनता का निर्णय लेना चाहिए और बैठ कर सोचने के बाद बूझ करना चाहिए तो मैं पूछती हूँ कि

इस संसद में या लोक सभा में, इस गृह में बम्बई के बारे में, बम्बई राज्य के बारे में जो निर्णय हुआ था क्या वह कांग्रेस ने लिया था? वह निर्णय सारे हाउस ने लिया था, उस में जिस किसी ने भी हिस्सा लिया हो, लेकिन वह संवैसम्मति से बुझा। आज जो अपोजीशन में बैठे हुए हैं उन्होंने इस मामले को शुरू किया, हाँ, इस में हम ने बिंदु नहीं किया। हम ने उस में भाग नहीं लिया, लेकिन शामिल भी रहे, इस का कारण यह है कि हम को लगा कि भारत में जो परिस्थिति आज है उस में से जो रास्ता निकला वही सही रास्ता है, उसी पर काम करने में हमारे देश का जो देवय है, जो यूनिटी है, वह रह सकती है, नहीं तो हमारी यूनिटी संभल नहीं सकती है। और आज उस निर्णय के बाद हम यह देख रहे हैं कि जो कुछ लोगों को यह शंका हुई थी कि यह निर्णय ठीक नहीं है वह शंका दूर हो गई। अब अगर किसी को यह निर्णय पसन्द नहीं आया इसलिए फिर से लोक सभा में चीज लावी जाये प्रौर फिर इस के ऊपर विचार किया जाये और यह निर्णय बदला जाये, तो ऐसा करने से इस का भी कभी अन्त नहीं होगा। तो मुझे यह कहना है कि इस हाउस को और देश को यह कहकर गलतफहमी में नहीं डाला जाना चाहें कि इस निर्णय के कारण गुजरात और महाराष्ट्र कांग्रेस के लिलाफ हो गये हैं। यह गलत है कि गुजरात, बम्बई और महाराष्ट्र का वरदिक्षत हमारे लिलाफ है। आज भी बम्बई में कांग्रेस का बहुमत है और गुजरात और महाराष्ट्र में भी कांग्रेस का ही बहुमत है।

यही बातें कहने के लिए मैं ने आपका सम्म लिया। अगर ये बातें यहाँ न चलती तो मैं आपका सम्म बिल्कुल न लेती।

पंडित बबू भारायण (शिवपुरी) :
सभापति महादेव, लोक सभा में राष्ट्रपति के भाषण के लिये जो उल्लेख किया गया उसके

[पंचिंत बृज नारायण]

लिये मैं बन्धवोद देता है। मूँझे उसमें जो स्मृतता दिलायी पड़ती है उसके सम्बन्ध में ध्यान आकर्षित करना चाहता हूँ।

हमारे देश में प्रजातंत्र तो आ गया है परन्तु उस प्रजातंत्र की प्रति जितनी जागरूकता होनी चाहिये उसनी मैं नहीं देख रहा हूँ। और उसी के साथ साथ हमारे देश में किस प्रकार से यह तंत्र चलाया जा सकता है इस पर भी जिस प्रकार का भविक्षण होना चाहिए वैसा नजर नहीं आ रहा है। इसी के साथ साथ मैं देख रहा हूँ कि अन्तर्राष्ट्रीय, राष्ट्रीय और स्थानीय इन तीन प्रकार की नीतियों में उत्तम कर हम दलदल में फँसते जा रहे हैं। एक तरफ जब हम अन्तर्राष्ट्रीय नीति की तरफ इकट्ठा लाते हैं तो हमारी राष्ट्रीयता खत्म हो जी दिलायी देती है, और हमारी राष्ट्रीयता की यह स्थिति है कि हम अलग अलग जातियों में बंटकर जो सच्ची राष्ट्रीयता है उसे एक प्रकार से नाश करने पर उत्तरांश हो गये हैं। यहां जातिवाद इतने जोरों से कैल गया है कि हर एक व्यक्ति ने अपनी जाति को देखना प्रारम्भ कर दिया है। सच्ची राष्ट्रीयता को भूलकर हम जातिवाद के दलदल में फँसते जा रहे हैं। देश के प्रति जो हमारा ध्यान होना चाहिये वह नहीं हो रहा है।

जिन बातों का हमारे राष्ट्रपति महोदय ने उल्लेख किया है इसमें सन्देह नहीं है कि उन बातों की तरफ हमारी सरकार का ध्यान गया है। और यह कहना गलत होगा कि हमारी सरकार कुछ नहीं कर रही है। मैं तो समझता हूँ कि भाज की विवरण परिस्थितियों में जितनी समस्याओं को सुलझाया जा सकता है उनको सुलझाने का प्रयत्न किया जा रहा है। मनुष्य एक दुःख भागी है और भाज सारे देश की अवस्था और स्थिति इस अन्यथा बदल हो गयी है। मैं देखता हूँ कि अन्तर्राष्ट्रीय नीति ने मेरे देश को बोर्ड से इस

लिया है और वह नीति पूर्जीवाद और साम्यवाद के बीच में फँसी हुई है। भाज साम्यवाद का नाम है लेकिन और पूर्जीवाद का नाम है अमीका। लेकिन और अमीका इन दोनों के बीच भाज का संसार फँस रहा है और हम भी प्रकारान्तर से उसी में फँस गये हैं। हमारी यह नीति है कि न हम अमीकी पूर्जीवाद में फँसे और न हसी साम्यवाद में फँसें। हमारी नीति वी यह होनी चाहिये कि हम हिन्दू समाजवाद की समाने लायें। हमारे देश में यह परम्परा रही है यदि चालीस चालीस दिन भूता रह कर भी किसी के कष्ट को दूर किया जा सकता है तो किया गया है और चालीस दिन भूते रहने के बाद भी यदि हमारे सामने भोजन आने पर कोई उसे लेने आ जाता है तो उसे बह भोजन दे दिया जाता है और यह प्रारंभ की जाती है :

न कामयेहम् गति मर्शिवरात् परा,
भ्रष्टवि युक्ता में तुनभेदम् चा ।

धार्ति: प्रपद्ये लिल देह भाजा,
मन्तः स्थितो येन भ्रवन्त्य दुःखाः ॥

अर्थात् हे प्रभो, संसार भर के जितने भी प्राप्ति हैं उन सब का दुःख मैं अकेला भोगूँ जितके कि वह सब दुःख से रहित हो जायें

इस प्रकार की परम्परा इस प्रार्थितवते में रही है और उसी प्रार्थितवते में भाज हम देख रहे हैं कर्तव्य पालन करने के बाद अधिकार प्राप्त करने के लिये लोग युद्ध लड़ रहे हैं और इस प्रकार से अराजकता बढ़ रही है।

अराजपक्ष राज्येषु धर्मो न अप्यवित्प्लते,
परस्परम् लादन्ति सर्ववाचिक् राज्य कम् ।

वहां अराजकता बढ़ जाती है वहां अस्त्व अस्य आरम्भ हो जाता है। जिस द्रकाराङ्क

सासार भूमि में हर बड़ी मछली छोटी मछली को जाती है उसी प्रकार देश में भराजकता फैल जाने पर बड़ा भाद्रमी छोटे भाद्रमी को जाने लगता है । यही यहां भाजकता हो रहा है और उसका परिणाम यह हो रहा है कि भराजकता और बड़ती जाती है ।

तो भाज पूर्जीवाद और साम्यवाद का संघर्ष चल रहा है । हमारी सरकार का यह कर्तव्य है कि दोनों के बीच सामंजस्य प्रस्थापित करे । जब दोनों में सामंजस्य होगा तो कोई दीन नहीं रहेगा और सब सुखी हो सकेंगे और तभी देश आगे बढ़ सकेगा ।

हम देखते हैं कि हम एक समस्या सुलझाने जाते हैं तो दूसरी समस्या खड़ी हो जाती है । भावावाद प्रांतों को लेकर इतना उपद्रव लड़ा हो गया । लोग किसी न किसी प्रकार भावे भाने के लिये कोई न कोई तरीका ढूँढ़ लेते हैं और सरकार समस्या के सुलझाने के लिये मार्ग निकालने का प्रयत्न करती है तो वह भी फँस जाती है । पहले इस झगड़े को सुलझाने के लिये कहा गया कि हम बम्बई गुजरात को दे देंगे, किर कहा गया कि नहीं महाराष्ट्र को देंगे । उससे भी जब समस्या का समाधान न हुआ तो कहा गया कि नहीं हम उसे केंद्र के अधीन ले लेंगे । केंद्र में लेने का सवाल सामने आया तो और भी झगड़ा लड़ा होने लगा । उसके बाद समस्या का वर्तमान हल निकाला गया । लेकिन फिर भी पूरी तरह समस्या का हल नहीं हुआ । इस निर्णय के फैलस्वरूप प्रांतीयता और भावावाद इतना और पकड़ गया है कि राष्ट्रीयता इक गयी है और प्रत्येक भाद्रमी सोबने लगा है कि मैं अमुक प्रांत से आता हूँ और मैं अमुक भावा बोलने वाला हूँ । हिन्दी, जिसको हमने राष्ट्रभाषा घोषित किया था उसके प्रति भूजा प्रदेशी की जाती है । लोगों को अंदेरी के प्रति महसूल है लेकिन हिन्दी के लिये नहीं । इस प्रकार हम अपने राष्ट्र को भूल कर बिनाश की ओर चले जा रहे हैं । हमें इन बातों की तरफ से जगह का व्याप हटाकर देश की तरफ

लगाना पड़ेगा । एक समय था कि हम गोलियां लाकर भी हस देश की स्वतंत्रता के लिये लड़ते चले गये पर भाज परिस्थिति यह है कि हम अपनी सरकार की गोलियां लाने को तैयार हैं और सरकार गोलियां भासने को तैयार है जब हमारे देश में यह अवस्था हो रही है तो ही सकता है कि कोई बड़ी शक्ति हम ही हवाप जाये । आहर के लगड़े से बचने के लिये हमारे शासन ने यह नीति अपनायी है वह सब से मौजी का अवहार करे और इसके लिये उसने शांति का नारा लगाया है । यह नारा दुरा नहीं है । हम शांति चाहते हैं और दुनिया में इस नारे को जितना बुलन्द किया जाये उतना अच्छा है । पर यदि दुनिया बाले न मानें और पाकिस्तान की पीठ अपथायाएं तो हम क्या करेंगे । उस दशा में हमको अपनी स्वतंत्रता की रक्षा के लिये तैयार रहना चाहिए । मैं चाहता हूँ कि इस देश में लोगों को अनियाय रूप से संतिक शिका दी जाये । यह तो कि हम शान्ति चाहते हैं और मुव्यवस्था चाहते हैं लेकिन उसी के साथ साथ देश को शक्तिशाली और आत्मनिर्भर बनाने के लिये लोगों को अस्त्र और शस्त्र देने चाहिए । यदि ऐसा किया जायेगा तो हमारी राष्ट्रीयता बड़ी रहेगी और यदि दुनिया के लोगों न हमारी भावाज को न सुना और हमारे घर में जले जा रहे हैं और हमारी सब बातों को मालूम करके विषय के पास पहुँचा रहे हैं उसकी ओर से मैं संवधान रहना चाहिए । हमको यह देखना होगा कि ऐसे व्यक्ति हमारे यहां आंके पदों पर रही नहीं बैठे हैं, या ऐना में और पुलिस में तो नहीं बैठे हैं, अथवा हमारी पालियामेंट के आफिसेज में तो नहीं बैठे हैं और हमारे कागजात को उठाकर पाकिस्तान को भेज रहे हैं, हनारी गोपनीयता तो भंग नहीं हो रही है । इस तरफ भी जरा बाजी की सेवान केना पड़ेगा । इसके साथ ही देश के स्वास्थ्य को सुखर बढ़ाने के लिए सम्पूर्ण देश को अच्छी बात चाहिए

[पंचिंत बृज नारायण]

हेती पढ़ेंगी। यह ठीक है कि प्रस्तुत का उत्तराधिन बढ़ाया जा रहा है और उसको और अधिक बढ़ाने का प्रयत्न किया जा रहा है, परन्तु यह तस्त हम सब के सामने है कि जिस प्रकार का भोजन मिलना चाहिए, वह नहीं मिल रहा है। आज सौदों को बैंडिटेल और डाल्डा खाने को मिल रहा है। आज देश में बी, दूध, मक्कलन नहीं मिलता है। इस अवस्था में यह समझ नहीं प्राप्ता कि हमारी नेशन किस तरह बनेगी। हमारे बच्चों के सिरों पर पुस्तकों का बोझ है, परन्तु उनको बी, दूध मिलना नहीं है यह सन्दान कैसे देश को चला सकेगी और राष्ट्रनिर्माण के महन उत्तरदायित्व को बहन कर सकेगी? हम जानते हैं कि हमारे प्रधान मंत्री महोदय सतत यत्न कर रहे हैं, दिन रात आगाहक रह कर, देश-विदेश में घूमकर राष्ट्र को शक्तिशाली बनाने का यत्न कर रहे हैं। लेकिन यथा कभी इस बात का विचार किया गया है कि किस तरह से यह नीतिन बनेगी? किस तरह से हमारे बालक और तरुण, जिन में बल नहीं है, तेज नहीं है, जिन्हें साजने को कुछ नहीं मिलता है, जिन के जाल बैठ रहे हैं, जिनमें उत्साह नहीं है, साहस नहीं है, देश की रक्षा के लिये मैंदान में लड़ सकेंगे? आज इस बात की प्रत्यन्त आवश्यकता है कि इस स्थिति की तरफ तुरन्त ध्यान दिया जाय और आवश्यक कदम उठाए जायें। हमें इस बात का प्रयत्न करना है के हमारे बालकों और तरुणों को ऐस्टिक भोजन मिले, जिसपे ये बलवान और तेजस्वी हो सकें और इशोनति में हाथ बटा सकें।

इस के साथ ही यह भी निशांत आवश्यक है कि बत्तेमान शिला प्रगाली में सुधार किया जाय, उस में अमून-चूल परिदृश्यन किया जाय। अंग्रेजों के जमाने में ऐसी शिला दी जाती थी, जिस का उद्देश्य कलाकं बनाना था। यह कितने लेद की बात है कि आज भी ठीक वही शिला दी जा रही है। उस में रक्षा भी वीरत्वर्ती नहीं किया गया है। उस के परिणाम हमारे सामने हैं। हमारी

राष्ट्रीयता को नष्ट करने और उसकी आवासों को विकृत करने के लिए जिस साहित्य और इतिहास का निर्माण किया गया था, वह आज भी भी जूँद है। उस साहित्य के अनुसार अन्य विदेशी लोगों की तरह प्रा^म भी बाहर से इन देश में आए और यहां आकर बस गए। स का उद्देश्य यह भावना उत्पन्न करना है कि जिस कार दूसरे कई बर्ग बाहर से यहां आए, उसी कार हम भी बाहर से यहां आए और हम वास्तव में यहां के रहने वाले नहीं हैं और यह देश तो एक लावारिस माल की तरह है, जिस को हर ताकतवर दर्जे ने लूट लाया। इस कार की विकृत, दूषित और खतरनाक भावना को जन्म दिया गया है, जो कि सीधे हमारी राष्ट्रीयता की नीव पर आधात करती है। हमारा कहना तो यह है कि यह हमारा देश है, यह हमारी जन्मभूमि, मातृभूमि और पुण्यभूमि है, हम इसके स्वामी हैं, जो इसकी तरफ प्रांत उठा कर भी देसेगा, हम उस का छट कर मुकाबला करेंगे, जो इस को नाश करता चाहेगा, हम उसका फिरोज करेंगे।

समय समय पर पाकिस्तान इस राष्ट्र को मुक्का और आंखें दिलाता है, प्रधान मंत्री महोदय का अपमान करता है, और अपशब्द बोलता है। हम लोग, जो यहां लोक सभा में आए हैं, जो अनुभव करते हैं, वह स्पष्टता से, ईमानदारी से और राष्ट्रहित को सामने रख कर कहते हैं, लेकिन इस का तात्पर्य पाकिस्तान को यह नहीं समझना चाहिए कि हिन्दुस्तान में बहुत भयभेद और अग्रह है, युगराती और महाराष्ट्रीय, बंगाली और बिहारी, पंजाबी हिन्दू और सिल, सब आपस में लड़ रहे हैं, और इस लिये वह जो आहे ज्यादती कर सकता है। यह ठीक है कि देश में विषमता पैदा हो रही है, लेकिन अगर पाकिस्तान इस का लाभ उठा कर हमारे प्रधान मंत्री महोदय का अपमान करता है या हिन्दुस्तान को हानि पहुँचाने का प्रयत्न करता है, तो हिन्दुस्तान का बच्चा बच्चा देश के सम्मान और रक्षा के लिये बंसिदान हो जायेगा और इस बात को बदौलत

नहीं करेगा कि कोई विदेशी इस प्रकार देश के प्रधान मंत्री या सरकार का ध्यान करे और वहां कुचक्क कर के इस की सुरक्षा को खतरे में डाले।

इस देश में पशुधन ही मुख्य धन है। अगर आप खेती-बाड़ी करना चाहें, तो निरे ट्रैक्टरों से खेती-बाड़ी नहीं होगी, उसके लिये आप को पशुधन से सहायता लेनी होगी। इस कारण से अगर इस देश में यह आवाज उठाई जाती है कि महां गायों की रक्षा होनी चाहिए, तो उस को धर्म और सम्प्रदाय का प्रश्न नहीं बनाया जाना चाहिए। यतोऽप्युदय-निश्रेयस्-सिद्धिः गायर्मः :। जो इस लोक में अप्युदय करे और निश्रेयस् की प्राप्ति करे, वह हमारा धर्म है। इस में साम्प्रदायिकता नाम की कोई संकीर्ण भावना नहीं है। यहां जैन, वैष्णव, गियत, सिख, बूढ़ा इत्यादि सभी हैं, जिनके सब मिल कर हिन्दू धर्म का स्वरूप बारण करते हैं। आज लोगों के मन में यह भावना निर्माण करनी होगी कि मैं जो कर्म करता हूँ, मुझे उस का फल मिलेगा। इससे आज बारों और फेले हुए चोर-बादार, रिक्षवालों द्वारा इत्यादि भ्रष्टाचार मिट जायेंगे। आज तो लोग यह समझते हैं कि ऊपर कोई देखने वाला नहीं है, भरकार से बच कर अपने स्वार्थ के लिए जो चाहे, करते जाओ, उससे समाज और राष्ट्र को कितनी ही हानि करें न हो। मेरा निवेदन है कि इस के स्थान पर हमको लोगों में सच्ची राष्ट्रीयता पैदा करनी है। मैं समझता हूँ कि सरकार इस बारे में जागरूक है। हम को सारे भेद-भाव भुला कर सरकार का ध्यान देश-हित की योजनाओं की ओर आकर्षित करना चाहिए और अपने सुकाव रखने चाहिए। राज्य को मी उन बातों की तरफ ध्यान देकर अपने कार्य को आगे बढ़ाना चाहिए और यही प्रजातंत्र में होता है। बिना किसी बैर-भाव के, विडेव के, जो कुछ हम अनुभव करते हैं, वह सरकार के साथमें रखना चाहिए। सरकार को प्रेम-पूर्वक और आदर-इद्धि के साथ उस में जो कर्म हों, उनको स्वीकार करना चाहिए।

और राष्ट्र को उपर, शक्तिशाली और समृद्ध बनाने का प्रयत्न करते रहना चाहिए।

इतना कह कर मैं समाप्त करता हूँ।

Shri K. G. Deshmukh (Ramtek): I am thankful to you, Sir, for giving me an opportunity to speak on this occasion. Though I am coming last, you have given me a chance to take part in today's debate.

" Mr. Chairman: If the hon. Member does not like to be the last, he might finish earlier!

Shri K. G. Deshmukh: The President has been pleased to make reference to the overall progress that has been made during the last five years. It is true that during the last five years, during the first Plan period, we have made great progress in spheres such as Community Projects, External Affairs, State undertakings and also in the sphere of food. But it has been said during the last three days, during the discussion of the Address, in relation to the food question, that there have been difficulties. It is true that this year we are experiencing some difficulties in respect of food prices. The statistics which have been given by our Food Minister show that we are not in deficit of food this year. In rice, he said we have exceeded even the target of the last five years. In wheat also he showed that an estimate of 8.3 million tons is put down this year. The statistics have been challenged by many of my friends in the Opposition and when the prices are growing this year, it creates some doubt also. But, as the Prime Minister and the Food Minister have stated, statistics are necessary, and they give a true picture of our food situation. The Statistics Department is also an independent department created by the Government and I think there is no doubt that statistics are true, but, for some other reason, the prices may be going upwards. The reasons have also been given by the Food Minister. One of the main reasons is hoarding. About hoarding I admit that

[Shri K. G. Deshmukh]

the fault does not lie with the agriculturists or the cultivators, but mainly with the merchants or the business classes. In this regard, I am glad that the Minister has given us a promise to appoint a committee to enquire about the matter and that action will be taken soon.

I do not understand why we should be very eager to criticise the Food Minister at this stage and not give him a chance to take action soon and improve the food position. Much has been said on the food position. So, I would not go into the details about it, and I shall come to the next topic.

About the question of reorganisation of States which is my next point, I would not say much. It has been raised by my friends in the Opposition, and reference was made about the formation of Maharashtra with Bombay. I think this is not the time when we can go in detail into the merits of the question which had been discussed on the floor of this House in the last year and settled. But when the Members on the other side have given some figures which, I think, are not correct, I should like to refer to them. I may tell the House that some of the arguments which my friends in the Opposition raised are far away from the facts. They said that the House should accept the verdict of the people in Maharashtra and that we should reconsider this question of Maharashtra with Bombay and take a proper decision. They say that the people in Maharashtra and in Bombay have given a verdict against a bilingual State and in favour of Maharashtra. I do not know what the figures are, on which they have based their arguments.

In the last general election, the position became clear. Let me first clear my position. I do not know what they mean by Maharashtra. I think that the people in Bombay and Poona consider that Maharashtra comprises only 13 districts which formed part of the old Bombay Province. But it is not true.

Maharashtra is not so small as is supposed by them. When they think of Maharashtra, they must think of the 13 districts previously in the State of Bombay plus 8 districts of Vidarbha plus 8 districts of Marathwada. Maharashtra comprises of all those 28 districts of Marathi-speaking people; that is real Maharashtra.

For the information of hon. Members opposite, I will give some figures about the last general election. Out of a total of 235 Assembly seats in the Maharashtra area, the Congress won 121 seats. At the time of the election, the Congress gave a clear understanding to the people that we wanted to work out the bilingual administration of the Bombay State. We did not tell the people that after the elections, we would bring out this question before the Parliament and give them Maharashtra with Bombay; we did not give such false hopes to our electors. We won the majority of 121 out of 235 seats on that clear understanding. Where is the question of the verdict of democracy? The verdict is in favour of the bilingual State and not unilingual State, as my friends in the Opposition have said. In the elections in the Bombay city also, conducted on the basis of adult franchise, the Congress won 13 out of 24 seats, on the clear understanding of the bilingual State. (Interruption) So, if my friends want that the verdict of democracy should be taken as the basis of the problem, let them take these facts and figures. Let the House consider this question on these facts and we are ready to accept the verdict of the House.

I now come to the housing problem. I am glad that the President has referred to this in his Address. He has also said that the Government have taken many measures to relieve the housing shortage. I have no experience in the industrial sphere, but in other spheres, especially in the urban area, I have some experience, and I may say that this problem has not been solved properly. The measures and the procedure that have

been adopted by the Government are not adequate and so, many difficulties are experienced by the people and the societies working in this sphere. I am running a society at my place where there is a great demand for the construction of houses. Nearly 200 to 300 applications are pending with my society. The money granted from the Central Government is also adequate, but the procedure for distributing the money is very long. The money granted by the Central Government goes to the State Government, which gives it to the housing board. The housing board passes that money on to some societies, especially co-operative societies at distant places. This procedure of passing money from one hand to another four or five times is very long and very often the money does not reach the people. Therefore, their enthusiasm to build the houses as well as the enthusiasm of the co-operative societies working in that sphere is marred.

When money is granted to the co-operative societies, especially in my State, many restrictions are laid down. Every time they have to run to the Registrar or the Deputy Registrar and obtain sanction from him. We know that there is official red-tapism and every time he comes forward with some minor objections and there is delay at every stage. If the housing problem is to be solved properly, the procedure of granting money and also distributing money should be simplified. Every year at the time of the budget, we earmark some amount for this purpose, but it lapses. I do not know about Bombay, but in Madhya Pradesh, some lakhs of rupees used to lapse because nobody was trying to utilise the money—neither the Government nor the co-operative societies. The societies which were eager to get money could not utilise it due to the difficulties I have explained. So, I would appeal to the Housing Minister through the Home Minister to simplify this procedure, so that the money may be utilised as far as possible.

I now come to the appeal of the I now come to the appeal of the President for the implementation of the second Five Year Plan. It is true that progress during the Second Plan, especially in the first year, has been too slow. The difficulties that are mentioned are re-organisation and others. Although the various parties may differ in many spheres, I hope they are all agreed at least on one point, namely, the implementation of the Plan necessary for the growth and progress of our country. I think all the parties will come together and do whatever they can to implement the Plan. I am thankful to the President for calling upon the people to come forward with some determined efforts for the implementation of this Plan. I appeal through the House to all parts to come forward with determination to implement the second Five Year Plan.

Mr. Chairman: I know a large number of hon. Members must be feeling disappointed. Once our present Speaker told us that there must remain a larger number of speeches that have been carefully prepared and undelivered than the number of speeches that have been actually delivered. This was the first opportunity and I assure them that there would be many more coming just near; and, the Chair would see that those who have not got an opportunity to speak this time will be accommodated in preference to others who have spoken. So, they need not feel frustrated; they will have ample opportunities in the near future.

Shri T. B. Vittal Rao: Tomorrow, will only the Minister's reply be there?

Mr. Chairman: Yes; tomorrow, only the reply will be given.

An Hon. Member: You can allow more speakers from the Opposition.

Mr. Chairman: I cannot promise at this juncture.

The Lok Sabha then adjourned till Eleven of the Clock on Friday, the 17th May, 1957.

DAILY DIGEST

[Thursday, 16th May, 1957]

	Columns	Columns	
MEMBER SWORN . . .	513		
ORAL ANSWERS TO QUESTIONS— . . .	513—52		
S.Q. No. Subject			
63. Books in Hindi and other regional languages	513—15	89. Transfer of All India Service Officers to States	554
64. Admission in Delhi Schools	515—16	90. Oil Exploration at Jwalamukhi	554—55
65. Crime in Delhi	516—18	91. Central Institute of Management	555
66. High Powered Committee on Public Expenditure	518—21	93. Law Commission	555
67. Re-finance Corporation	521—23	94. Iron Ore Project	555—56
68. Municipal Board in Andaman and Nicobar Islands	523—25	95. Import of Steel	556
69. Neiveli Lignite Project	525—28	96. Naval Air Force	556
70. Uniform Coal Price	528—29	98. Refresher Course in Journalism	556—57
71. Higher Technological Institute	529—31	99. General Elections	557
72. International Monetary Fund	531—33	100. Excavations at Chaudhuketugarh	557—58
73. Oil in South India	533—35	101. Decimal Coinage	558—59
74. Deaths of monkeys	535—36	102. Life Insurance Business	559—60
75. English-Hindi Dictionary	536—38	103. Budget Leakage Case	560
76. Hindustan Steel Ltd. Rourkela	538—39	104. Return of U. S. Lend-Lease Silver	560—61
77. Oil and Petrol Production	539—41	105. Man-power Directorate	561
78. Research in Engineering and Technology	541—42	106. H. T. 2 Trainer Aircraft	562
79. Suez Canal Blockade	542—43	107. Standardisation of Hindi typewriters	562
80. Electoral Rolls	543—45	108. Ford Foundation Grant.	563
81. State Social Welfare Boards	545—46	U.S.Q. No.	
82. Indian Museum, Calcutta	546—48	33. Outstanding Loan to States	563—64
92. Sterling Balances	548—49	34. Expenditure on Second General Elections	564
S.N.Q. No.		35. Maithili as Regional Language	564
2. Pakistan Propaganda against India	549—52	36. Pakistani Nationals in India	565
WRITTEN ANSWERS TO QUESTIONS—	552—70	38. Synthetic Oil Plant	565
S.Q. No.		39. Steel Plants in the Public Sector	565—66
83. Plantation Companies	553	40. Setting up of Oil Refinery	566
84. Foreign Sweepstakes and Lotteries	553	41. Election Petitions	566—67
85. Production of Mica	553—53	42. Exploration of Mineral Oil	567
Yellow two-anna pieces	553	43. Grants for Secondary Education	567
		44. Breach of Traffic Regulations	567—568
		45. Institute for the Blind	568
		46. Illegal Entry into India	568
		47. Qutab Minar	568—69
		48. Evening Classes under Delhi University	569

	Columns		Columns
49. Mysore High Court . . .	569-70		
50. Women's Small Savings Scheme . . .	570		

MOTION FOR ADJOURNMENT . . .	571-73
------------------------------	--------

The Speaker withheld his consent to the moving of an adjournment motion given notice of by Sarvashri Khushwaqt Rai and Shiban Lal Sakseena regarding sugarcane prices as no urgency was involved in the matter

PAPERS LAID ON THE TABLE	573-74
--------------------------	--------

The following papers were laid on the Table :

- (1) A copy of the Audit Report (Civil) 1956-Part I, under Article 151(1) of the Constitution . . .
- (2) A copy of the Notification No. 29(5)/57-MIV, dated the 6th April, 1957, under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, making certain amendments to the Mining Leases (Modification of Terms) Rules, 1956 .
- (3) A copy of the Notification No. S.R.O. 1487, dated the 11th May, 1957, under sub-section (3) of Section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, making certain amendments to

the Displaced Persons (Compensation and Rehabilitation) Rules, 1955 .

- (4) A copy of the Medicinal and Toilet Preparations (Excise Duties) Rules, 1956, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, published in the Notification No. S.R.O. 891, dated the 23rd March, 1957 .

STATEMENT BY MINISTER	574-76
-----------------------	--------

The Minister of Labour and Employment and Planning (Shri Nanda) made a statement regarding the industrial dispute between the Burmah Shell Oil Storage and Distributing Company Ltd., and the Petroleum Workers' Union .

MOTION ON ADDRESS BY THE PRESIDENT	576-78
------------------------------------	--------

Further discussion on the motion on Address by the President was resumed. The discussion was not concluded .

AGENDA FOR FRIDAY, 17TH MAY, 1957	719-22
-----------------------------------	--------

Motion re President's Address
The Coal Bearing Areas (Acquisition and Development) Bill, 1957 .

Private Member's Resolution